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Fourteenth Session, 1966/1887-88 (Saka)

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LOK SABHA SECRETARIAT

NEW DELHI

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LOK SABHA

Wednesday, March 30, 1966|Chaitra 9, 1888 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS

जन्मू तथा काश्मीर से संसद् के लिए प्रत्यक्ष चुनाव -

*862. श्री भागवत झा घाजाव :
स्री म० ला० द्विवेदी :
स्री स० चं० सामन्त :
स्री सुबोच हंसदा :
स्री प्र० चं० बरुमा :

क्या गृ!्-कार्य मंत्री 18 प्रगस्त, 1965 के तारांकिश प्रश्न संख्या 84 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) क्या जम्मू तथा काश्मीर राज्य से संसद् के लिए प्रत्यक्ष चुनाव कराने का उप-बन्ध करने वाला संविधान संशोधन विधेयक तैयार किया जा चुका है; धीर
- (ख) इस विधेयक के संसद् में कब पुरःस्थापित किये जाने की संभावना है ?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). A proposal received from the Jammu and Kashmir Government to apply to the State articles 81, 325, 326, 327 and 329 to enable the representatives in the House of the People from Jammu and Kashmir being elected directly from territorial constituen-

cies, as in other States, is under active consideration of the Government of India. This will require the issue of an Order by the President under article 370 of the Constitution. No amendment to the Constitution will be necessary to give effect to the proposal.

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Shri Bhagwat Jha Asad: May I know when these suggestions were received and, since in this House Government has agreed to this principle, how much time will be taken by the Government to issue a Presidential Order, if a Constitution amendment is not necessary?

Shri Hathi: The formal consent for articles 325, 326 and 327 was received on 24th March this year. It would not take, I think, more than a fortnight. It will be placed before the Cabinet and a decision taken.

Shri Bhagwat Jha Azad: Since the delimitation of constituencies is very necessary before the elections in Jammu and Kashmir, will the same Delimitation Commission responsible for delimitation of constituencies in all the States in the country go into the delimitation of constituencies here also; if so, by what time?

Shri Hathi: I think it will be for the Delimitation Commission to go into the question of delimitation. The time will be....

सी स० ला० डिवेदी: मंत्री महोदय ने बतलाया कि नया समें डमेंट बिल लाने की सावस्थकता नहीं है, सार्टिकल 370 के सन्तर्गत ही सार्डर जारी कर दिया जाएगा, लेकिन पता चला है कि सदन की यह मांग है कि संविधान की धारा 370 को गिरा दिया जाए। तो मैं जानना चाहता हूं कि यह मार्डर इस बारा को गिराने के बाद होगा या पहले, सीर इसे कब तक गिरा दिया जाएगा?

श्री हावी: धारा 370 को गिरा देने की बात नहीं है। जब तक धारा 370 है उसके प्रधीन काम करने में सुविधा रहेगी भीर इस बीज को हम संविधान में घमेंडमेंट किए बिना लाग कर सकेंगे।

Shri S. C. Samanta: The hon. Miniater said that by a Presidential Order the thing will be done. May I know whether in the meantime the State Government has been informed to have an election machinery in the State for conducting free and fair elections?

Shri Hathl: Actually, an election machinery is there, but the delimitation of constituencies is required to be done. I may also add that it may also be necessary to amend the Representation of the People Act. All this will have to be done.

Shrimati Savitri Nigam: May I know whether this question has been raised several times in this House and in the Kashmir Assembly itself as to why so much time is being taken; if so, may I know how much more time will be taken to amend both the Acts because the elections are very near?

Shri Hathi: As I have just replied, we got the formal concurrence on 24th March, 1966 and now it is under active consideration. We would not lose more time than is necessary.

Shri Gopal Datt Mongi: Will the election to Parliament from Jammu and Kashmir take place under the election law of India or the election law of Jammu and Kashmir?

Shri Hathi: The Election Commission will be in charge of that our Election Commission.

Shri Gopal Datt Mengi: Of course, the Election Commission will be in charge of the election. But I have asked whether this election will take place under the election law of India or the election law of Jammu and Kashmir because these two are separate.

Shri Hathi: As I said, it will also need amendment of the Representation of the People Act which deals with elections.

Shri Sham Lal Saraf: May I know whether the principle of examination for delimiting constituencies followed will be of the same pattern as it is done elsewhere in the country, where members of Parliament and others are associated?

'Shri Hathi: I think it should be left to the Delimitation Commission to decide. They will look into it.

श्री काशी राम गुप्त: क्या मंत्री महोदय यह बताने की क्रपा करेंगे कि ये जो चुनाव होंगे वे वहां की ध्रसेम्बली के चुनावों के साथ साथ होंगे या सारे देश के चुनावों के साथ होंगे, ग्रीर ध्रगर उन के साथ न हो कर के ध्रलग से होंगे, तो क्या भारत सरकार भी इस नीति का पालन करेगी कि यहां भी चुनाव ध्रसे-म्बलियों के ग्रीर लोक सभा के ध्रलग ध्रलग हों?

श्री हाथी : इस बात पर घभी कुछ विचार नहीं किया गया है।

उर्वरक कारलाना, बरीनी

*864. श्री क० ना० तिवारी : श्री विभृति मिश्रः

क्या पेट्रोलियम भीर रसायन मंत्री 25 भ्रगस्त, 1965 के तारांकित प्रश्न संख्या 181 के उत्तर के सम्बन्ध में यह बताने की क्रुपा करेंगे कि :

- (क) रूस के सहयोग से बरौनी में उर्वरक कारखाना कब तक स्थापित हो जायेगा;
- (ख) इस दिशा में मन तक क्या कार्यवाही की गई है; भौर
- (ग) कारखाने की क्षमता तथा सह-योग की मर्ते क्या होंगी ?

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The Deputy Minister in the Ministry of Petroleum and Chemicals (Shri Igbal Singh): (a) to (c). The Fertilizer Corporation of India have been asked to carry out a techno-economic feasibility study on the establishment of a fertilizer factory at Their report is awaited

May I know Shri K. N. Tiwary: by what time their report is awaited?

Shri Iqbal Singh: It will come soon. The Fertilizer Corporation has been techno-economic asked to make a of Assam. Barauni SHEVEV Haldia. It will have to take an overall view of the situation. I think it will be ready in one or two months.

Shri K. N. Tiwary: May I know whether the formalities like acquisition of land have been completed and, if not, why not?

Minister of Petroleum The Chemicals (Shri Alagesan): It be too early to say. We are awaiting the report. In fact, this question has been answered several times on the floor of the House. The Soviet Union themselves are putting up a naphthabased fertilizer plant with Western collaboration. They will acquire the know-how and then pass it on to us. Perhaps only later in the Fourth Plan we shall be able to have their report and in the last year of the Fourth Plan this plant will be put up.

Shri A. P. Sharma: What will be the estimated cost of this fertilizer factory?

Shri Alagesan: It is too early to say that.

भी विभाम प्रसाद: मैं यह जानना चाहता हुं कि इस फरटीलाइजर फैक्टरी में किस तरह का फरटीलाइजर बनाया जाएगा. फासफेटिक, नाइट्रोजेनस या पोटेशियम?

'Shri Iqbal Singh: It is too early to say whether it will be a complex fertilizer factory or single type of fertilizer factory. There will be three or four factories in the eastern region-Durgapur, Haldia, Barauni and Assam. We are making a comparative study and then we will decide it.

Shri D. C. Sharma: May I know when the eastern region will attain self-sufficiency in all types of fertilizers and whether this complex that the hon. Deputy Minister has referred to will be able to satisfy the needs of the eastern region?

Shri Alagesan: I do not have the figures for the eastern zone separately. Our intention is to establish a capacity of 2.4 million tons of nitrogen in the Fourth Plan and we are taking steps in that direction. When capacity is established we can get 80 per cent production out of that capacity. We shall be able to meet our fertilizer needs mostly but, even then, we will have to import something.

Shri K. D. Malaviya: Is the Government aware that according to the present plans the Kanpur fertilizer plant has been assured of the nephtha from Barauni and, therefore, it will not be possible for the Barauni complex to feed two fertilizer factories, one at Barauni and another at Kanpur and that one of them will have to be cancelled unloss some entirely new arrangements, not connected with Barauni, are made?

Shri Alagesan: It is proposed to supply naphtha not only to Kanpur but also to Gorakhpur from Barauni. Now we are refining only 1 million tons in Barauni; it will shortly go up to 2 million tons and the ultimate capacity will be 3 million tons Barauni. So, when this increase capacity is achieved, we can enough naphtha even for a fertilizer factory in Barauni,

भी यद्यापास सिंह : क्या सरकार यह बतला सकती है कि बरौनी का कारबाना बनने के बाद भी इस मामले में कितनी कमी रह जाएगी भौर हम कब तक सेल्फ-सफीझेंट हो आएंगे? ग्रीर क्या सरकार ने कभी यह सोचा है कि यह काम राज्य सरकारों को दे दिया जाए जिसमे.....

धप्यक्ष महोदय : यह दो उन्होंने पहले कह दिया।

Shri Alagesan: I think, I answered it.

Mr. Speaker: That is what I have said.

Dr. Ranen Sen: For some time past we are hearing that these fertilizer factories in Barauni, Haldia and other places are going to be established. If this is a firm decision, why has even land not been acquired for all these fertiliser factories up till now?

Shri Alagesan: That is a thing which will follow. Once we take a decision to establish these factories and the other details are known, certainly land can be acquired. If we acquire land now, we will be locking up capital unnecessarily and will have to pay interest on it.

Shri S. M. Banerjee: In reply to the question of Shri Keshav Dev Malaviya, the hon, Minister said that naphtha will be supplied not only to Kanpur but to Gorakhpur also. I would like to know whether Government has taken a final decision to establish a fertiliser factory in Kanpur and it has been given to the ICI. Has a final decision been taken?

Shri Alagesan: Some months ago a letter of intent was issued and a few days ago the licence has been issued. That means, a firm decision has been taken to establish a urea factory in Kanpur.

शिक्षा संस्थामों को सहायता

+
*865. भी मध लिमये :

स्ती लिंगरेड्डीः क्या शिक्तामंत्रीयह बताने की कृपा

करेंगे कि :

- (क) क्या सरकार के विचाराधीन इस मायय का कोई प्रस्ताव है कि किसी धर्म प्रथवा किसी विशेष जाति से सम्बद्ध नामों वाली शिक्षा संस्थामों को प्रस्थक्ष या घप्रस्थक रूप स सरकारी सहायता नहीं दी जानी चाहिए; धौर
- (ख) यदि हां, तो इस सम्बन्ध में कब नर्णय किया जायेगा ?

शिक्षा मंत्री (श्री मु०क० चागला)ः (क) जी. नहीं।

(ख) प्रश्न नहीं उठता ।

श्री मणु लिमये : प्रध्यक्ष महोदय, इस सरकार के प्रवक्ता, प्रधान मंत्री से लेकर नीचे तक हमेगा कहते हैं कि यह लोकवादी या भाधिभौतिकवादी राज्य है भीर मंत्री जी के लिये उसी भाधार पर शार्टर भाक्स-फोर्ड इंग्लिग डिक्शनरी से मैं एक जुमला लाया है...

धप्यक महोबय: यह तो बहस की बात नहीं है, प्राप जो बात पूछना चाहते हैं, वह क्यों नहीं कहते ।

श्री मधु सिमये : मेरी बात सुन लीजिये।

"The well-being of mankind in the present life to the exclusion of all considerations drawn from belief in God or in the future state."

सेकुलर उसी को कहा जाता है जो Advocate of exclusively secular education...

भ्रष्यक्ष महोदय: भ्राप सवाल कीजिये, बहस न कीजिये ।

बी मधु लिमये : क्या सरकार इस सुझाव पर विचार कर रही है कि ऐसी किसी शिक्षण संस्था को जिसके नाम में किसी मजहब या जाति का नाम है, उसको सरकार की तरक से मदद न दी जाये। मैं यह नहीं कहता कि वह शिक्षण संस्था न रहे।

Shri M. C. Chagla: I am as staunch a secularist—the House knows that—as my hon, friend, but we have certain constitutional difficulties. For instance, we have article 30 where we have to maintain the rights of minorities. Then, we have got the two Central universities. The Banarag Hindu University Bill is before the House and the House will decide whether the name should be continued or not. We have got the Delhi Secondary Education Bill in the Joint Committee and they have decided to drop a clause

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which said that schools which named after sects should not receive aid. The reason for this is-I want to explain it in the House-that many sects or castes want to give funds to establish schools provided they named after the sect or caste although admission there is no discrimination. We felt that the cause of education in Delhi would suffer if all the schools were to be derecognised and no aid was to be given. Therefore, the difficulties are practical. It is not that we are not secularists-we are; our Constitution lays it down; our policy is that of secularism and we will pursue the policy of secularism with all the vigour that we have.

श्री मध लिमये: मन्त्री महोदय ने 0 वीं धारा का जिक्र किया...

प्रध्यक्ष महोदय : भ्रब उस पर बहस होगी क्या ?

श्री मध् लिमये : मैं बहस नहीं कर रहा हं, मैं तो केवल धारा की स्रोर स्नापका स्रौर मंत्री जी का घ्यान दिला रहा हं।

"The State shall not, in granting aid to educational institutions, discriminate against any educational institution....".

तो मैंने यह कब कहा है कि घल्प संख्यक लोगों की शिक्षण संस्थाओं के खिलाफ कोई ऐसा करम किया। मेरा सवाल तो दूसरा था। मैं यह कह रहा था कि निजी क्षेत्र में ये शिक्षण संस्थायें रहें, वे यदि चलाना चाहते हैं तो भ्राप उन पर रोक न लगायें। लेकिन जहां तक राज्य की ग्रोर से सहायता देने का सवाल है, मैं मानता हं कि 30 वीं घारा बाधा नहीं डालती है। इसलिये मेरे प्रश्न का उत्तर देना चाहिये।

ध्ययक्ष महोदय : मैं इसकी इजाजत नहीं देता । ग्राप दूसरा सवाल कीजिये ।

श्री मध लिमये : ग्रभी बनारस विश्व-विद्यालय के बारे में इन्होंने कहा कि वह विधेयक माने वाला है। तो क्या मैं यह जान सकता है कि घलीगढ़ भीर बनारस दोनों

स्तथ-साथ भायेंगे, ताकि उनके ऊपर जो बहस हो, वह बंटने न पाये भीर किसी के मन में कोई गलतफहमी पैदान हो ?

Shri M. C. Chagla: I have given an assurance to this House that I will be guided by this House for the decision it takes about the Banaras University. If this House decides to drop the word "Hindu," I will introduce a Bill with regard to the Aligarh University dropping the "Muslim"

Shri Hari Vishnu Kamath: Government have no mind of its own?

Shri M. C. Chagla: I have said so several times and I stand by it. Let the House decide what they want to do with the Banaras Hindu University.

श्री ज्ञिब नारायण : मैं यह जानना चाहता हं कि जब यह कन्टोवर्सी कियेट की जा रही है. तो जैसे इंग्लैंड में पब्लिक स्कूल चलते हैं उसी तरह से इनको हटाकर भाप पब्लिक स्कुल का नाम लगा दीजिये, न हिन्दू, न बनारस, पब्लिक स्कूल हों भीर उनको भापहेल्प दें।

ध्यव्यक्ष महोदय : यह दूसरा स्झाव है।

श्री रचनाय सिंह: मैं जानना चाहता ह कि हिन्दू यनिवसिटी जो बिल है, घाप कब उसको इस हाउस में लाने की कोशिश करेंगें।

Shri M C Chagla: It has already been passed by the Rajya Sabha. It is pending here and I hope, if the financial business permits us, to have it taken up as soon as possible.

श्री बुजराज सिहः मैं जानना चाहता ह कि बनारस हिन्दू युनिवसिटी को ही भापने टेस्ट प्वाइन्ट क्यों बनाया, पहले झलीगढ यनिवसिटी का बिल क्यों नहीं लाये ?

ध्रप्यक्ष महोदय: इसका जबाब उन्होंने दे दिया है।

Shri Brij Raj Singh: It is a plain यनिवसिटी question. बनारस हिन्दू टेस्ट प्बाइन्ट इसका जबाब उनकी वेमा

भ्रष्टयका महोदयः : इसका जवाब उन्होंने वे दिया है।

Oral Answers

Shri U. M. Trivedi: Will the Minister be pleased to explain why the Government has not made up its mind about the piloting of this Bill in a particular manner with a particular direction—it is a Government Bill—and why it leaves this particular Bill to the wishes of the House?

Shri M. C. Chagia: I have not left the Bill to the wishes of the House. What I have left to the wishes of the House is the question of name. In the Select Committee also, I did not vote on either side. I said, let the Committee decide it. I took the same attitude in the Rajya Sabha. I propose to take up this as soon as possible. After all, I am leaving it to the wishes of the House and my hon. friend should appreciate that, and we are not issuing any whip on that. What else can I do to get it done in a democratic way?

Shri Hari Vishnu Kamath: Do it in respect of all Bills.

Shri M. C. Chagla: That is another matter. There are matters when the Government takes up a definite attitude. It has also happened in the House of Commons. A Bill was debated in the House of Commons with regard to death penalty and the Government said, "We will not issue any whip. We leave it to the wishes of the House."

श्री मधु लिसबे : भ्रापने कहा कि भ्राप सेक्यूलर हैं, तो फिर भ्राप व्हिप क्यों इस्तेमाल नहीं करते हैं।

Mr. Speaker: Order, order. Have I called him? I have not called him. Shri Yashpal Singh.

और यशपाल लिह : हमारे माननीय शिक्षा मंत्री जिस समय बस्बई हाई कोर्ट के चीक्त जस्टिय थे, उस वक्त भापने यह फैसला विया था कि संक्यूलर स्टेट में हिन्दू-मुस्लिस सस्थाका को बराबर के हक बिये जायेंगे, तो वे बराबर के हक अब कहां रहे? आप गवर्नमेंट की एड को खत्म कर रहे हैं, जबकि संक्यूलरिज्म का मतलब होता है हिन्दू मुस्लिम बराबर तरक्की करें, अगर आप हिन्दू, मुस्लिम को हटा देंगे तो आगे इस देश में कीन रहेगा?

Shri M. C. Chagla: This a very serious aspersion on Government and on Government policy. I want to assure my hon, friend that in every institution which is under the control of the Union Government, no discrimination is practised as between Hindus and Muslims or any citizen of the country. Whether it is Banaras or Aligarh University. University every student has a right to join it and anyone can be recruited as a professor provided he appears before the selection committee and he is selected. There is no discrimination whatsoever.

Shri Kapur Singh: The hon. Minister of Education has just now gallantly informed the House that he is a very staunch secularist and that only constitutional and practical difficulties stand in his way of accepting the fantastic suggestion made by my friend Shri Madhu Limaye. I want to know whether there is any connotation of the term or the concept of secularism which authorises him encourages him to remove from the Indian history or the memories men the names of our castes and religions.

Shri M. C. Chagla: Secularism is defined in our Constitution.

Shri Hari Vishnu Kamath: The word 'secular' does not appear in the Constitution at all.

Shri M. C. Chagia: Secularism means respect for all religions—there are many religions in the country—a belief that the way to God lies through many ways and one may reach it by one way or the other. That is my concept of secularism.

Mr. Speaker: Shri Sinhasan Singh.

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Shri Kapur Singh: My question was not answered.

Mr. Speaker: I cannot help it.

श्री सिहासन सिंह : सरकार ने यह कहा है कि उसने प्रपना कोई निर्णय नहीं लिया है कि हिन्दू शब्द भीर मुस्लिम शब्द निकलें या रहें। क्या यह सरकार प्रपनी जिम्मेदारी नहीं समझती है कि वह इस पर निर्णय ले कि वह हिन्दू यूनिवॉसटी बिल में भ्रोर मुस्लिम यूनिवॉसटी बिल में भ्रपनी तरफ़ से यह मुझाव लाबे कि नाम रहेया न रहे। सरकार भ्रपनी जिम्मेदारी से क्यों हटती है ?

Shri M. C. Chagla: The Bill is coming from the Rajya Sabha bearing a certain name. The Rajya Sabha, by majority, has decided that the Banaras University should bear a particular name. Now it comes before this House. Just as no whip was issued in the Rajya Sabha, no whip will be issued in this House also and I do not suppose that any Member of this House can object to Government leaving it to the free vote of the Lok Sabha.

Vacancies in public and private sector Establishments

*866. Shri Vishwa Nath Pandey: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) the total number of vacancies notified in the public and private sector establishments in Uttar Pradesh during the period from January 1984 to December, 1985; and
- (b) the number of vacancies filled up in these establishments through various employment exchanges during the same period?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) and (b):

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Sector	Vacancies notified	Vacancies filled
Public	1,69,632	1,23,022
Private .	65,338	45,773
TOTAL	2,34,970	1,68,795

श्री विश्वनाथ पाण्डेय: ये जो नियुक्तियां पिल्लन: सेक्टर या प्राइवेट सेक्टर में हुई हैं ये क्या पिल्लन: सर्विस विभागन के माध्यम से की गई हैं या इनकी नियुक्तियां प्रबन्धकों के माध्यम से की गई हैं ? विस तरह से इन जगहों पर नियुक्तियां की गई हैं ?

श्री शाहनवाख कां: मैंने तहा है कि इन जगहों को एम्प्लायमेंट एक्सचेंजिज के धू पूरा किया गया है।

भी विश्वनाथ पांडेय: यह तां ठीक है कि एम्प्लायमेंट एक्सचेंजिज के धू भरा गया है लेकिन क्या इसके लिए कोई कमेटी थी श्रीर वहां पर प्राथियों में संचुनाव किया गया या जो प्रबन्धन थे पस्लिक ग्रीर प्राइवेट संक्टर में उन्होंने ही इन जगहों की पूर्ति की ग्रीर लोगों को भरती वारने में मनमानी की ?

श्री शाहनवाज जा: कोई मनमानी की बात नहीं हैं। एम्प्लायमेंट एक्सचेंजिज के पास वे प्रपत्ती डिमांड्ज भेजते हैं भौर एम्प्लायमेंट एक्सचेंजिज नुनासिब भादिमयों को छांट वर भेज देती हैं।

की घ० प्रश्नामाः जिस तरह से घांत्र हे उत्तर प्रदेश के सम्बन्ध में दिये गए हैं क्या दूसरे सुबों के सम्बन्ध में भी दिये जायेंगे श्रीर इनको भी सभा पटल पर रख दिया जाएगा ?

धाष्यक्ष महोबय : जब सवाल इस तरह का होगा तब दे देंगे । भापने जो सवाल पुछता हो पुछें।

भी के ब के मालबीय : क्या सरकार कोई ऐसा तरीका सोच रही है कि देश में जो पब्लिक सैक्टर है उस में जो निश्वितयां होती हैं ऐसे व्यक्तियों की हो जोति पब्लिक सेक्टर के उसल के खिलाफ न हों ? कोई ऐसा तरीका होना चाहिये कि चाहे ये नियक्तियां एम्प्लायनेंट एक्सवेजिज के जरिये होती हों या ब्रन्य जरियों से जिससे यह इस्तीनान हो जाए कि ऐसे लोगों की ही नियुवितयां हों जो के पब्लिन सेन्टर में विश्वात रखते हैं भीर इसके उसल के खिलाफ नहीं हैं?

श्रम, रोजनार तथा पुनर्वास मंत्री (श्री जनजीवन राम) : ये जो नियुक्तियां हैं ये कार के तबके के प्रधिक।रियों की नियक्तियां नहीं हैं। ग्राम तीर स तीसरे दर्जे के या चीथे दर्जे के जो मलाजिम समझे जाते हैं उनकी य नियम्भिनं हैं। जहां तक एम्प्लावमेंट एक्स-चेंजिज का सवाल हैं वहां पर हम यह प्रयत्न नहीं करते हैं कि जो हमारे यहां नाम दर्ज कराते हैं उनके पालिटिक्ल ख्यालात देखे। यह तो जो लोग नियुक्ति गरते है उनके देखने की बात होगी। वहां पर इसको देखने का सशल होगा, हमारे यहां देखने का सवाल नहीं है।

भी के व अमलबीय : इसीलिए मैंने सवाल पूछा है। एम्प्लायमेंट एक्सचेंजिज में भी कुछ बायदे बानून वर्गरह बनाये जाते हैं। क्या गवर्नमेंट यह मुनासिब नहीं समझती है कि ऐसा कायदा कानून बना दिया जाए ताकि पब्लिक संकटर में जो नियुक्तियां हों उन में जरूरतन ऐसे बादिमयों के नाम वगैरह जायें जो पब्लिक सेक्टर में विश्वास रखते हों फिर चाहे वे चीथे दर्जे के मुलाजिम हों या तीसरे दर्जे के हों या टाप दर्जे के हों।

Oral Answers मध्यक्ष महोदयः सजेशन फार एक्शन ।

श्री उ० म० त्रिवेदी : ग्रापके मन के माफिंक्: हों।

श्री हकम चन्द कछवाय : रोजगार दफ्तरों में जिन व्यक्तियों द्वारा ग्रपने नाम रजिस्टर कराये जाते हैं अधिकांश उन में से ऐसे लोग हैं जिन को साल, दो साल या तीन-तीन साल हो जाते हैं लेकिन सर्विस नहीं मिलती है, क्या यह सही है ? क्या यह भी सही है कि उनको उस समय सर्विस मिल जाती है जिस समय निसी बड़े अफसर या जिसी राजनीतिक नेता द्वारा उनकी सिफारिण कर दी जाती है ? क्या यह सही है कि ऐसे लोगों को दो महीने या चार महीने में नीवारी मिल जाती है ?

श्री शाहनवाज स्ता: यह बात बिल्कुल गलत है। यह राही है कि कुछ खास विस्म की कैटेगरीज हैं जिन को ज्यादा देर तक इंतजार करना पड़ता है । लेकिन जो टैक्नीवल कैटेगरीज हैं, जिनके पास कोई टैक्नीवल क्वालिफिकेशंज होती हैं उनको ग्रधिक देर तक इंतजार नहीं करना पडता है।

श्री उ० मृ० त्रिवेदी: क्या किसी संसद सदस्य ने श्रापको ऐसा पत्र भी लिखा है कि उन्हीं आदिमियों को पिल्लिक सैक्टर में भरती किया जाए जो कांग्रेस में हों ग्रीर फैलो दैवलर्ज हों ?

श्री शाहनवाज स्वाः ऐसा कोई खत हमें नहीं मिला है।

भी के० दे० मालवीय : मैं भी एक सवाल पूछना चाहता हूं।

ध्रध्यका महोदयः जी नहीं।

श्री स० मो० वनकी: माननीय उपमंती महोदय ने ग्रपने जवाब में बताया है कि 2 लाख 34 हजार 970 वैकेंसीज नोटिफाई की गई भीर 1 लाख 68 हजार 795 भरी गई। क्या सरफार को यह मालुम है कि उत्तर

प्रदेश में रजिस्टर्ड बेकारों की लादाद इसी दौरान में यानी 1964 और 1965 में चार लाख सत्तर हजार के भरीब बढी है भीर वेकेंसीज केवल दो लाख लोगों को मिली हैं ? क्या सरकार कुछ ऐसी योजना भी कर रही है कि भनएम्पलायमेंट डोल्ज उन लोगों को दी जायें जोकि सालों से बेकार हैं ग्रीर कोई जगह उनको नहीं मिल रही है ?

भी ज्ञाहनवाज सां : ये जो प्रांकडे मैंने विये थे ये वे केंसीज नोटिफाइड के थे। रजिस्टेशन का जो नम्बर है वह इससे बहुत ज्यादा है। मैं मानता हं कि काफी कदाद में लोग मन-एम्पलायड हैं। लेकिन गवर्नमेंट का कोई मनरम्प्लायमेंट डोल्ज देने का मभी विचार नहीं है।

Shri Hari Vishnu Kamath: Has Government under consideration any proposal or scheme whereunder, with a view to better co-ordination ween the private and public sectors and closer and cordial relations between them in the national interest. there could be an exchange of officers in the two sectors, particularly in certain categories in the higher echelons of the two sectors, periodically or from time to time?

Shri Shahnawaz Khan: The hon. Member is aware that many experienced officers from the public sector, after they retire, find jobs in the pri-vate sector, and to that extent there is exchange....

Shri Hari Vishnu Kamath: My question was different....

Mr. Speaker: He wants to know whether it is done in pursuance of some scheme.

Shri Shahnawaz Khan: No, we have no such scheme.

Enforcement of Prohibition in States

*867. Shri P. R. Chakraverti: Shri Madhu Limaye: Shri Sidheshwar Prasad: Shri Sezhiyan: Shri S. Kandappan: Shri Mohammed Kova: Shri Gokulananda Mohanty: Shrimati Maimoona Sultan: Shri Vishwa Nath Pandey: Shrimati Akkamma Devi: Shri Onkar Lal Berwa:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the Union Government have considered the unreserved statement of every State Government that it was ready to go 'dry' on the condition that the Centre must replace the revenue:
- (b) whether it is a fact that some States have brought up the question of meeting the cost of enforcement:
- (c) whether Government have devised any scheme of raising extra revenue to replace the excise revenue that is likely to be lost with introduction of Prohibition; and
- (d) whether Government propose to introduce total Prohibition 1969?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) The wet and the partially dry States with the exception of Kerala have pressed for Central assistance to cover the loss of revenue from intoxicating liquor on the ground that with their present commitments they would not be able to forgo it. The matter is under active consideration.

- (b) Yes.
- (c) No.
- (d) This is one of the recommendations of the Study Team on Prohibition and it is under consideration of Government.

Shri P. R. Chakraverti: May I know whether Government have drawn the attention of the States to the Directive Principles in the Constitution, which have to be acceded to, without any condition whatsoever and if so, what their reactions are?

Shri Hathi: Yes, the States know it.

Shri P. R. Chakraverti: In view of the fact that 1969 happens to be the centenary of Mahatma Gandhi who wanted to give a guidance to the country in respect of the prohibition scheme, what definite proposals are before the Government today to carry it out?

Shri Hathi: The proposals are contained in the Tek Chand Committee's report, and those proposals when implemented will go a great way.

भी मध लिमये : यह सुन। गया है कि संसद के कई सदस्यों ने इस नशाबन्दी के बारे में सरकार के पास एक निवेदन भेजा है। ग्रभी निदेशक सिद्धांतों का उल्लेख किया गया है। मैं सरकार से यह जानना चाहता हं कि केवल नशाबन्दी के बारे में जो निदेशक सिदांत हैं. उसी का विचार किया जाएगा या दूसरे हैं जैसे एक सिविक कोड लाग किया जाए यादस साल के भन्दर भन्दर वादा ना कि मफ्त ग्रौर ग्रतिवार्य शिक्षा दा जाए, इनका भी विचार है ? सभी धारा 47 का उल्बेख माननीय चक्रवर्ती जी ने किया है। उस में सब में ज्यादा महत्व दिया गया है जीवन के स्तर को, भुखमरी खत्म करने को, स्वास्थ्य का ख्याल फरने को । उन सिद्धांतों को भोर भी सरकार का ध्यान है या नहीं? क्या हमेशा नशाबन्दी की ही चर्चा करते रहेंगे या इन की भी चर्चा करेंगे?

श्री हाची: सब के बारे में विचार करना चाहिये, केवल नक्षाबदी के बारे में नहीं। श्री सम् सिमये : सब से ज्यादा महत्व किस को देते हैं। श्रद्ध्यक्ष महोदय, मेरे श्रश्न का जबाब नहीं मिला। सब के बारे में विचार करना चाहिये, इस का क्या मतलव है? मैंने कहा था कि

Oral Answers

भ्रम्यक्ष महोदयः ग्रद ग्राप् बैठ जाइये । श्रीमण लिमयेः मेरी ग्रजंसन लीजिये।

प्रध्यक्ष महोदय : मैंने सन लिया ।

श्री मधु लिसये : इस में कई चीजें हैं जिन का ख्याल सरकार नहीं करती है श्रीर कहती है कि विचार किया जायेगा । इस का क्या मतलब है ?

श्री सिद्धेश्वर प्रसाद: ग्रभी मंत्री जी के उत्तर से ऐसा मालूम होता है कि सरकार नणावन्दी में विश्वास करती है। मैं जानना चाहता हूं कि जो सरकारी भोज होते हैं या जो सरकारी होटल होते हैं उन में नणावन्दी तुरन्त लागू करने के लिये क्या सरकार विचार कर रही है जो कैसे इस को करेगी।

Shri Hathi: The question before us is in regard to enforcement of prohibition in all States. Different States have taken different steps, I cannot say what steps in which State.

प्रथम महोवय : माननीय सदस्य जो सरकारी भोज होते हैं या सरकारी होटल होते हैं उन की बाबत पूछ रहे हैं।

भी हायी: हर एक स्टेट में म्रलग म्रलग नियम हैं भौर वहां से इस के लिये परिमिट्स दिये जाते हैं।

Shri S. Kandappan: What prevents the Central Government from giving effect to the prohibition policy in areas which are under its direct control?

Shri Hathi: The Central Government have taken steps in the areas directly under them, for example, in Delhi.

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of the Tek Chand Committee not

been implemented so far?

Shri Hari Vishnu Kamath: It is a gradual process.

Shri Hathi: Yes, But it is not a total prohibition as yet.

श्री विश्वनाय पाण्डेय : पिछले प्रश्न के उत्तर में मंत्री महोदय ने बतलाया कि मद्य निषेध कमेटी ने यह प्रतिवेदन दिया था कि 1959 तक यहां पूर्ण मद्य निषेध लागू कर दिया जाये श्रीर इस सन्दर्भ में उन्होंने कहा कि प्रश्न सरकार के विचाराधीन हैं। मैं जानना चाहता हूं कि सरकार कब तक इस बारे में निर्णय लेलोगी।

श्री हाणी: इस के बारे में हम ने हर राज्य से उस का मन्तव्य मांगा है । जब उन के जबाब ध्रा जायेंगे तब हम चीफ मिनि-स्टर्स की मीटिंग बुलायेंगे और उस में इस को तय करेंगे ।

श्री विद्यानाथ पाण्डंय: मैं जानना चाहता हूं कि ग्राखिर इस की कोई तारीख भी है, छ: महीने, एक साल, दो साल ।

श्री के० वे० मालवीय : ऐसे ही चलेगा।

Shrimati Akkamma Devi: In States where there is complete prohibition, illicit distillation is being practised on a very large scale. When such cases are discovered, instead of their being severely dealt with, they are encouraged by our policemen. Will Government give incentives to our policemen to keep the morale high so that prohibition is implemented effectively?

Shri Hathl: Wherever illicit distillation is going on, the law should be enforced.

Shrimati Savitri Nigam: In reply to a supplementary, the hon. Minister has said that as Delhi is under the direct control of the Centre, steps in respect of have been taken here. Is it or is it not a fact that the 'dry' days which were already few have now been further reduced recently? Also, why have the recommendations

Shri Hathi: I do not know whether the Member refers to Friday which was a dry day which had been turned into a wet day

Shrimati Savitri Nigam: It is shocking.

Shri Hathi: But she has not seen the notification issued the very next day turning it again into a dry day.

Shrimati Savitri Nigam: The other part of the question has not been answered.

Mr. Speaker: If one is answered, I will be satisfied.

Dr. L. M. Singhvi: Are Government cognisant of the fact that the drinking habit has been increasing and gaining ground in the country? If so, is not postponement only contributing to the final abandonment of the directive principle of state policy in this regard?

Shri Hathi: If it is increasing really, it can be stopped by legislation, and also by cultivating public opinion against it; that, I think, non-official agencies are also doing.

Dr. L. M. Singhvi: Are Government aware that the drinking habit has been increasing in spite of these measures?

भी त्यायी: चूंकि माननीय मिनिस्टर साहब पीने वालों की कमजोरी से वाकिफ नहीं हैं और न शायद उन्हें पता होगा कि किस वजह से वह मजबूरन पीते हैं, इसलिये बजाय इस के कि उन के ऊपर कोई कानृनी ओर डाला जाये क्या कोई ऐसा तरीका नहीं है कि प्रचार क जरिये से उन को इस बात के लिए तैयार किया जाये कि वह इस भादत को छोड़ दें।

श्री हाथी: ग्रभी मैंने श्री सिंघवी के प्रण्न के जवाब में यही कहा था कि प्रोपेगैन्डे श्रीर जनमत के जरिये में ऐसा किया जाना चाहिये। Shri R. Ramanathan Chettiar: May I know what are the States which have enforced prohibition fully and which are those States who have not yet enforced prohibition fully and what steps will the Centre take to bring home this fact to the notice of those States and have prohibition enforced gradually, in stages?

Shri Hathi: I think Gujarat, Maharashtra and Madras have enforced prohibition fully; so far as other States are concerned, some areas are wet and some areas are dry. We have sent the Tek Chand Committee's report for their comments.

Shri Kapur Singh: Has it ever sunk into the overworked head of the Government......

Mr. Speaker: Order, order. He can put the question straight.

Shri Kapur Singh: Government are overworked, Sir. Certain suggestions have to be made to them so that they understand.

Mr. Speaker: But no adjectives need be brought in. The question may be framed without them.

Shri Kapur Singh: I only sympathise with the Government.

Shri Hari Vishnu Kamath: "Overworked" is not an adjective; I think it is an adverb here.

Shri Kapur Singh: It is an indication of sympathy.

Mr. Speaker: Order, order. He may put the question. (Interruption).

Shri Kapur Singh: Yes; I shall not use any adjective. Has it so far sunk into the overworked head of the Government that when the States tell them that they cannot implement the policy of prohibition because of financial difficulties, what they are politely trying to convey to the Government is that the whole idea is puerile and impracticable? No adjectives.

Mr. Speaker: He has given the answer as well.

Oral Answers

Shri Kapur Singh: My question was......(Interruption).

Mr. Speaker: Order, order.

Sh'i Hathi: This is a matter which can be discussed with the State Governments and we are going to discuss it.

श्री हुकम चन्द कछवाय : क्या सरकार यह बतलायेगी कि हमारे देश में विदेशी शराब कितनी श्राती है श्रीर जो भवैध शराब पकड़ी जाती है उम को सरकार किस प्रकार व्यवहार में लाती है ? उस को बेचती है या फक देती है ? इस योजना पर केन्द्रीय सरकार ने श्रीर राज्य सरकारों ने कितनी दिलचस्पी दिखाई है ।

प्रथ्यक्ष महोदय: इस सवाल की इजाजत नहीं दी जा सकती।

Shri Basumatari: Since it is found that a large number of people are getting licences on the ground of health and mostly they are found to be high officials, may I know what action the Government is going to take in the matter?

Shri Hath!: Wherever there is a law giving a permit on grounds of health, it is being done; permits are given.

श्री हुकम चन्द कछवाय : ग्रध्यक्ष महोदय, मेरे सवाल का जवाब नहीं ग्राया ।

प्राप्यक्ष महोदय : वह जवाब धाने लायक सवाल ही नहीं है ।

Consumer Stores

*868. Shri Kapur Singh: Shri P. K. Deo:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government's attention has been drawn to a Press report

(Hindustan Times dated 31st December, 1965, page 4) that Government of India might bring in a legislation to compel Industrial establishments to open fair price consumer stores; and

Oral Answers

(b) if so, broad outlines thereof?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) Yes.

- (b) Broad details of the proposal are:-
 - (1) A fair price shop shall be set up and maintained in every industrial establishment employing 300 or more workers, if at least 200 workers agree to buy their stated requirements from this shop for a period of at least 6 months.
 - (2) Such shops should distribute to the workers rice, wheat and sugar supplied by the State Governments at the same prices and on the same scales as prevailing in the general fair price shops, if any in the area, and two popular varieties of textiles. dal and cooking medium at prices equivalent to the wholesale prices prevailing in the nearest wholesale market as notified by Government, the cost of distribution being borne by the employer.
 - (3) If, within three years of the setting up of such a fair price shop by the employer, a consumers' cooperative society of the employees (with the employer participating) is not formed in the establishment under the relevant State laws, it will not be obligatory for the employer to continue to run his fair price shop.
 - (4) The term "Industrial Establishment" for purposes of this Act will be defined in wide terms so as to include

factories and workshops. railway and transport services, ports and docks, mines, plantations, banks and insurance companies, shops and commercial establishments. and also building and construction works including for roads. bridges. waterways, irrigation and generation of electricity etc.

Shri Kapur Singh: I would like to know how these fair prices, to be fixed by the Government, are going to be correlated to the prices prevailing in the open, competitive market. Will they be the same or will they be different and, if they are different, why and how?

Shri Shahnawaz Khan: Commodities which are available in the fair price shops in the general local market will be sold by these stores at the same price. For the others, the idea is that the price should be equivalent to the wholesale price.

Shri S. M. Banerjee: Is it a fact that this decision was taken in November, 1962 at the time of the Chinese aggression? Why has the Government delayed it so much? Is it also a fact that some employers have said that they can provide shops but not grains and the grains have to be provided by Government? If so, when is this legislation likely to come? Will it be introduced in this session?

Shri Shahnawaz Khan: It is true this idea was first mooted in December, 1963. It has been considered from time to time. It was considered at a very high level in July 1965. The concensus of opinion was that it would be better in the interests of industrial relations that this should be brought about by mutual cooperation of the employers and employees rather than through coercive legislation. We are trying our best to induce the employers to fall in line and open these consumer cooperative societies of their own accord. I am glad the response has been fairly good.

Shri S. M. Banerjee: This decision was taken, he says, in 1963, but the employers have not agreed. Will they bring legislation?

Mr. Speaker: He says in the interest of industrial relations, Government think they should be persuaded to accept it instead of enforcing it by legislation.

Shri S. M. Banerjee: There should be a limit to persuasion.

Shri Priya Gupta: In view of this decision of the Government to open fair price shops, may I know whether the commodities like foodstuffs which they intend to sell through them will be made an exception in all the States, so far as rates and restriction on movement are concerned, whether it is a deficit area or not and whether the Government will undertake supplies of the grains apart from normal rules which are applicable to the States, since the Government of India has opened them through the Labour Ministry itself?

Shri Shahnawaz Khan: The intention is that in the areas where there is statutory rationing, every consumer store, if they so desire, will be treated as a ration shop and the rations will be supplied and guaranteed by the State Government. In the other partial they have where areas. rationing, there also we have meetings with the State Governments and they assured us that they would do their best to make the supplies regular.

Shri Priya Gupta: There is restriction on movement of foodgrains from State to State and from district to district. Since it is an initiative from the Government of India, I want to know whether they will ensure supplies from other areas at least to these shops, because most of the ration shops are going without foodstuffs.

Shri Shahnawaz Khan: The State Governments will be responsible for supplying the rations. Movement of foodgrains within the whole country is a larger question on which a decision has to be taken separately and not by this organisation.

Shri K. N. Pandey: In view of the fact that several consumer stores which were opened after this decision had to be closed because of inadequate supply of foodgrains, what purpose is going to be served if legislation is brought for opening consumer stores when there is no adequate supply of foodgrains?

Shri Shahnawaz Khan: It is true that certain difficulties came to notice on the opening of these consumer cooperative stores. The main difficulty which came out during the discussion was that the workers were working in one industrial establishment and they were living in distant places. The difficulty of carrying rations from the places of work to their places of residence was the main difficulty. We have requested the State Governments to open shops in the areas where they are residing rather than where they are working, and this matter is being attended to.

Shri Ranga: Sir, it is unfortunate that Government has taken four years before it could come even to this-I do not know whether it is any all-statement of policy decision at here before the House. May I know whether it has been considered by the Government, whether any steps have been considered by the Government, to see that no possibilities for exploiting workers would be kept open when these shops are opened by the employers, in view of the fact that in England and other countries also they had had to pass the Truck Acts in order to prevent employers from taking advantage of the sale of these various foodgrains and usual necessities of the employees and thus keep them under their control and under their influence?

Shri Shahnawax Khan: Every care will be taken to ensure that the employers do not exploit the scheme. Although the participation of employers is envisaged in this scheme,

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the actual operation and control of running of these consumer cooperative stores will be in the hands of the actual workers.

Shri P. B. Patel: Sir, the industrial establishments when they open these consumer cooperative stores will have to sell foodgrains at a cheap price and thereby incur losses. May I know whether that loss would be allowed to be put in the profit and loss accounts of the establishments concerned?

Shri Shahnawas Khan: According to well established traditions and usages, in certain 'plantation areas mainly, there was a system of supplying subsidised rations to the workers. That system is still continuing where it is feasible, but in other places where there is wholesale procurement of foodgrains the managements are finding it difficult to supply rations at controlled prices.

Shri Buta Singh: As the Minister told us that items supplied through these shops will be made available on the wholesale price basis, may I know whether Government propose to subsidise these shops?

Shri Shahnawaz Khan; Sir, the employers will.

Dr. Ranca Sen: The hon. Minister just now said that since 1962-63 this is being discussed and it has been accepted in principle by all the parties concerned to have consumers stores by the employers. Now, is it a fact that a number of employers have raised the question of linking up dearness allowance with these consumer cooperative stores and have threatened to reduce the dearness allowance given to the workers if they want consumer stores; if so, may I know what is the reaction of the Government in regard to this?

Shri Shahnawaz Khan: In the first instance I want to state that out of the establishments which are employing 300 or more workers the overall coverage for consumer cooperative stores and fair price shops for the

whole country is 65 per cent and in the public sector it is over 86 per cent. Regarding the objection raised by employers that the dearness allowance should be linked up with these consumer cooperative stores, this question was raised at almost all the meetings we had with the representatives of employers and workers in different regions and the decision arrived at is that this is quite a separate issue and it shall have nothing to do with this.

Shri N. Sreekantan Nair: May I know whether in view of the fact that the Standing Labour Committee which met on 12th and 13th February this year, 1966, once again reiterated the demand that legislation must be brought forward, may I know which is the so-called high-powered committee of 1955 which is important enough to brush aside a later decision of the Standing Labour Committee constituted by the Government of India? May I also know whether any legislation is in the making or not?

Shri Shahnawaz Rhan: As I said, intention of introducing this scheme is to supply essential materials to the workers at a reasonable price. The participation of employers is envisaged. We thought that it would be in the interests of better relations if it is left to voluntary implementation. All the State Governments and the public sector undertakings had to be consulted to find out their views. It is as a result of their views that the decision was deferred. Now the final date is 30th April, 1966 when the whole thing will be reviewed and if it is still necessary we shall take necessary steps....

Mr. Speaker: Will legislation be undertaken?

Shri Shahnawax Khan: I was coming to that. I have not finished yet. As I said, we are working on it and 30th April is the date on which we will review it. If it is necessary, we will introduce legislation.

Shri N. Sreekanian Nair: Sir, my question has not been answered. The Minister says he has consulted the

State Governments. The Standing Tripartite Committee consists of the State Governments, the Central Government and the Central There we decided it when the Minister was present; of course, the Deputy Minister was not present there. It was decided that if 40 per cent of the employers were not making arrangements even after three must be years, legislation pushed through. That decision is very definite.

The Minister of Labour. Employment and Rehabilitation (Shri Jagjivan Ram): May I add a word? Certainly, legislation will become necessary if it is found that the response from the employers is not commensurate with the requirements of the situation.

Shri S. M. Banerjee: How long will you wait?

Shri Jagjivan Ram: Will you permit me to have my say? As my colleague has already informed the House, 65 per cent of the working population which, according to the standard, has to be covered has already been covered. If during the remaining period it is felt that further coverage will be affected, then there will be necessity for legislation; if it is not affected, then perhaps hon. Members will feel that there is no necessity for legislative measures.

Shri P. R. Chakraverti: In view of the fact that the Mines Welfare Fund is administered directly by the Union Government in a place called Jagjivan Ram Nagar, may I know whether Government are taking effective steps to make available to the half a million workers there all the essential goods?

Shri Shahnawaz Khan: We have a very good system of consumer cooperative stores and fair-price shops working in the colliery areas. The hon. Member would be glad to know that the Fund is working very satisfactorily.

विज्ञान कांग्रेस, चंडीगढ +

भी जगदेव सिंह सिद्धान्ती : *****870. भी प्रकाशबीर शास्त्री:

क्या जिल्ला मंत्री यह बताने की कृपा करेंगे कि:

- (क) जनवरी, 1966 में चंडीगढ़ में हुए विज्ञान कांग्रेस के प्रधिवेशन 🕻 में क्या विशिष्ट निर्णय किये गये: और
- (ख) सरकार इन निर्णयों से कहा तक सहमत है ?

शिक्षा मंत्रालय में उपमंत्री (श्रीमती सीन्द्रम रामचन्द्रन): (क) ग्रीर (ख). भारतीय विज्ञान कांग्रेस संस्था (Indian Science Congress Association) के महासचिव ने रिपोर्ट दी है कि जनवरी, 1966 में चंडीगढ़ में हुए विज्ञान कांग्रेस के प्रधिवेशन में ऐसा कोई विशिष्ट निर्णय नहीं लिया गया था, जिस पर सरकार द्वारा कार्रवाई की जरूरत हो।

श्री जगवेव सिंह सिद्धान्ती : क्या सरकार विज्ञान कांग्रेस के भाधार पर यह निश्चय करेगी कि ऐसे उपाय बर्ते जायं शिक्षाणः संस्थाओं में जिस से कि विद्यार्थियों की शारी-रिक भौर मानसिक उन्नति हो सके । भौर जिस से कि वह राष्ट्र के उत्तम नागरिक बन सकें ?

Shrimati Soundaram Ramachandran: The Indian Science Congress is an organisation whose objectives are to advance the promotion of courses of science etc. They hold a Congress every year where many papers are read by eminent scientists. They do not form a policy of educating society as such. They send us their report. That is all. I did not really understand it fully.

श्री जगदेव सिंह सिद्धान्ती : स्या यह निश्चय भी किया जायगा कि भ्रष्टयापकों के भौर विद्यार्थियों के सम्बन्ध चच्छे हो कर भीर हमारा जो पाठ्यक्रम है प्राइमरी से लेकर विश्वविद्यालय तक वह घच्छा हो सके ?

Shrimati Soundaram Ramachandran: They give generally suggestions about higher education, specially the practice of scientists pools, placing a premium on foreign doctorates steps how to attract brilliant young men and women to scientific research field; then, adoption of policy preferential treatment should not be given to a person simply because he holds a foreign degree. So, gave suggestions how it could be improved; but it is not just formal education in school or college.

Shri Krishnapal Singh: Is it a fact that in the session of the Science Congress Dr. Neel Raian Dhar, a very eminent scientist, read a paper saying that the use of fertilisers harmful to the soil and that the use of compost mixed with steel slag was very beneficial? Has Government obtained information on the subject? It is a very important matter.

Shrimati Soundaram Ramachandran: Nο specific recommendation such came.

Mr. Speaker: He says, he read a paper like that. Has Government that information?

Shrimati Soundaram Ramachandran: No: we have got the papers.

श्री सिक्षेत्रवर प्रशाद : क्या सरकार का ध्यान इस बात की घोर गया है कि विज्ञान कांग्रेस में जिन वज्ञानिकों ने माग लिया सभी वैज्ञानिकों ने मामतौर पर यह शिकायत की, कि भारतीय वैज्ञानिकों को धनुसंधान की पूरी सुविधा नहीं दी जाती रिसर्च के जो काम होते हैं उनको पर्याप्त प्रोत्साहन नहीं दिया जाता है भीर उन के बदले विदेश के वैज्ञानिकों को बुलाकर उन से काम लिया बाता है भीर उन से जो भी भनसंघान के काम मिये जाते हैं उन्हें हिन्द्स्तान के वैज्ञानिक खुद कर सकते हैं, यदि हां, तो उसको दूर करने के लिए सरकार क्या कर रही है ?

Oral Answers

The Minister of Education M. C. Chagla): May I assure my hon. friend that every facility is given to research workers? They are doing admirably well. If my hon, friend has any doubt. I would invite him to go through our 25 laboratories which are national laboratories and see for himself whether the scientists had the right atmosphere for research or

Chief Ministers' Conference +

*873. Shri D. S. Patil: Shri R. S. Pandey: Shri R. Barua: Shri Tulshidas Jadhav: Shri Sidheshwar Prasad:

Will the Minister of Home Affairs be pleased to state:

- (a) the issues discussed at the Conference of Chief Ministers of States which took place in Delhi in February. 1966:
- (b) the recommendations made by the Chief Ministers' Conference; and
- (c) the steps taken to implement those recommendations?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of (Shri Hathi): (a) to (c). Defence There was no formal Conference of Chief Ministers. Taking advantage of the presence of Chief Ministers who had come to attend the Congress Working Committee meeting, there was an informal and general exchange of views on various matters, including the use of the Defence of India Rules and the procedural and other safeguards to prevent indiscriminate and excessive use of emergency powers. A statement has been made by the Home Minister on the subject in Lok Sabha on 28th February 1966.

भी हे॰ जि॰ पाटिल : मुख्य मंतियों का जो यह सम्मेलन हुना है उस के बाद गवनंभेंट की क्या कोई मीटिंग हुई घौर उस में कुछ निर्णय लिये गये ?

भी हायी: उस के बाद कोई दूसरी मीटिंग नहीं हुई ।

भी सिद्धंद्रवर प्रसाद : मैं यह जानना भाहता हूं कि मुख्य मंत्रियों की इस बैठक में किन वातों की चर्चा हुई भीर देश में शांति भौर व्यवस्था कायम रखने के लिये मुख्य मंत्रियों को भारत सरकार ने क्या सलाह बी?

भी हाथीं : मैंने जो बातचीत हुई उस के बारे में यहां बयान दिया है ।

Shri Hari Vishnu Kamath: Sir, may I request you to be good enough to extend the time by two minutes for this question, as the question has been reached?

Mr. Speaker: Sardar Kapur Singh. Short notice question.

Shri S. M. Banerjee: If the Minister agrees . . .

Shri Kapur Singh: May I ask a supplementary?

Mr. Speaker: No.

Shri Hari Vishnu Kamath: You have done it before.

SHORT NOTICE QUESTION

12.00 hrs.

Closure of Commercial Section of Indian Embassy in Jakarta

SNQ. 15. Shri Kapur Singh: Shri Buta Singh; Shri P. K. Deo:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the Commercial Section of our Embassy in Jakarta has been closed down;
 - (b) if so, the reasons thereof; and
- (c) how the present regime in Indonesia has reacted to this?

The Minister of External Affairs (Shri Swaran Singh): (a) to (c). In November, 1965, Government took a decision to close the Commercial Section in the Indian Embassy in Jakarta because there was virtually no trade exchanges and there seemed little prospect of this improving. in view of the However, events, the Government have decided to leave the Commercial Secretary in position.

Shri Kapur Singh: What steps do Government propose to take to remove the general impression caused by their own actions, such as this that our Government is not quite happy at the elimination of the strangle-hold of the communist in Djakarta?

Shri Swaran Singh: The form of Government that may be there in Indonesia is a matter essentially for Indonesians. I have given the date, that our decision to close the Commercial Section was taken in November, 1965. This was after the Indo-Pakistan conflict and the Government of Indonesia at that time had extended a very powerful support to Pakistan in our conflict with Pakistan and there were several demonstrations in front of our Embassy. We found that the functioning had become practically impossible and there was little prospect of trade improving. As I said, this decision was taken in November, 1965. Now, as I have already said, we have taken the decision to keep the Commercial Secretary in position because we feel that trade prospects might improve.

Shri Buta Singh: Recent developments in Indonesia indicate that the Chinese influence in that country is dying fast. Will the Government take cognizance of this development and explore some avenues to improve the relations with that country?

Shri Swaran Singh: We have always been anxious to improve relations between Indonesia and India. Unfortunately, their very open and loud support to Pakistan at the time of the Indo-Pakistan conflict had strained

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the relations between India and Indonesia. We, on our side, have always been anxious and will continue to be anxious to improve relations between Indonesia and India.

Gupta: Shri Indrajit Since this Commercial Section was closed down as long ago as in November, 1965, may know why this question has been admitted as a Short Notice Question at all. There are so many other pressing things on which Short Notice Questions have not been admitted. What is the reason for admitting this Question, when the decision taken in November last year, as a Notice Question? I have no Short objection to the subject being raised here. But what is the procedure that is followed? I do not know it. There are so many other pressing issues on which Short Notice Questions are not admitted. (Interruption).

Mr. Speaker: At least, it could not be in my knowledge.

Dr. Ranen Sen: There are other more important Questions which are not admitted.

Mr. Speaker: I could not have known that this had happened. That was an information that was to be given by the Minister.

Shri U. M. Trivedi: What is wrong with the Question?

Mr. Speaker: The Minister has given the information. Otherwise, it might have remained with him. How would the people know it There was nothing wrong in that.

Shri U. M. Trivedi: Will the Minister be pleased to state why these relations with Indonesia are not reconsidered in view of the position that Indonesia has always shown sympathy towards Pakistan .

Shri Hanumanthaiya: Not always.

Shri U. M. Trivedi: Yes, always. At the same time, they are inimical towrds the only country, Malaysia, which supoprted us in the United Nations. Why is it that the Government is not reconsidering its position vis-a-vis Indonesia?

Shri Swaran Singh: There is 70 question of reconsideration of the policy. We have diplomatic relations with Indonesia; we have got our Ambassador functioning in Djakarta and there is the Indonesian Ambassador functioning here. I do not know what precisely the hon. Member meant when he mentioned the question of reconsideration. Of course, relations with every country under constant review

Mr. Speaker: That was a suggestion.

Shri Swaran Singh: I would like to reiterate that we should try to improve relations with all countries and we should not look at the problem from the angle from which the hon. Member sees this problem.

Shri Hari Vishau Kamath: Are there reasons to believe that, after the recent upheaval resulting in the welldeserved debacle of the pro-China Communist Party in Indonesia, the new Government of Indonesia has shown visible signs of a rapprochement with India, better relations with India?

Shri Swaran Singh: I would like to wait and see rather than indulge in conjectures.

Shri Hari Vishnu Kamath: No signs so far?

Mr. Speaker: By this time he is not in a position to say.

Shri Hari Vishnu Kamath: No signe so far? Does he say that?

Shri U. M. Trivedi: It is not visible to him.

Shri D. C. Sharma: May I know far the Government Indonesia has been responding to our expressions of goodwill, friendship and rapprochement during the last six or eight months?

Shri Swaran Singh: It has not been uniform. The reaction has varied from time to time.

मंग काका राम गुप्त : पिछले दिनों मंत्री महोदय ने इस सदन में बताया था कि मिन्नो विद्रोहियों के पास से ऐसा पत्न-ध्यवहार मिला है, जिस से प्रकट होता है कि उन्होंने इच्डोनेशिया से मदद मांगी थी। मैं यह जानना चाहता हूं कि सरकार ने उस देश के साथ ध्यापार में बढ़ोतरी की माशा से यह जो निणय लिया है, यह उस पत्न-ध्यवहार के मिलने से पहले लिया गया था या बाद में ; यदि यह निणय बाद में लिया गया है तो उस का क्या भाषार है ?

श्री स्वर्ण सिंह: मैंने इस फ़ैसले की तारीख़ दी है कि नवम्बर, 1965 में हम ने यह फ़ैसला लिया था, लेकिन यह जो प्राफ़िसर था, इस ने घ्रप्रल में वापस घाना था । इस बीच में इन्डोनेशिया में यह तब्दीली हो गई । बूंकि इस बात की कुछ घाणा है कि व्यापार बढ़ सके, इसलिये हम ने फ़ैसला किया है कि उस घाफ़िसर को बहीं रहने दिया जाये ।

भी फाशी राम गुला : प्रध्यक्ष महोदय, मेरा प्रश्न दूसरा था । मैंने यह पूछा है कि मिजो विद्रोहियों के पास से जो कागजात मिले, यह फ़ैसला उस से पहले किया गया या बाद में । मिजो विद्रोहियों ने इन्डोनेशिया से मदद मांगी थी, इस बारे में उनसे कुछ कागजात मिले थे । मेरा सवाल यह है कि यह फ़ैसला उस से पहले किया गया था या उस के बाद में ।

भी स्वर्ण सिह: काग्रज कहां मिले, कब मिले, उस से इस का कोई सम्बन्ध नहीं है। यह भ्यापार की बात है। इस से भौर किसी बात का सम्बन्ध नहीं है।

प्रध्यक्ष महोदय : श्री कछवाय ।

भी बागड़ी : घष्ट्यक्ष महोदय, मेरा स्यवस्था का मंत्राल है ।

द्याच्याक महोदय : इस वस्त कोई स्पवस्था का सवाल नहीं है । भी बागड़ी: जब भाप सवास पूछने की इजाउत दे देते हैं, तो मंत्री को यह कहने का भधिकार नहीं है कि सवाल नहीं उठता है। तब उस को जबाब देना चाहिए!

भ्रम्यस महोदय : मंत्री को यह भ्रधिकार है कि वह मेरी तवज्जह उस तरफ़ दिलाए भौर भगर मैं उस से एग्री करता हूं, तो उसी तरह होता है—श्री कछवाय ।

भी हुकम चन्द कछ्त्राय: क्या यह बात सही है कि भारत-पाकिस्तान संघर्ष के समय इन्डोनेशिया ने पाकिस्तान का खुल कर समयंन किया, उस का कारण यह था कि हमने उस के पूर्व इन्डोनेशिया सरकार ने ठीक मम्बन्ध नहीं बनाए रखे, जिस के परिणामस्वरूप उस ने पाकिस्तान का समयंन किया ?

धी स्वर्ण सिंह : मैं इस सवाल को समझ नहीं पाया हूं। धगर माननीय सदस्य जरा धासान भाषा में सवाल करें, तो मैं समझ जाऊं।

श्री हुफम चन्द कछनायः भारत-पाकिस्तान संघर्ष के समय इन्डोनेशिया सरकार ने पाकिस्तान का खुल कर समर्थन किया और उसी के परिणामस्वरूप हम ने बहां से अपना सारा धंधा उठाया, वहां पर अपना कामर्थल सैक्शन बन्द करने का निश्चय किया। मैं यह जानना चाहता हूं कि क्या इस से पहले इन्डोनेशिया सरकार से हमारी कुछ अनवन या आपसी मन-मुटाव थे, जिस के कारण उस ने पाकिस्तान का समर्थन किया और हमारा समर्थन नहीं किया।

प्राच्यक्ष महोदय : क्या माननीय सदस्य यह कहना चाहते हैं कि उन्होंने जो किया, ठीक किया घीर हमने गलत किया ?

> WRITTEN ANSWERS TO QUESTIONS

Self-sufficiency in Antibiotics and Drugs

*863. Shri Linga Reddy: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) the steps taken by Government to make the country self-sufficient in anti-biotics and drugs; and
- (b) when the country will be selfsufficient in this regard?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). Based on the trends in consumption, health programmes undertaken by the Government of India, developments taking place in the chemical industry to meet the raw material requirements, targets of production are drawn for implementation. Capacities for indigenous production are licensed and set up based on such targets. Apart from this, the production of various essential drugs including Antibiotics are being taken up in the Indian Drugs and Pharmaceuticals Ltd. a Public sector undertaking. The two units of the Indian Drugs and Pharmaceuticals Ltd., namely, Antibiotics project. Rishikesh and Synthetic Drugs project, Hyderabad are expected to go into production during this year. In addition, the capacity production of Streptomycin at Hindustan Antibiotics Ltd., Pimpri, another public sector project is also being expanded. This unit will also produce Vitamin C adopting a process developed at one of the National Laboratories.

It is anticipated that when all the public sector projects work in full production and by the end of the Fourth Five Year Plan period, the country would be more or less self-sufficient in most of the essential drugs.

Murder of Former Miso Leader

*869. Shrimati Renuka Barkataki: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Mr. Laimana, a Mizo Leader, was ambushed and shot dead by a group of armed miscreants on the 3rd January 1966 near Aijal; and

(b) if so, whether any investigation has been conducted to find out the motive of the crime?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) Investigation is in progress.

Economic Pool for Staffing Public Undertakings

*871. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 58 on the 3rd November. 1965 and state:

- (a) whether any decision has since been taken regarding the formation of an Economic Pool for staffing various management positions in the Public Sector Undertakings; and
 - (b) if so, the nature thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukia): (a) and (b). The various aspects connected with the formation of Central Economic Pool are still under consideration.

Trombay Fertilizers Factory

- *872. Shri P. C. Borooah: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether the Trombay Fertilizer Factory has begun producing technical grade methanol for the first time in the country;
- (b) if so, the production capacity of this plant for this product; and
- (c) the country's annual requirement of this product?

The Minister of Petroleum and Chemicals (Shri Alagean): (a) Trial runs of the Methanol Plant at Trombus are in progress. Commercial production is expected to start by May/ June, 1986.

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 - (b) 30.000 tonnes per annum.
 - (c) About 20,000 tonnes at present which is expected to rise further in the near future.

Crude Oil from Middle East

- *874. Dr. Ranen Sen: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether it is a fact that Pakistan gets the supplies of crude oil from the Middle East at a discount of 40 to 45 per cent below the prices; and
- (b) if so, what stands in the way of India to get such discount?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) No official information is available of discounts of this magnitude being available to Pakistan.

(b) Irrespective of what Pakistan may or may not be getting, on some varieties of crude oil imported India from the Middle East, the discount is as much as 38 cents below the Posted Price.

Science Training in Primary Classes

- *875. Shri Yashpal Singh: Will the Minister of Education be pleased to state:
- (a) whether it is proposed to introduce science training in Drimary classes; and
- (b) if so, whether States will be given any aid for the purpose?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandaran): (a) General Science in some form is taught in most primary schools of all States and Union Territories. It is proposed strengthen and improve science education at the primary stage also.

(b) Yes, Sir.

Commonwealth Education Conference

*876. Shri Sidheshwar Prasad: Will the Minister of Education be pleased to state.

- (a) the decisions taken and resolutions adopted at the Commonwealth Education Conference held in July 1959, at Oxford:
- (b) the steps taken by Government to implement them;
- (c) the changes, if any, made subsequently: and
- (d) the help in any form, given by India to any Commonwealth country since then?

The Minister of Education M. C. Chagla): (a) A statement is laid on the table of the House. [Placed in Library. See No. LT-5944/661.

(b) to (d). The requisite information is being compiled and will laid on the table of the House in due course.

Commemorative Stamp in Memory of the Late V. D. Savarkar

*877. Shri Hari Vishnu Kamath: Will the Minister of Communications be pleased to state:

- (a) whether suggestions have been received that Government should issue a special commemorative stamp ín memory of the late Vinayak Damodar Savarkar:
 - (b) if so, from whom; and
 - (c) Government's decision thereon?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes Sir.

- (b) Citizens Council, Delhi.
- (c) The proposal will be placed before the Philatelic Advisory Committee of the Posts & Telegraphs Department. It is, however, not possible to consider the issue of the stamp in 1966 due to the limited capacity of the Press and shortage Security adhesive paper which is imported.

Shortage of Light Diesel Oil and Kerosene in Maharashtra

*878. Shri Dighe:

Shri T. A. Patil:

Shri Kambie:

Shri M. L. Jadhav:

Shri D. S Patil:

Shri Mukane:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether Government are aware of the acute shortage of light Diesel Oil and Kerosene in Maharashtra State; and
- (b) if so, the efforts made to secure the speedy supplies of the above commodities to Maharashtra?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) Supplies of Kerosene to Maharashtra in recent months have been adequate to meet the normal demand. Supplies of Light Diesel Oil to Maharashtra since October, 1965, have been considerably more than in the corresponding period from October, 1964.

(b) State-wise Company-wise quotas of Kerosene have been fixed from 1-3-1966. A supply plan for Light Diesel Oil is drawn up each month and the quota for Maharashtra is fixed keeping in view the available supplies and demands of all areas supplied from the production of Bombay Refineries.

Fast by Shrimati Sarojini Devi

*879. Shri Sivamurthi Swamy: Will the Minister of Home Affairs be pleased to state:

- (a) whether any representations have been received by this Ministry from Shrimati Sarojini Devi of Mysore and other persons and the Government of Mysore regarding the whereabouts of Shri Kakodkar, President of Goa Congress;
- (b) if so, what reply has been sent to them;

- (c) whether it is a fact that hundreds of persons along with Shrimati Sarojini Devi of Hospet have started public fast in Mysore State to get some kind of authentic reports from the Central Intelligence. Bureau Officer appointed for the purpose by his Ministry; and
- (d) if so, what further steps have been taken in this behalf?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). Yes, Sir. Except for acknowledgment in one case, no reply was considered necessary as urgent steps were taken to assist the Maharashtra Government in the investigation.

- (c) Shrimati Sarojini Kottur Shettar observed a fast from the morning of the 26th Fabruary, 1966 to the noon of 5th March, 1966. However, it did not attract much general notice.
- (d) Adequate steps have been taken to expedite the investigation.

Mizo Rebellion

*880. Dr. L. M. Singhvi; Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that the armed rebellion by hostiles in Mizo bills district of Assam has been substantially quelled;
- (b) whether bands of hostiles have been feeling towards the international borders in a bid to escape into the Chin hills in the East. Arakan in the South and East Pakistan in the West; and
- (c) if so, the action taken by Government in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukia): (a) to (c). Union Home Minister has already made a detailed statement on the subject in this House on 25th March 1966. There is nothing to add to that statement.

Iron Without Coking Coal

*881. Shri P. R. Chakraverti: Shri Himatsingka: Shri Rameshwar Tantia: Shri Ram Harkh Yadav: Shri Subodh Hansda: Shri M. R. Krishna:

Will the Minister of Education be

- (a) whether the Central Fuel Research Institute at Jealgora, Dhanbad has discovered a new process for manufacturing iron without coking coal:
- (b) if so, the steps taken to make use of this new research so as to economise the use of coking coal, the supply of which is limited; and
- (c) the nature of further incentive granted to the research workers to continue researches in the line?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir. The Central Fuel Research Institute, Jealgora has, in fact, developed a process for making a substitute for metallurgical coke from non-coking coal incorporating at the same time some of the raw materials for iron making.

- (b) The process is still under investigation.
- (c) For encouraging scientists doing exceptionally creditable work in the National Laboratories|Institutes, a scheme for grant of 'Merit Promotion' and 'Advance Increments' exists.

Future of Goa

*882. Shri P. C. Borocah: Shri Hari Vishnu Kamath; Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the Chief Minister of Goa recently requested the Prime Minister for an early decision on the future of Goans; and
- (b) if so Government's decision in the matter?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) Yes, Sir.

(b) No decision has yet been taken.

Damage to Civilian Property and Religious Places

*883. Shri Yashpal Singh: Shri Himatsingka: Shri Rameshwar Tantia: Shri Lakhmu Bhawani:

Will the Minister of Home Affairs be pleased to refer to the reply given to Short Notice Question No. 3 on the 3rd March, 1966 regarding withdrawal of troops under the Tashkent Declaration and state:

- (a) wheter inquiries have been made about the damage to civilian property and religious places in areas vacated by Pakistan;
 - (b) if so, the extent of damage; and
- (c) whether Government have taken up the matter with the Pakistan Government and if so, the result thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (u) to (c). Sir. the information is being collected.

Administration of Emergency Laws

*884. Shri Madhu Limye; Dr. Ram Manohar Lohia; Shri Kishen Pattnayak; Shri Maurya;

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have further carefully examined the implications of the Supreme Court's observations in the Kerala Kerosene dealer's case on the administration of emergency laws after the Home Minister's statement on the subject in Parliament;
 - (b) if so, the result thereof; and
- (c) whether it has been decided to revoke the Emergency?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c): There is nothing to be added to the Home Minister's statement on the subject in Parliament on the 28th February, 1966

Advisory Council for NEFA

*885. Shri Vishwa Nath Pandey: Shri Rameshwar Tantia: Shri Himatsingka: Shrimati Renuka Barkataki: Shri Ram Harkh Yaday:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that a committee appointed by the Governor of Assam has recommended to Government that an Advisory Council be formed for the North East Frontier Agency;
- (b) if so, when the recommendation was made; and
- (c) the main features of the recommendations?

The Minister of State in the Ministry Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c): A Committee was appointed by the Governor of Assam and it made a report on the 4th Jan., 65. Main features of its recommendations are:—

- (a) At the Agency level the Committee has suggested formation of an Advisory Council Comprising four elected members from each of the five Zila Parishads. The Member of Parliment from NEFA would be an ex-officio Member.
- (b) The Council will meet the Governor once or twice a year at Shillong.
- (c) It would discuss in detail the Five Year Plan of the Agency as also the annual budget proposals and allocation of funds to the districts. Imposition of taxes or proposals for enforc-

ment of fresh Regulation in the Agency could be discussed by the Council.

Recovery of Bonus Already Paid By Petroleum Companies

*886. Dr. Ranen Sen: Will the Minister of Labour, Employment and Behabilitation be pleased to state:

- (a) whether it is a fact that foregapetroleum companies are trying to recover some amount of money from their employees as their right to do so under the Bonus Act, 1965; and
- (b) if so, the steps taken by Government to protect the interests of the employees?

The Minister of Labour, Employment, and Rehabilitation (Shri Jagjivan Ram): (u) Three oil companies have claimed that certain alleged overpayments of bonus in respect of previous years are recoverable from the workers.

(b) Efforts are being made to bring about an amicable settlement.

Fertilizer Factory in M.P.

*887 Shri R. S. Pandey: Shri Yashpal Singh:

Will the Minister of Petroleum & Chemicals be pleased to state:

- (a) whether Government have considered the possibility of setting up of a super-phosphatic fertilizer factory in Madhya Pradesh; and
- (b) if so, whether a decision has been taken in the matter?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). In the public sector, a proposal made by the Government of Madhya Pradesh was cormidered in 1964 but it being uneconomical was not accepted.

In the private sector, three parties were granted licences. Only one of them implemented the scheme for the manufacture of super phosphate. The licences of the others had to be can celled.

At present, applications from three parties for industrial licence for the

manufacture of super-phosphatic fertilizers are under consideration of Government.

> काझ्मीर में राष्ट्र बिरोबी तस्बों का पुनर्वास

* 888. श्री प्रशासको र झास्त्री : श्री तुकल कर कछ शय : श्री हेम करुपा : श्री जावेश सिंह सिद्धारती : श्री काशी राम गुरत : श्री मीर्य : श्री जिवसूर्ति स्वामी : श्री नाय पाई :

क्या गृह-कार्य मंत्री यह बताने की कृपी करेंगे कि :

- (क) क्या अम्मू तथा काश्मीर के उन्हीं क्षेत्रों में कुछ लोगों को फिर से बसाया जा रहा है जहां से वे लोग पाकिस्तानी सैनिकों द्वारा उन क्षेत्रों पर कन्जा कर लेने के बाद पाकिस्तान चले गये थे ;
- (ब) क्या यह सब है कि उन में से 30,000 से मधिक लोगों को पाकिस्तान में हथियारों के प्रयोग में तथा मन्य युद्ध-सम्बन्धी गतिविधियों में नियमित प्रशिक्षण दिया गया था :
- (ग) क्या यह भी सच है कि इन में से कुछ ऐसे व्यक्ति भी सम्मिलित हैं जो पहले सरकार के विरुद्ध कार्यवाही करते रहे हैं ; और
- (घ) यदि हां, तो केन्द्रीय सरकार की उस बारे में क्या प्रतिक्रिया है ?
- गृह-कार्य मंत्री (श्वी नम्बा): (क) माननीय सदस्यों का ध्यान ग्रतारांकित प्रश्न संक्या 2300 के 16 मार्च, 1966 को दिये गए उत्तर को ग्रोट भाकवित किया जाता है।

- (ख) ऐसी सूचनायें मिली हैं कि पाकिस्तान में लोगों की बहुत बड़ी संख्या को हथियारों के प्रयोग श्रीर छापामार युद का प्रशिक्षण दिया गया है । उन लोगों में में कई ऐसे लोग भी शामिल हैं जो पाकि-स्तान ग्रधिकृत काश्मीर को चले गए थे।
- (ग) सरकार के पास कोई निश्चित मुचना नहीं है।
- (घ) केन्द्रीय सरकार भीर राज्य सरकार उन लोगों को भारत लौटने देने से रोकने के बारे में सतर्क हैं जो सरकार विरोधी कार्यवाहियों में लगे हों भीर जो पाकिस्तान या पाकिस्तान भधिकृत काश्मीर को चले गए हों।

Instructors of National Discipline Scheme

*889. Shri P. R. Chakraverti: Shri D. J. Naik: Shrimati Renu Chakravartiy: Shri Inderjit Gupta: Shri Sidheshwar Prasad:

Will the Minister of Education be pleased to state:

- (a) whether Government have taken steps to transfer to the States, 7,000 instructors of National Discipline Scheme which has now been merged with the National Fitness corps;
- (b) wheter the integrated physical education programme of the National Fitness Corps will be implemented in the high and higher secondary schools under the supervision of the State Governments;
- (c) if so, when it is expected to come into force;
- (d) the funds, if any specially allocated by the Centre to the States for intensifying this new scheme; and
- (e) whether the instructors have been assured by Government of their financial and service interests having been protected?

The Minister of Education (Shri M. C. Chagia): (2) Yes, Sir.

- (b) Yes, Sir.
- (c) The programme has already been introduced in most of the States.
- (d) For Fourth Five Year Plan Rs. 50 lakhs have been earmarked in the Central Sector for assistance to the States on 50:50 basis.
- (e) Efforts are being made by the Government of India to protect the interests of the Instructors.

Bombay Textile Workers' Strike

*890. Shri Madhu Limaye: Shri Kishen Pattnayak: Dr. Ram Manohar Lohia:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) the extent of the loss of production resulting from the Bombay Textile Workers' strike to date;
- (b) whether the advice of the Centre was sought by the State Government in regard to the workers' strike;
- (c) if so, what advice was tendered; and
- (d) whether there is a move to intervene in the dispute with a view to avoid the threatened token general strike of all the workers in support of the textile workers of Bombay and further loss of production resulting therefrom?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Loss of production is reported to be about 37 million metres of cloth and 8 million kilogram of yarn.

- (b) No Sir.
- (c) Does not arise.
- (d) As the matter lies within the State sphere and the State Government is fully seized of it, the question of intervention by the Central Government does not arise.

Conference of Heads of P. & T.

2985. Shri A. K. Gopalan: Will the Minister of Communications be pleased to state:

- (a) whether the Conference of Heads of Posts and Telegraphs Circles held in New Delhi in November, 1965, formulated a number of recommendations for improving the post, telegraph and tele-communication services:
- (b) if so, the recommendations made:
- (c) whether there are heavy arrears of telephone bills; and
- (d) if so, whether the said conference discussed about the more effective measures to collect these arrears?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes. Sir.

- (b) A list giving the major recommendations of the Conference to improve the P. & T. Services is laid on the Table of the House. [Placed in Library. See No. LT-5945/66].
 - (c) Yes. Sir.
 - (d) Yes, Sir.

D.A. to Workers in Textile Mills of Bombay

2006. Shri A. K. Gopalan: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether it is a fact that the textile mill owners of Bombay have drastically cut the dearness allowance hitherto paid to the workers;
 - (b) if so, the reasons therefor; and
- (c) the measures taken by the Central Government to protect the interests of the workers?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No, Sir.

(b) and (c). Do not arise,

Mannuthy Livestock Farm

2987. Shri A. K. Gopalan; Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether there was an industrial dispute recently in the Mannuthy Livestock Farm, Trichur;
- (b) if so, what were the issues involved; and
- (c) whether there was any settlement and if so, the details thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes, Sir.

- (b) The issue related to the allocation of work to casual labourers.
- (c) An understanding was reached between the parties in the Conference held by the District Labour Officer, Trichur on 10-11-1965 whereby the Union agreed to call off direct action. No formal agreement was signed.

Kerala Industrial Relations Board

2988. Shri A. K. Gopalan: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether the Tripartite Conference held at Ernakulam requested for the reconstitution of the Kerala Industrial Relations Board; and
- (b) if so, Government's reaction thereto?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram); (a) Yes.

(b) Re-constitution of the State Industrial Relations Board is under consideration of the State Government.

Five Year Programme in Kerala

2989. Shri A. K. Gopalan: Will the

Minister of Education be pleased to state:

- (a) whether the Kerala Government have undertaken a five-year phased programme for improvement of a thousand school buildings in Kerala;
- (b) if so, the estimated cost of the programme;
 - (c) the allocation for 1964-65; and
- (d) whether several Government schools are in need of urgent improvements?

The Minister of Education (Shri M. C. Chagia): (a) and (b). The State's programme for construction of buildings for departmental schools is being implemented as part of its Five Year Plan. During the Third Plan period, it was proposed to provide new buildings or additional accommodation to 600 Lower Primary Schools, 350 Upper Primary Schools and 204 High Schools with an estimated outlay of Rs. 110 lakhs, 50 lakhs and 46.44 lakhs respectively.

- (c) Rs. 29.302 lakhs.
- (d) Yes, Sir.

Quarters for P. & T. Employees

2990. Shri P. Kunhan: Will the Minister of Communications be pleased to state:

- (a) the number of family quarters constructed for the P. & T. employees in Kerala District-wise during the years 1964-65 and 1965-66; and
- (b) the total provision made and the amount utilised by the State Government?

The Minister of State in the Developments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Number of quarters constructed district-wise:

	1964-65	1965-66
Brnakulam	4	
Trichur		r.
Calicut		
Kottayam		
Allepy		1

(b) The amount spent and provided

for the Kerala P. & T. Circle is as under:

Provision Expenditure made. Expenditure

1964-65 Rs. 1,59,000 Rs. 1,71,743 1965-66 Rs. 1,27,000 Rs. 17,098

The expenditure of the year is known after the close of the year, the amount shown is which has been booked uptill now.

Help to Children of Political Sufferers

2991. Shri Warior: Shri Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the Kerala Government have decided to extend the scope of help to the children of the political sufferers:
- (b) if so, what is the extended definition of political sufferers; and
- (c) how many students are getting help under this scheme at present?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). The information has been called for from the Government of Kerala and will be laid on the table of the House as soon as it is received.

Board for Physical Education

2992. Shri Ram Harkh Yadav: Will the Minis.er of Education be pleased to state:

- (a) whether Government have reconstituted the Board for the Administration of Central Institution in the field of physical education;
- (b) if so, the composition of the reconstituted Board; and
- (c) the powers and functions thereof?

The Minister of Education (Shri M. C. Chagla): (a) Government have set up a Society for the Administration of the Central Institutes in the field of Physical Education and Sports.

- (b) The Board of Governors of the Society shall be composed of 17 persone as provided hereunder:
 - (i) Chairman to be nominated by the Government of India;
 - (ii) Not more than 3 representatives of the Government of India one of whom, so designated shall act as the Financial Adviser;
 - (iii) A representative of the All India Council of Sports to be nominated by the Government of India;
 - (iv) Not more than 12 members to be nominated by the Government of India one of whom shall act as Member-Secretary;
- (c) The Board of Governors of the Society, will have the following powers and functions:
 - Management of all affairs and funds of the Society and the control and administration of the Central Institutes in the field of Physical Education and Sports;
 - (2) Authority to exercise all the powers of the Society PRO-VIDED ALWAYS that the Board shall have no greater powers in the matter of expenditure from the funds of the Society than the Government of India themselves possess in respect of expenditure from public funds;
 - (3) Without prejudice to the generality of the foregoing provision, the Board shall have power:
 - (i) With the sanction of the Government of India, tomake such bye-laws as they shall think proper for the conduct of the business of the Society and for the preparation and sanction of budget estimates, the sanc-

tion of expenditure, the investment of the funds of the Society and the sale or alteration of such investment and any other purpose that may be necessary or expedient for the management of the affairs and funds of the Society and the administration and control of the Central Institutes:

Written Answers

(ii) to appoint any Committee or Sub-Committee as and when necessary and with such powers as the Board may deem fit.

Introduction of Indian Culture in School Curricula

2993. Shri Jedhe: Will the Minister of Education be pleased to state:

- (a) whether any proposal to introduce Indian Culture in the school ourricula from the Primary stage is under consideration of Government;
 - (b) if so, the details thereof; and
- (c) when it is likely to be implemented?

The Minister of Education (Shri M. C. Chagla): (a) to (c). The draft syllabus on Social studies for classes I to XI prepared by the National Council of Educational Research and Training includes aspects of Indian culture.

The Council has sent copies of this syllabus to State Governments for their consideration and is also bringing out text-books based on this syllabus.

Cooperative Stores for Industrial Workers

2994. Shri P. K. Kunhan: Will the Minister of Labour, Employment and Behabilitation be pleased to refer to the reply given to Unstarred Question No. 655 on the 23rd Ferbuary, 1966 and state whether any cooperative store has so far been opened in the

Premier Tyres Ltd. in Kalamassery, Kerala?

The Minister of Labour, Employment and Rehabilitation (Shri Jagilvan Ram): No, Sir.

Shortage of Inland Covers

2995. Shri Vasudevan Nair; Shri Warior: Shri Yashpal Singh;

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that inland covers are not available in any Post Office in Kottayam district of Kerala State for the last one month;
 - (b) if so, the reasons therefor; and
- (c) the steps taken to ensure sufficient supply of inland covers?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes Sir, there has been some shortage.

- (b) Inadequate supply from Controller of Stamps, Nasik.
- (c) Arrangements were made to rush supplies from the Nasik Stamp Store as soon as the shortage came to notice. Adequate supplies have since been made and the position is now satisfactory.

Alleged Police Excesses in Kerala Towns

2996. Shri Vasudevan Nahr: Shri Warior: Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the Kerala Government have ordered an enquiry into the police excesses at Balaramapuram and Thrippoonithura; and
- (b) if so, the terms of reference thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) Yes Sir.

(b) No terms of reference have been specified.

Shortage of Water Supply in Viyyoor Jail

2997. Shri Vasudevan Nair: Shri Warlor:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that there is a shortage of water supply in the Viyyoor Central Jail, in Kerala State; and
- (b) if so, the steps being taken to ensure sufficient water supply in this jail?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) A proposal to supply water to the Viyyoor Jail from the Trichur Water Supply Scheme is under consideration.

Suicide by a Clerk of Accounts Department

2998. Shri Lakhmu Bhawani: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that a clerk of Accounts Department committed suicide on the 12th March, 1966 at Netaji Nagar due to frustration;
- (b) if so, whether any inquiry has been held in this regard; and
- (c) whether the cause of the frustration could be known?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukia): (a) A clerk of the Income-tax Office, Race Course Camp, New Delhi, committed suicide.

(b) and (c). The inquiry is still in progress.

Public Sector Undertakings

2999. Shri Siddiah: Will the Minister of Communications be pleased to state:

(a) the names of the Public Sector Undertakings and other limited Companies under the control of the Ministry of Communications;

24 (ai) LS-3.

- (b) the number of employees working in Class I, II, III and IV categories in each of the undertakings and Companies as on 1st March, 1966;
- (c) whether reservation has been made for Scheduled Castes and Schedule! Tribes in each of them; and
- (d) if so, the number of scheduled Castes and Scheduled Tribes in each category as on 1-3-1966?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) There are two public Undertakings under the administrative control of the Department of Communications namely, the Indian Telephone Industries Limited, Bangalore, and the Hindustan Teleprinters Limited, Madras. Both of them are run as private limited companies:

(b) to (d). A statement giving the requisite information is laid on the Table of the House. [Placed in Library, See No. LT-5946/66].

Education Policy in N.E.F.A.

3000. Shri Sidheshwar Pramd: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that there is no uniformity in education policy in N.E.F.A.;
 - (b) if so, the reasons therefor:
- (c) whether the lack of uniformity has resulted in a lot of hardship to the students; and
 - (d) the steps taken in the matter?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Haihi): (a) to (d). The general education policy in NEFA follows the pattern adopted in the rest of the country. However, the question of medium of instruction in the schools of NEFA from the primary stage onwards has posed practical difficulties. The Ering Committee has made certain recommendations in this regard and these are now under examination.

Headquarters of NEFA

- 2001. Shri Sidheshwar Prasad: Win the Minister of Home Affairs be pleased to state:
- (a) whether steps are being taken to shift the Headquarters of NEFA from Shillong to somewhere in NEFA:
- (b) if so, to what place and by what time; and
- (c) if no decision has been taken the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister or Defence Supplies in the Ministry or Defence (Stari Hathi): (a) to (c). There is no such proposal under consideration at present.

इंडिया झाकिस लाइबेरी में प्रश्तकों

3002. श्री विश्वाम प्रताद: क्या शिक्तः मंत्री यह बताने की कृपा करेंगे कि:

- (क) इंडिया घाफिस लाइब्ररी, लन्दन में इस समय कुल कितनी पुस्तकें हैं ब्रीर यह लाइब्रेरी कव बनी थी:
- (ख) श्रव तक इस लाइक्सरी की पुस्तकों का कितनी बार स्टाक टेकिंग किया गया धौर इसके फलस्वरूप कितने पुस्तक गुम होने का का पता चला; धौर
- (ग) इस सम्बन्ध में क्या कार्यवाही की गई है ?

शिक्षा मंत्री (श्री मु० क० चागला): (क) भीर (ख): इंडिया धाफिस लायबैरी इस समय ब्रिटिश सरकार के हाच में होने के कारण भारत सरकार को धावश्यक जानकारी नहीं है।

(ग) प्रश्न नहीं उठता ।

केन्द्रीय हिन्दी निवंशालय

3003. भी विभाग प्रसाद: क्या शिक्षा मंत्री 1 दिसम्बर, 1965 के प्रतारांकित प्रश्न संख्या 1682 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) केन्द्रीय हिन्दी निदेशालय के धनुसन्धान नहाककों के पदों को स्थायी बनाने के सम्बन्ध में इस बीच कितनी प्रगति हुई है; भीर
- (खा) यदि कोई नहीं हुई हो तो, इसके क्या कारण हैं?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त वर्षात): (क) धौर ('ख): मामला सरकार के विचाराधीन है भौर इसस्तर पर यह कहना है कि म्रान्तम निणंय कब लिया जाएगा। मामले को जल्दी निबटाने का हर संभव प्रयत्न किया जा रहा है।

केन्द्रीय हिन्दी निदेशालय तथा वंज्ञानिक स्रीर तकनीकी शब्दावली स्रायोग

3004. श्री विश्वाम प्रसःव: नया कि आहा मंत्री 1 दिसम्बर, 1965 के श्रतारांश्रित प्रश्न संख्या 1680 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

- (क) केन्द्रीय हिन्दी निदेशालय भीर वैज्ञानिक तथा तकनीकी शब्दावली झायांग के भ्रस्यायी पदों को स्वायी बनाने के सम्बन्ध में इस बीच कितनी प्रगति हुई है; और
- (ख) इस सम्बन्ध में कब निर्णय किये जाने की संभावना है ?

जिल्ला मंत्रालय में उपमंत्री (भी भवत वर्जन): (क) भीर (ख) : मामला सरकार के विचाराधीन है भीर इस स्तर पर बह कहना कठिन है कि भ्रान्तिम निर्णय कव लिया जायगा । मामले को जल्दी निपटाने के हर संभव प्रयत्न किया जा रहा है । वरिष्ठ कर्मवारी परिषद् 3005. मीकिशन पटनायकः श्री मीर्यः श्रीकम् लिमयेः

क्या क्रिक्शा मंत्रो यह बताने की कृपा करेंगे कि:

- (क) उन के मंत्रालय के वरिष्ठ कर्म-चारी परिषद् के नये चुनाव किस नारीच को हुए थे और इस परिषद् की अब तक कितनी बैठकें हुई हैं: और
- (ख) यदि कोई भी बैठक नहीं हुई है, तो उस के क्या कारण हैं ग्रीर उसकी बैठक कब होगी ?

शिक्षा संत्री (श्री मु० क० कामका) :
(क) शिक्षा संत्रालय, उस के सम्बद्ध तथा प्रधीनस्य कार्यालयों की विष्टि कर्मचारी परिषद् का चुमनाव प्रलग प्रलग नारीकों में में हुप्रा था प्रीर 28-1-1966 को पूरा हुप्रा । नामजदिगयों के प्रभाव के कारण कुछ मोटें प्रभी खाली हैं और इन मीटों के लिए नए प्रावेदन-पत्र धामंत्रित किए गए हैं । विष्टि कंमंचारी परिषद् के पुनर्गठन संबंधी प्रादेश मार्च, 1966 में जारी कर दिए गए हैं । नई परिषद् की प्रभी तक कोई बैठक नहीं हुई है ।

(ख) क्यों कि वरिष्ठ कमैवारी परिषद् का पुनर्गठन हाल ही में हुआ है, इस लिए. इसकी सभी तक कोई बैठक नहीं हुई है । परिषद् की पहली बैठक मज़ैल, 1966 मास में होने की सम्भावना है ।

> भ्रष्टाचार सम्बन्धे जिकायसे 3006: श्रीयोग्परन प्रतादः श्रीभ्रोगपर सिंह भ्रीभ्रोगपर सिंह

नया गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) 16 अर्जन, 1966 को उन के

पास भ्रष्टाचार के सम्बन्ध में कितनी शिकायतें भाई; भीर

(ख) उनपर क्याकार्यवाही की गई?

गृह-कार्य मंत्रालय में राज्य मंत्री तथा प्रतिरक्ता मंत्रालय में प्रतिरक्ता सम्भरम मंत्री (श्री हाथी): (क) प्राप्ति की पंजी से पता चलता है कि 16 भन्नैल, 1966 को विभिन्न व्यक्तियों से मलग-मलग तारीखों की 22 णिकायतें प्राप्त हुई थीं।

(वा) जो जिकायसी पहली नजर में ही कार्यवाही करने योग्य लगीं उनको उचित कार्यवाही के लिए सम्बन्धिक प्रधिकारियों के पास क्षेत्र दिया गया ।

भारतीय प्रशासन सेवा के प्रधिकारी के विद्य प्रारोप

3007. डा० राम मनोहर लोहिया: श्री किशन पटनायक: श्री शम सेवक यादव:

क्या गृह-कार्य मंत्री हिमाचल प्रवेश के भारतीय प्रशासन सेवा के एक प्रविकारी के विरुद्ध भ्रष्टाचार के धारोपों के बारे में 5 मई, 1965 के धतारांकित प्रश्न संख्या 3077 के उत्तर के सम्बन्ध में यह बताने की हुपा करेंगे कि :

- (क) क्या सम्बन्धित घ्रधिकारी को एफ॰ घाई॰, घार॰ मं॰ 23 दिनांक 16 जनवरी, 1965 से सम्बन्धित कागजों की नकल देने से मना कर दिया गया वा ;
- (च) क्या यह भी सब है कि सम्बन्धित कागज गायक कर दिये गये हैं; ब्रौर
- (ग) क्या यह भी सही है कि मामले को दबाने भयवा उसमें देरी करने के प्रयत्न किये जा रहे हैं?

गृह-कार्य संसालय में राज्य मंत्री तथा प्रतिरक्ता संसालय में प्रतिरक्ता सम्भरण संत्री (बी हार्ची): (क) जी नहीं।

- (का) कागउ। सुरक्षित रूप से रखें हैं।
- (ग) केन्द्रीय सरकार इस मामले पर केन्द्रीय सतर्कता द्रायोग के परामशे से विचार कर रही है।

रक्षा सामग्री के बारे में समाचारों का प्रकाशन

3008. श्री भाग्यत झा भ्राजाव : श्री म० ला० द्विवेदी : श्री स० चं० सामन्त : श्री सुबोय हंसदा : श्री प्र० चं० बरुधा : श्रीमती साचित्री निगम : श्री कपूर सिंह : श्री प्र० कें० वेब :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या केन्द्रीय सरकार ने समा-चार-पत्नों में रक्षा सामग्री की सप्लाई सम्बन्धी समाचार प्रकाशित करने पर प्रतिबन्ध लगा दिये हैं; ग्रीर
- (ख) क्या इन प्रतिबन्धों का कड़ाई से पालन किया जा रहा है।?

गृह-कायं मंत्राचय में राज्य मंत्री तथा प्रतिरक्षा मंत्राक्षय में प्रतिरक्षा सम्भरण मंत्री (भो हार्चा): (क) जी हां।

(ख) जी हां, किन्तु इस प्रतिबन्ध के क्रियान्वयन के बारे में समय-समय पर दी जाने वाली हिदायतों के घ्रधीन ।

Export of Teleprinter Machines

3009. { Dr. P. N. Khan: Shri Subodh Hansda;

Will the Minister of Communications be pleased to state:

(a) whether any attempt has been made to export teleprinter machines to neighbouring countries;

- (b) if so, to which countries; and
- (c) when these are likely to be exported?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao) (a) to (c). The Hindustan Teleprinters Ltd. started production only in April, 1961 and has not achieved full indigenous production. Steps have, however, been taken to publicise the teleprinters manufactured in India in two of our neighbouring countries, namely, Nepal and Ceylon. Two teleprinter machines each have been supplied to these countries in order to promote the sales and show the high quality our products. Active steps will taken towards export promotion soon as a proper sales service organisation has been eshtablished in the factory.

Public Sector Undertakings

3010. Shri Madhu Limaye: Shri Kishen Pattnayak:

Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 1495 on the 29th November, 1965 and state:

- (a) whether the term public sector covers undertakings owned and controlled by State Governments; and
- (b) whether they include Municipal Undertakings like B.E.S.T. (Bombay). P.M.T. (Poona) and D.T.U. (Delhi)?

The Minister of Labour, Employment and Rehabilitation (Shri Jag-jivan Ram): (a) This depends on the context in which the term is used; the decision referred 15 in the reply given to Unstarred Question No. 1495 on the 29th November 1965 is not applicable to the undertakings owned and controlled by the State Governments.

(b) The Municipal Undertakings like B.E.S.T. (Bombay); P.M.T. (Poona); and D.T.U. (Delhi) are not covered by the decision referred to above as they are run by local authorities which have been specifically excluded from the purview of the payment of Bonus Act, 1965 under section 32 (iv) thereof.

भूतपूर्व राजे महाराजाचों के विरुद्ध मुक्दमे

3011. श्रीम० ला० द्विवेदी: श्रीस० चें० सामन्त: श्रीसुदोध हंसदा: श्रीभागवत झा खाजाट:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) भूतपूर्व राजे-सहाराओं के विरुद्ध दीवानी मुकदम चलाने के लिए गत पांच बर्षों में उन के मंत्रालय के पास स्वीकृति के लिए कितने प्रार्थनापत्र प्राये थ्रोर उन में से कितनों को स्वीकृति प्रदान की गई तथा कितने यब भी विचाराधीन हैं:
- (खा) उन पर निर्णय करने में कितना समय लगा; ग्रीर
- (ग) जो प्रार्थनापत विचाराधीन हैं उनमें से पृषक रूप से कितने सब से लम्बी प्रविध के हैं और कितने कम से कम भवधि के हैं?

गृह-कार्य मंत्राक्षय में राज्य मंत्री तथा प्रतिरक्षा मंत्राक्षय में प्रतिरक्षा सम्भरण मंत्री (बी हाषी): (क). से (ग).: वो विवरण पटल पर रखे गये हैं [पुस्तका-लय में रखे नये, देखिये संख्या एल० टी० 5947/66]

Protein From Petroleum

3012. Shri Subodh Hansda: Shri S. C. Samanta; Shri Bhagwat Jha Azad; Shri M. L. Dwivedi; Shri P. C. Borooah; Shri Bibhuti Mishra;

Will the Minister of Education be pleased to state:

(a) whether any research is being made to make protein from petroleum;

- (b) if so, where and whether any result has been obtained; and
- (c) whether any plant has been put up for this purpose?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) At the Indian Institute of Petroleum, Dehra Dun in collaboration with the Institute Francais Du Petrole, Psris, protein concentrates have been prepared and tests are in progress.

The Regional Research Laboratory, Jorhat, has isolated from oil well soil samples some organisms for bio-synthesis of protein.

(c) Not yet, Sir.

विस्वापित व्यक्तियों के लिए बट्टियाह शिविर

3013- भी विभृति मिश्राः भीकः नाः तिवारीः

क्या अस, रोजगार तथा युनर्वात संती यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि बम्पारन में (बिहार) जिले के बट्टियाह नामक स्थान में विस्थापितों के लिए स्थापित किये गये जिविर में भव भी दस हजार से भ्राधिक विस्थापित व्यक्ति हैं: भ्रोर
- (ख) यदि हां, तो क्या उन्हें स्थायी स्थाई रूप से बसाने के लिए सरकार कोई योजना बना रही है ?

श्रम, रोजगार तथा पुनर्वास संवालय में उपमंत्री (थी वा॰ रा॰ चहाण) : (क) वर्तमान में शिवर की म्रावादी की संख्या 1643 परिवार हैं।

(ख) बहां तक संभव हो सका है इस जिबिर के परिवारों को बिहार में वर्तमान प्राप्त रिक्तियों में कृषि पर बमाया गया है। बिहार राज्य में प्राप्त बंजर भूमि या कृष्य भूमि को स्थान में रखने हुए विस्वापितों को भूमि पर बसाने के बारे में बहुत सी योजनाएं बिहार सरकार हारा तैयार की जा रही हैं। भूमि को कमी के कारण कुछ चुने हुए विस्थापितों को स्यवसायिक प्रशिक्षण देने की भी कूछ योजनामें विचाराधीन हैं। छोटे व्यापारी परिवारों की भारत सरकार द्वारा भनुमोदित सांचे के मधीन व्यापार के लिए ऋण भी दिया जायेगा।

नजरबन्द नोगों के मामलों पर पुनविचार

3014. भी सधुलिमये : भी हरिशमःद्रक्रः भी दशस्य देशः

क्या गृह-कार्य मंत्री 3 नवम्बर, 1965 के तारांकित प्रश्न संख्या 4 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) जिन 1900 व्यक्तियों को भारत-पाकिस्तान संघर्ष के दौरान पकड़ा गया था, उन में से जो लोग प्रभी तक नजर-बन्द हैं, क्या उन के मामलों पर पुनांदचार किया गया है;
- (ख) यदि हां, तो कितने मामलों पर; स्रोर
- (ग) उस के परिणामस्वरूप क्या निष्कर्ष निकले हैं?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाचो) : (क) जी हां। राज्य सरकारें इन मामलों पर सतत् पुनिवचार करती रही हैं।

(ब) घोर (ग) नजरबंद किये गये व्यक्तियों में से घष्टिकांत्र को रिहा कर दिया गया है। 30 मार्च, 1966 तक के सड़ी घांकवे राज्य सरकारों से एकब्रित करके यद्या समय सदन के सभा-पटल पर रख दिये जायेंगे।

Artificial Rain

3015. Shri Karni Singhji: Will the Minister of Education be pleased to state:

- (a) the expenditure incurred on the experiments on artificial rain during 1965; and
- (b) the percentage of success achieved?

The Minister of Education (Shri M. C. Chagla): (a) An expenditure of Rs. 19,068 was incurred on the cloud seeding experiments by the Council of Scientific and Industrial Research.

(b) 60 per cent of the trials made in 1965 indicated positive trend of result

केन्द्रीय मंत्रियों के दौरों पर स्थय

3016 श्री हुकम चन्द गञ्जवाय : श्री यशपास सिंह : श्री शिकरे :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने झापातकाल को झ्यान में रखते हुए केन्द्रीय मंत्रियों के दौरों पर होने वाले भारी व्यय के रूप में राष्ट्रीय झपव्यय को रोकने के लिये एक योजना बनाई है;
- (ख) यदि हां, तो उस व्यय का क्यौरा क्या है ; भीर
- (ग) इस के परिणामस्वरूप कितनी बचत होने की झाशा है ?

गृह-कार्म मंत्रास्थ में राज्य मंत्री तथा प्रतिरक्षा नंत्रास्थ में प्रतिरक्षा सम्भरण मंत्री (श्री हाची) : (क), (ख) तथा (ग). केन्द्रीय मंत्री प्रपने घधीन मामलों के सम्बन्ध में घखिल भारतीय स्तर पर जिम्मेदार होते हैं, तथा ऐसी घाशा की जाती है, कि देक में होने वाली प्रगतिकों से वह समीपवर्ती सम्पर्क बनाये रखते हैं। वह दौरों पर केवस तमी जाते हैं, जब कि उनके कार्यों के सम्पादन में यह प्रावश्यक हो ।

बिल्ली में महिलाग्ने के साथ छड़ छ। इ कां घटनाएं

5017. श्री हुशम बार करह्याय : श्री शक्याल सिंह : श्री शिकरे : श्री राक सेवब साहव : श्री बागबी :

क्या गृह-फार्य मंत्री यह बताने की कुपा करेंगे कि :

- (क) वर्ष 1945 में दिल्ली भीर नई दिल्ली में युवतियों के साथ बलात्कार भीर छेड़छाड़ की कितनी घटनायें बटीं ;
- (ख) पिछले वर्ष की तुलना में इस वर्ष ऐसी घटनाओं की संख्या में कितने प्रतिशत कृदिद हुई; ग्रीर
- (ग) इसे गेकने के लिये क्या कार्यवाही की गई?
- गृह-कार्य मंत्रालय में उपमन्नी (श्री विद्याचरण शुक्ल): (क) 1965 में दिल्ली पुलिस के पास बलात्कार के 23 सामले भीर छेडछाट की 198 घटनाएं दबं हुई।
- (ख) बलात्कार के मामलों में 21% बृद्धि हुई जब कि छेड़छाड़ में 12% कमी ।
- (ग) राजधानी में छेड़छाड़ की घटनाओं पर नियंत्रण रखने के लिये वस स्टापों और मीड़ माड़ वाले बाजारों में गहत बढ़ा कर और कासिजों, स्कूमों, लड़कियों के छातावासों सिनेमापरों, थियेटरों, मन्दिरों, बस स्टाचों और कुछ भीड़ भाड़ वाले स्थानों तथा मनोरंजन स्थानों पर सावावर्की पुलिस बाल नियुक्त करने के रूप में उपाय किये गए हैं। छेड़छाड़ को कम करने तथा गुन्हों तथा समाजबिरोधी तत्वों पर प्रभावी नियंत्रण रखने के लिये उठाये गए कदम, बसात्कार की घटनाओं को नियंत्रत रखने में सह्यवता करते हैं।

विवेजी धर्म प्रधारकों की वितिविधियां

3018. श्रीहुकम चन्य कञ्चनाम : भी सज्ञपाल सिंह : श्री जिकरे :.

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या गरकार का ध्यान सेवा के नाम पर विवेशी धर्म प्रचारकों द्वारा भूवे और नंगे धाविवासियों का धर्म परिवर्तन किये जाने के बारे में दैनिक हिन्दी "हिन्दुस्तान" के दिनांक 22 दिसम्बर, 1965 के पृष्ठ 3, स्तम्म । पर छपे समाचार की घोर दिलाया गया है;
- (ख) यदि हां, तो क्या इस बारे में कोई जांच की गई है :
 - (ग) उस का स्थीरा क्या है : भीर
- (घ) सम्बन्धित धर्म प्रचारकों के विकदा सरकार ने क्या कार्यवाही की है ?

गृह-कार्व कंत्रालय में राज्य नंत्री तथा प्रतिरक्ता कंत्रालय में प्रतिरक्ता सम्भरण संत्री (भी हाची) : (क) जी हां।

- (ख) प्राप्त सूचना के ग्राधार पर कोई जांच ग्रावस्यक नहीं समझी गई ।
 - (ग) तथा (व). प्रश्न ही नहीं उठता।

Report of U.S. Experts on Graft

3019. Shri Kolia Venkaish: Shri M. N. Swamy:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the reports of the U.S. experts who were invited and toured the country in the last two months of 1984 to find out the effective methods to dea! with graft in services and public life have been received by Government:
- (b) if so, the main recommendations of the reports; and

(c) the reaction of the Government on the recommendations?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry Defence (Shri Hathi): (a) to (c). Attention is invited to the reply given to the Unstarred Question No. 217 in the Lok Sabha on 18-8-1965. The report of the officer who came to advise on the legal aspects of investigation and prosecution has been received. This report makes recommendations relating to the legal, investigative and prosecutive aspects of anticorruption Government's grammes. It contains recommendations relating to the organisation of the Central Bureau of Investigation and also matters of administrative reforms. Some of these recommendations have already been under consideration and some are on lines of the recommendations of the Senthanam Committee. The examination of the report is being complented and it is expected that decisions will be taken shortly.

Cultivation of Land Attached to Fertilizer Projects

3020. Shri Subodh Hansda; Shri R. S. Pandey;

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether all the excess lands attached to the fertiliser projects have been put under cultivation;
- (b) if so, the total acreage of land put under cultivation; and
- (c) the yield per acre from those lands and the amount invested in those lands?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) All available surplus lands with the Fertilizer factories are either under cultivation or are being developed for cultivation.

- (b) At present, about 350 acres are under cultivation.
- (c) The land is being utilised for cultivation of a variety of crops, most

of which have not yet sufficiently grown up to give an estimate of the yield. The investment, per acre, for important crops is as follows:

Crops Investment per acre
(approx.)

Paddy Rs. 160 to Rs. 500

Banana Rs. 1,500

Banana Rs. 1,500 Vegetables Rs. 200. Arecanuts Rs. 350/-. Cocoanuts Rs. 3000/-. Tapioca Rs. 500/-. Potato Rs. 800/-. Sugarcane Rs. 700/-. Groundnut Rs. 200/-

"China Review"

3021. Shri Subodh Hansda: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government still allows the publication of "China Review";
 - (b) if so, the reasons therefor; and
- (c) whether protests have been made to ban it completely?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No, Sir.

(b) and (c). Do not arise.

Corruption Cases Registered in Delhi

3022. Shri Shiv Charan Gupta: Shri Vishwa Nath Pandey:

Will the Minister of Home Affairs be pleased to state:

- (a) the number of complaints of corruption cases registered with the Director. Vigilance, Delhi Administration during 1965;
- (b) the number of complaints found to be genuine; and
 - (c) the action taken on there?

The Minister of State in the Minister of try of Home Affairs and Minister of Defence (Shri Hathi): (a) and (b).

of Home Anana and harman	, , , , , , , , , , , , , , , , , , , ,
 No. of complaints of corruption cases received by the Director of Vigilance, Delhi Admin stration during 1965 	1009
2. No. of complaints which were anonymous/pscudonymous	136
3. No. of complaints which did not pertain to offices under the administrative control of the Delhi Administration	104
4. No. of complaints which were vague, frivolous and prima facie unsustainable	583
5. No. of complaints which were prima facie worth looking into .	186
6. No. of complaints in which enquiries have been completed	91
7. No. of complaints which were rejected after enquiry .	68
8. No. of complaints in which action was taken	23
9. No. of complaints which are pending enquiry	95

(c) Departmental action has been taken in 10 cases and departmental proceedings are pending in 13 cases.

Consumption of Petroleum and Petroleum Products in U.P.

3023. Shri Vishwa Nath Pandey: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) the total consumption of petroleum and petroleum products in Uttar Pradesh during 1965-66 so far; and
 - (b) the details thereof?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) The total consumption of petroleum and petroleum products in Uttar Pradesh during 1965-66 is estimated at about 714,000 Metric tons.

(b) It is regretted that the details thereof cannot be disclosed since their disclosure is restricted under the Defence of India Rules, 1962.

टेलीफोन केन्द्र

3024. भी विष्वनाय पाण्डेय : क्या संचार मंत्री यह बताने की क्रपा करेंगे कि :

- (क) 31 दिसम्बर, 1965 को देश में कुल कितने टेलीफोन केन्द्र थे ; धौर
- (ख) 1966-67 में देश में कितने टेलीफोन केन्द्र खोलने का विचार है ?

संसद्-कार्य तथा संचार विभागों में राज्य मंत्री (भी जगन्नाथ राष): (क) 2546!

(ख) उक्त संख्या के घलावा लगभग 300 ।

Outstanding Telephone Revenue in U.P.

3025. Shri Vishwa Nath Pandey: Will the Minister of Communications be pleased to state:

- (a) the amount of telephone revenue outstanding at present in Uttar Pradesh; and
- (b) the steps taken to recover the same?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Rs. 14.79 lakhs on 1-1-1966 for bills issued upto 30-6-1965.

(b) Action has been taken to enforce the disconnection of telephones of defaulting subscribers. Other special steps, such as, pursuing the defaulting subscribers, recourse to legal action, where necessary, are also being taken to secure early settlement.

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3026. Shri P. R. Chakraverti: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether Government have considered the question of allowing outsiders with political affiliations to hold office in the trade unions:
- (b) how far the recent experiences revealed the fact that the presence of outsiders in the trade union movement could not stop the emergence of solidarity among workers who were fully alive to the serious national crisis:
- whether Government have (c) evolved any effective scheme to secure an increasing association of the trade unions in management; and
- (d) if so, whether the trade unions have been advised to take the intiative in training workers in organisational skills?

The Minister of Labour, Employment and Rehabilitation (Shri iivan Ram): (a) The question of limiting the influence of outsiders in trade unions is being discussed Labour Panel set up by the Planning Commission in connection with various aspects of labour policy and programmes for the Fourth Plan.

- (b) The workers as a class showed their solidarity in the national crisis which the country had to face in 1965.
- (c) The policy of the Government is to secure an increasing association of the trade unions in the management of industrial undertakings. The scheme for Joint Management Councils has been one of the major programmes which aimed at securing increasing association of the trade unions in management.
- (d) The trade unions are aware of the need for training workers in organisational skills. The Central Board of Workers' Education is also helping

the workers to understand more about their industry, their civic responsibilities and generally about the skills required for making an effective contribution to joint consultation.

Holiday Home for Coal Miners

3027. Shri S. C. Samanta: Shri Subodh Hansda: Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad:

Will the Minister of Labour. Employment and Rehabilitation be pleased to state:

- (a) whether there is any proposal to expand the holiday home for Coal Miners at Rajgir;
- (b) whether any holiday homes are functioning at present in Madhya Pradesh, Orissa and Andhra Pradesh:
- (c) if not, whether any arrangement has been made in the near future to give such facilities to the miners in those areas; and
- (d) the other benefits which miners receive in the holiday homes?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) The Holiday Home at Rajgir is now functioning in a rented building. A proposal to construct a permanent building is under consideration.

- (b) No.
- (c) Yes, attempts are being made. to set up Holiday Homes at Puri or Bhubuneshwar and at Amarkantak in Madhya Pradesh.
- (d) Batches of coal miners from the Jharia Coalfield are taken to the Holiday Home at Rajgir every month. They enjoy hot-spring bath and see places of historical interest in and around Rajgir. Free transport provided to take the workers to the Holiday Home and back.

Deposits under Small Savings Scheme

3028. Shri Daljit Singh: Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Communications be pleased to state:

- (a) the total amount deposited in the various Post Offices of Punjab under the Small Savings Scheme as on the 31st December, 1965; and
- (b) the comparative figures of other States for the same period?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) The total amount of gross deposits made in Post Office Savings Bank and Certificates in the Post Offices in the Punjab State during the period from the 1-1-1965 to the 31-12-1965 is Rs. 46.73.25.662.

(b) State-wise statistics are not available. Statistics for the different Postal Circles are given in the statement laid on the Table of the House. | Placed in Library. See No. LT-5948/661

Ford Foundation Grants to Indian Universities

3029. Shri C. K. Bhattacharyya: Will the Minister of Education be pleased to state:

- (a) whether Ford Foundation has given grants to Indian Universities during 1965-66;
- (b) the names of the Universities receiving such grants; and
- (c) the amount received by each University?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) and (c). The names of universities—receiving grants from the Ford Foundation and the amount received by each of them are indicated as follows:

- 1. University of Agricultural Science, Bangalore, \$61,250.00 2. Banaras Hindu University,
- Banaras Hindu University \$79,500.00.
- 3. Bombay University, \$162,708.43.
- 4. Kerala University, \$18,500.00.
- Delhi University, \$513,899.15
- M. S. University of Baroda, \$250,000.00.
- 7. Mysore University, \$5,000.00
- Punjab Agricultural University, \$130,000.00.
- 9. Rajasthan University, \$13,500.00.

Swami Vivekanand

3030. Shri P. R. Chakraverti: Will the Minister of Education be pleased to state:

- (a) the steps taken in contacting the Government of U.S.A. to evolve a joint scheme of perpetuating the memory of the historical performance of Swami Vivekanand before the Convocation of the World Religions in Chicago, U.S.A.;
- (b) whether Government have considered the question of setting up a marble statue of Swamiji in the Art Institute of Chicago, now occupying the Hall where he made his first appearance to interpret the message of India;
- (c) whether Government propose to present a tablet to the Institute with extracts from his first speech inscribed thereon; and
- (d) whether Government have appointed a Committee to examine the merits of different proposals in this connection?

The Minister of Education (Shri M. C. Chagla): (a) to (d). No such proposal is under the consideration of Government. However, according to available information, some effort in this direction is being made by the Vivekananda Vedanta Society of Chicago with the support of some devotees in India.

Exchange of Scientists

2031. Shri P. R. Chakrayerti: Will the Minister of Education be pleased to state:

(a) whether the Council of Scientific and Industrial Research has entered into an agreement with West Germany and Britain for exchange of scientists:

- (b) if so, how the travel expenses will be met: and
- (c) the terms of agreement and the period for which it will hold good?

The Minister of Education (Shri M. C. Chagla): (a) The Council of Scientific and Industrial Research have entered into arrangements for the exchange of Scientists with the German Academic Exchange Service, West Germany and the British Council. U.K.

(b) and (c). A statement is laid on the Table of the House. [Placed in Library, See No. LT-5949/66].

Written Answers Unemployed Women in Andhra Pradesh

3032. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) the number of women candidates (both graduates and non-graduates) who have been registered in various Employment Exchanges in Andhra Pradesh as on the 31st December, 1965; and
- (b) the number out of them provided with employment assistance till the end of December, 1965?

The Minister of Labour, Employment and Rehabilitation (Shri Jagivan Ram): (a) and (b). The required information is given below:

Category of women applicants	No. on Live Register as on 31-12-65	No. placed in employ- ment during the year 1965
Graduates (including Post-graduates)	310	150
Matriculates (including Higher Secondary passed and Inter-		
mediates)	2,313	1,313
Below Matric .	11,020	2,228
TOTAL	13.643	3.691

Postal Services in Andhra Pradesh 3033. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Communications be pleased to state:

- (a) the number of viliages covered by Postal Services in Andhra Pradesh till the end of January, 1968and
- (b) the number of villages proposed to be covered by Postal Services during 1966-67?

The Minister of State in the Departments of Parliamentary Affairs and

Communications (Shri Jaganatha Rao): (a) All the villages in Andhra Pradesh have the facility of delivery of mails. The position regarding the frequency of delivery service as obtaining in the State towards the end of January 1966 is given below:

Daily	32716
Tri-weekly	1049
Bi-weekly	785
Weekly	545

The Postal Services were rendered by 34 Head Offices, 1,277 Departmental Sub Offices, 58 Extra Departmental Sub Offices, 2 Departmental Branch Offices and 11015 Extra Departmental Branch Offices at the end of January 1966.

(b) All the existing villages are already covered by Postal Services.

Outstanding Telephone Revenue in Rajasthan

3034. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Communications be pleased to state:

- (a) the total amount of telephone revenue outstanding at present in Rajasthan; and
- (b) the steps taken to recover the same?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Rs. 3 lakhs on 1st January, 1966 for bills issued upto 30th June, 1965.

(b) Action has been taken to enforce the disconnection of telephones of defaulting subscribers. Other special steps, such as, pursuing the defaulting subscribers, recourse to legal action, where necessary, are also being taken to secure early settlement.

Unemployed Technical Persons in Rajasthan

3035. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) the number of technical persons registered in various Employment Exchanges in Rajasthan as on the 31st December, 1965; and
- (b) the number out of them provided with employment assistance till the end of December, 1965?

The Minister of Labour, Employment and Rehabilitation (Shri Jagiiyan Ram): (a) 2,522.

(b) 1,116 registrants of this category were placed in employment during the year 1965.

Grants for Oriya Literature

3036. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

- Will the Minister of Education be pleased to state:
- (a) whether any grants were given to Orissa for the uplift and preservation of Oriya Literature and Culture during 1965-66; and
 - (b) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

- (b) (i) An ad hoc grant of Rs. 500 has been given to Ganjam District Drawing Master's Association, Berhampur for holding Children's Art Exhibition and for conducting Children's Drawing and Painting Competition.
- (ii) It is proposed to give Rs. 25,874 to the Government of Orissa for the development of Oriya Literature.

Promotion of Oriya Dramas in Orissa

3037. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Education be pleased to state:

- (a) whether any financial assistance was given to Orissa by the Sangeet Natak Akademi for promotion or Oriya Dramas in the State during 1965-66; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No, Sir.

(b) Does not arise.

Assistance to Colleges and High Schools in Orissa

3038. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Education be pleased to state:

- (a) whether the affiliated colleges and high schools of Orissa were given any financial assistance for improvement of pay scales of teachers during 1965-66: and
 - (b) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) and (b). The University Grants Commission has given the following grants to affiliated colleges for the improvement of salary scales of teachers during 1985-86:

- Stewart Science College, Cuttack Rs. 4,437.00
- Sundargarh College, Sundargarh Rs. 7,367.85

No financial assistance has been given for the improvement of salary scales of School teachers during 1965-66.

New Jemahari Khas Colliery

3039. Shri Sarjoo Pandey: Shri Indrajit Gupta:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether the Conciliation Officer (Central) has given a decision in regard to New Jemnhari Khas Colliery under a settlement dated the 15th December, 1964 clause 6 regarding various legal dues;
- (b) whether the decision has been implemented by the management; and
- (c) if not, the action taken by Government?

The Minister of Labour, Employment and Rehabilitation (Shri Jaglivan Ram): (a) The Conciliation Officer (Central) gave his decision in respect of the legal dues to the workers under Clause 6 of a Settlement dated 8th December, 1964 (not 15th December, 1964).

- (b) No. Sir.
- (c) The question of taking appropriate legal action against the management is under the consideration of Government.

Seminar on the Role of Panchayati
Raj in Education

3040. Shri Ram Sewak Yadav: Shri Bagri:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that a Seminar on the role of Panchayati Raj in Education was held in New Delhi during January, 1966;
- (b) if so, the recommendations made by the Seminar; and
- (c) the reaction of Government shereto?

The Minister of Education (Shri M. C. Chagla): (a) and (b). The Seminar was organised by the All India Panchayat Parishad—a nonofficial organisation, who have informed the Ministry that the report of the Seminar is not yet ready.

(c) Does not arise.

Engineering College in Punjab

- 3041. Shri Ram Sewak Yadav: Will the Minister of Education be pleased to state.
- (a) the number of Engineering Colleges which are likely to be opened in Punjab during 1966-67;
 - (b) the location thereof; and
 - (c) the funds allotted therefor?

The Minister of Education (Shri M. C. Chagla): (a) Nil.

(b) and and (c). Do not arise.

दिल्ली में टेलीफोन राजस्य की बकाया राशि

3042 भी भोंकार लाल वेरवा: श्री रामवन्द्र उलाका: श्री घलेडवर मीना:

क्या संचार मंत्री यह बनाने की कृपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली में टेलीफोन राजस्व की बकाया रकम चिरकाल से बसुल नहीं की गई है :
- (ख) यदि हां, तो वह रकम कितनी है भीर उसे बसूल करने के लिये क्या कार्यवाही की गई है:
- (ग) दिल्ली में टेलीफोन की मांग पूरी करते के लिये क्या कार्यवाही की गई है; ग्रीर
- (घ) इस समय कितनी मांग है भीर यह कितनी पूरी की गई है ?

संबद्-कार्य तथा संचार विभाग में राज्य मंत्री (श्री जगन्नाच राव): (क) तथा (ख). 30 घप्रैल, 1965 तक जारी किये गए विलों के सम्बन्ध में 1 नवस्वर 1965 को 222. 41 लाख रुपये की रक्तम बकाया थी। इस रक्तम में 31 मार्च, 1960 तक जारी किये गए विलों से मम्बन्धित 14.65 लाख रुपयों की रक्तम भी शामिल है। बकाया रक्तम के जल्दी निपटाने के उद्देश्य से दोषी उपभोक्ताओं के पीछे लगना तथा भ्रावस्यकता पढ़ने पर कानूनी कार्रवाई करना जैसे विशेष कदम उटाए जा रहे हैं। दोषी उपभोक्ताओं के टेलीफोन काटने की दिशा में भी कार्रवाई की जा रही है।

- (ग) विभाग के पास उपलब्ध साधनों के प्रनुसार नये टेलीफोन केन्द्र खोलत तथा मौजूबा टेलीफोन केन्द्रों की क्षमता यथासंभव प्रधिक से प्रधिक बढ़ाने की दिशा में लगानार प्रयस्त किये वा रहे हैं।
- (व) इस सम्बन्ध में संन्यन एक विवरण सभा पटल पर रखा गया है [पुस्तकालय में रक्का गया, वैकिए संस्था [.T—5950/66]

Crimes in Delhi

3043. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena: Shri P. C. Borooah: Shri Rasumatari:

Will the Minister of Home 'Affairs be pleased to state:

- (a) the number of burglaries, murders, attempts at murder and stabbing cases separately in the Capital during the last three months; and
- (b) the number of cases in which Government employees were involved as culprits or victims?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5951/66].

Cultural Centres in Punjab

3044. Shri Daljit Singh: Will the Minister of Education be pleased to state:

- (a) whether any financial assistance was given to the Punjab Government for the construction of Cultural Centres in the State during 1964-65, 1965-66 and allocations made for 1966-67; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Sir.

(b) Rupees 5,750/- during 1965-86 for the construction of five open-Air Theatres under the scheme of "Openair Theatres in Rural Areas".

No allocations have, however, been made for 1966-67.

Assistance to Punjab for Publishers, Printers and Booksellers

3045. Shri Daljit Singh: Will the Minister of Education be pleased to state the assistance given to the publishers, printers and booksellers of Punjab in the field of Social Education

and Literature during 1965-66 and allocated for 1966-67?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): No such assistance has been given, nor has any allocation for this purpose been made for 1966-67. However, under the prize scheme for books written for neoliterates, some books published in Punjab have received awards and have been purchased during 1965-66.

Waste of Engineering Talent

3046. Shri Maheshwar Naik: Will the Minister of Home Affairs be pleased to state whether the extent to which Engineering talent is being expended on works which could be handled by less qualified technicians in India has now been worked out and measures to remove this national lacuna have been taken?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): While no comprehensive assessment of the extent to which engineering talent in India is being utilised in jobs that could be handled ty less qualified technicians has been made, a survey conducted by the Council of Scientific & Industrial Research regarding graduate engineers in 22 establishments, as also the utilisation patterns in some areas suggest that there is under-utilisation of graduate engineers to some extent. The Government have brought to the notice of all Ministries and all State Governments the need for ensuring full utilisation of scientific and technical personnel.

Tyre Factory in Kerala

3047. Shri Vasudevan Nair: Shri Warior: Shri Maniyangadan:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether the Premier Tyre Factory at Kalamassery, Kerala State is locked out;

- (b) if so, the reasons therefor; and
- (c) the steps taken by Government for the normal working of the factory?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Workers have been laid off and not locked out.

(b) and (c). It is understood that the lay-off is on account of power-cut. It is also reported that there is a dispute between the workers and the management over revision of wages, dearness allowance etc. and that the Labour Commissioner of the Government of Kerala is engaged in conciliation proceedings.

Advance Increments for P. & T. Officials

3048. Shri Buta Singh: Shri Gulshan:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that two advance increments have been given to the Posts and Telegraphs Officials in Punjab Circle who served during the recent Pakistani aggression in the border towns as volunteers or otherwise;
- (b) whether it is also a fact that the same benefit was not extended to the officials of the Central Telegraph Office, New Delhi, who served at Jammu and Srinagar during the aggression;
- (c) if so, the reasons for this discrimination; and
- (d) the steps taken to rectify matters?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No Sir. Only the cases of certain officials working in the border circles who displayed exceptional courage and high devotion to duty during the conflict are under consideration.

- (b) No officials from the C.T.O. New Delhi who served in Jammu and Srinagar came up for special commendation deserving grant of advance increments.
 - (c) and (d). Do not arise.

Memorial to Shri Kunjalimarakkar

3049. Shri Mohammed Koya; Will the Minister of Home Affairs be pleased to state:

- (a) whether there is any proposal to set up a memorial to the Great Navigator, Shri Kunjalimarkkar in his birth place Iringal (Kottackal) in Malabar:
- (b) whether his ancestral home is being acquired for this purpose; and,
 - (c) if so, the details thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) to (c). The Government of Kerala wanted to acquire and preserve the house where Shri Kunjalimarakkar was born, as a memorial to him. But, they were not able to do so, as the present owners were not willing to part with their family property.

Antique found in Jabalpur

3950. Shrimati Savitri Nigam: Will the Minister of Education be pleased to state:

- (a) whether a 4000-year old antique ha: been found in the Thevar village of Jabalpur; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No, Sir.

(b) During a small excavation done under the supervision of Dr. Sankalla of Deccan College some material dating from 4th Century B.C. to 4th Century A.D. was unearthed.

24 (ai) LS-4.

Pay scales of Survey of India Employees

3051. Shri S. M. Banerjee: Shri Daji:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the Survey of India employees have decided to launch an all-India agitation demanding upward revision of pay sales, recognition of Union and regularisation of services of contingency-paid staff;
- (b) whether Government have received any memorandum to this effect;
- (c) if so, the steps taken by Government to have negotiations with the union representatives; and
- (d) whether the demands have been considered by Government, and if so, the reaction thereto?

The Minister of Education (Shri M. C. Chagla): (a) and (b). The Survey of India Karamchari Class IV Union has threatened to take "direct action" to force Government to take a quick decision on the following three matters:—

- (1) Upward revision of pay scales;
 - (2) Recognition of Union; and
- Regularisation of services of contingency paid staff.
- (c) and (d). The question of revising the pay scales in the Survey of India has been considered on several occasions in the recent past, and it has been decided that it is not possible to revise all the pay scales, which were modified as recently as 1960 on the lines suggested by the Second Pay Commission. Individual cases are however constantly being considered by Government.

The Home Ministry is considering rules for the recognition of Trade Unions of Government employees. The question of recognition of the Survey of India Karamchari Class IV Union will be taken up after these rules have been finalised.

Contingency paid staff is required to meet temporary requirements of a seasonal and of a fluctuating nature. These men are not required througnout the year; but as many as possible are transferred to the regular establishment to meet requirements of a permanent nature.

R.M.S. Headquarters of Mysore P. & T. Circle

3052. Shri S. M. Banerjee: Shri Daji:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that there is a scheme regarding bifurcation of the RMS Headquarters of the Mysore P. & T. Circle to form another RMS division with Headquarters at Hubli; and
- (b) if so, the reasons therefor and whether any representation has been received against such bifurcation?

The Minister of State in the Departments of Parliamentary Affairs and Communication (Shri Jaganatha Rao): (a) and (b). A proposal for the bifurcation of RMS 'Q' division and the formation of a new RMS division with headquarters at Hubli was recently examined but it was observed that the bifurcation of the division was not justified according to the departmental standards.

No representation had been received against the proposal for the bifurcation of the division.

Disciplinary Action against Survey of India Employees

3053. Shri S. M. Banerjee: Will the Minister of Education be pleased to state:

(a) the total number of employees of the Survey of India, Southern Circle, Bangalore against whom disciplinary action was instituted during 1959-60, 1961-62, 1962-63, 1963-64 and 1964-65;

- (b) the different punishments imposed on the said employees with their numbers during 1959-80, 1961-62, 1962-63, 1963-64 and 1964-65;
- (c) the number of persons against whom disciplinary action was instituted on the charge of corruption/ embezzlement or mis-appropriation of Government funds; and
- (d) whether it is a fact that disciplinary cases increased during the period of office of the present Director, Southern Circle?

The Minister of Education (Shri M. C. Chagia): (a) to (d). A statement giving the information is laid on the Table of the House. [Placed in Library. See No. LT-5952/86]

Post Office for Inderpuri Colony, Delhi

3054. Shri M. Rampure: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that there is no Post-Office in Inderpuri Colony near Pusa Institute, Delhi which is in existence for the last 15 years; and
- (b) if so, when it is proposed to open a Post-Office there?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao: (a) No, Sir. A branch postofice has been functioning in Inderpuri Colony since 1-8-62.

(b) Does not arise.

National Science Council

3055. Shri Yashpal Singh: Will the Minister of Education be pleased to state:

- (a) whether the Association of Scientific Workers of India has called for the establishment of an autonomous National Science Council to integrate all scientific efforts in the country; and
- (b) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) It is reported by the General Secretary, Association of Scientific Workers of India that at their annual meeting held during February 28 and March 1, 1966, the Council of the Association passed a Resolution regarding setting up of a National Science Council and that the Resolution has not yet been forwarded to Government.

(b) Does not arise.

Long Term Prisoners

3056. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

- (a) the number of long term prisoners who have become almost invalid due to their old age or diseases, at present serving their convictions in various jails of India; and
- (b) whether the Government intend to release the old and infirm prisoners before the term of their conviction is complete?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) The information is being collected and will be laid on the Table of the House.

(b) There is no such proposal under consideration of the Government of India.

Foreign Collaboration in Fertilizer Factories

3057. Shri Dasaratha Deb: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) the number of Fertilizer Factories in India that are working in collaboration with Foreigners at present;
- (b) the percentage of shares of the Foreigners in Indian Fertilizer Factories; and
- (c) which foreign country enjoy the largest share in the field?

The Minister of Potroleum and Chemicals (Shri Alagesan): (a) None.

(b) and (c). Do not arise.

पीर पगाड़ों के अनुयायियों की गतिविविधी

3058. भी सिद्धेष्वर प्रसाद : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या उनका घ्यान सीमावर्ती क्षेत्रों में पीर पगाड़ों के भ्रनुयायियों की गतिविधियों की घोर दिलाया गया है;
- (ख) यदि हां, तो सितम्बर, 1965 के पाकिस्तानी प्राक्रमण के समय उनकी राजनैतिक गतिविधियां किस प्रकार की राजनैति प्रतिविधियां किस
- (ग) उनकी भारत-विरोधी गतिविधियों को रोकने के लिए सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (भी हाथी): (क) जी हां ।

- (ख) पीर पगाड़ों के अनुयायी सितम्बर 1965 के भारत-पाक संघर्ष के दौरान भारत-विरोधी गतिविधियों में लगे थे।
- (ग) भावश्यक निरोधारमक कार्य-वाही की गई है ।

Pak. Inflitrators

3059. Shri R. Barua: Shri Liladhar Kotoki: Shri N. R. Laskar:

Will the Minister of Home Affairs be pleased to state the number of Pakistani infiltrators who were deported or sent back to Pakistan from Assam during the last two months?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): 2,644.

MARCH 30, 1966

Development of Sanskrit in

3060. Shri D. D. Mantri: Will the Minister of Education be pleased to state:

- (a) the total Central assistance given to (i) the Government of Maharashtra and (ii) the voluntary organisations in Maharashtra, separately for the development of Sanskrit in the State during 1965-66;
- (b) the names of the organisations to whom these grants were given during that period; and
- (c) the Central assistance proposed to be given to the (i) voluntary organisations and (ii) the State Government for the same purpose during 1988-87?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) (i) Rs. 42,000.

- (ii) Rs 2.18.400
- (b) 1. Deccan College Post-Graduate & Research Institute, Poona.
 - All India Oriental Conference, Clo. Bhandarkar Oriental Research Institute, Poona.
 - Bhandarkar Oriental Research Institute, Poona.
 - The Editor, Balasanskritam, Bombay.
 - Vidarbha Sanshodhan Mandal, Nagpur.
 - Bharatiya Vidya Bhawan, Bombay.
 - The Editor, Bharatavani, Poona.
 - Vaidika Samsodhana Mandala, Poona.
- (c) It is not proposed to allocate amounts in advance for giving grants to any voluntary organisation or State Government during the financial year 1966-67. Grants will be given as before to voluntary organisations/institutions and State Governments on receipt of specific proposals. However, Government is committed to pay a grant of Rs. 1.50,000 p.a. upto a period

of ten years commencing from 1956-57 to Deccan College Post-Graduate & Research Institute, Poona, for the preparation of Sanskrit Dictionary Based on Historical Principles.

Junior Technical Schools in Maharashtra

3661. Shri D. D. Mantri: Will the Minister of Education be pleased to state:

- (a) whether some junior technical schools are proposed to be opened in Maharashtra during 1966-67; and
 - (b) if so, the details thereof?

The Minister of Education (Shri .4 C. Chagia): (a) No, Sir.

(b) Does not arise.

Telephone Connections Pending in

3063, Shri D. D. Mantri: Will the Minister of Communications be pleased to state:

- (a) the number of applications for grant of telephone connections pending in various telephone exchanges in Maharashtra as on the 31st January, 1966; and
- (b) the steps taken to expedite the matter?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):
(a) 62,400

(b) Continuous efforts are being made to open new telephone exchanges, increase the capacity of existing exchanges and lay underground cables to the extent possible consistent with the resources available.

Telephone Exchanges in Maharashtra

- 3063. Shri D. D. Mantri: Will the Minister of Communications be pleased to state:
- (a) the number of telephone ex-Maharashtra as on the changes in 31st January, 1966;
- (b) whether there is any proposal to increase their number during 1966-67: and
 - 1. Bhadgaon Igatpuri 2. Bhiwapur 10. Jamner
 - 3. Bhokardan 11. Jintur 12. Kalbadevi-Bombay 4. Bhuini
 - 5. Chitalengar
 - 13. Kolhar 14. Mominabad 6. Dapoli
 - 7. Edilabad 15. Murud (Kolaba)
 - 8. Ghoti 16. Nilanga

Oil Exploration in Iran's Off-Shore Areas

- 3064. Shri P. C. Borooah: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether it is a fact that oil discovery by the Oil and Natural Gas Commission in Iran's off Shore Areas has turned out to be only a red herring;
- (b) if so, the precise result of the explorations; and
- (c) the expenditure incurred on the venture so far?

The Minister of Petroleum and Chemicals (Shri Alagesan); (a) No.

- (b) Exploratory drilling is still in progress and it is premature to express any opinion about the potentialities of the structures.
- (c) Rs. 6.84 crores upto 31st December, 1965 out of which the share of Oil and Natural Gas Commission is one-third.

Representation by C.S.S. (Grade I) Officers

3065, Shri M. L. Dwivedi: Win are Minister of Home Affairs be pleased to refer to the reports which appeared to various newspapers regarding the (c) if so, the details thereof?

The Minister of State in the Department of Parliamentary Affairs Communications (Shri Jaganatha Rao): (a) 236.

- (b) Yes.
- (c) New exchanges are likely to be opened at the following places.
 - 17. Nerparsopant 25. Ramtck
 - 18. Omerga 26. Sangula
 - 10. Parenda 27. Selvo
 - 20. Parola 28. Shevgson
 - 21. Poledpur 29. Tuliapur
 - 22. Paithan 30. Vita 23. Purna 31. Vadui
 - 24. Phondaghat 32. Wather.
- resolutions passed by the CSS. (Grade I) Officers and state:
- (a) whether it is a fact that deemed date of appointment is given to all officers of I.A.S. and other Services (including promotees);
- (b) if so, the reasons for not giving similar facility to a C.S.S. officer on his promotion as Under Secretary/ Deputy Secretary;
- (c) whether it is also a fact that Government agreed in principle some years back to give a deemed date of appointment to C.S.S. officers, but this is not being implemented now; and
- (d) the reasons for not following it for the C.S.S. officers when it is being followed in respect of officers of all other organised Services?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) to (d). The Question presumably refers to a resolution passed in the General Body meeting of the C.S.S. (Grade I) Association held on the 23rd June, 1965, a copy of which was placed on the Table of the House on the 18th August, 1965, in reply to unstarred Question No. 238.

"Deemed date of appointment" mentioned in part (a) of the question presumably refers to the "year of

allotment" which obtains only in the two All India Services, viz., I.A.S. and I.P.S. The "year of allotment" in the case of these Services is intended to determine the relative seniority the officers belonging to different State cadres. In the case of Central system of "year Services, the allotment" does not obtain.

Written Answers

As regards the Central Secretariat Service the need for a "year of allotment" or a "deemed date of appointment" does not exist. Before constitution of the Service in 1951, however, there were a large number officers drawn from various sources who were either purely temporary or substantive holders of lower posts in different departments of the Government of India or under State Governments. When they were appointed to the Central Secretariat Service, the need arose for determining their relative seniority, and in doing so, it was considered necessary to give due weightage to their past service. To achieve this, it was decided to arrive at a "deemed date of appointment" for every officer so appointed on the basis of a formula which gave weighted credit for service in posts carrying a pay of Rs. 1,100 and above, posts carrying a pay of Rs. 800 and above and the total service rendered after attaining the age of 25 years. After the completion of the initial constitution of the Service, the normal mode of appointment to these posts been by promotion from lower grades of the Service. These promotions are made solely on the basis of merit and the relative senority officers is determined with reference to the merit-ranking accorded to them by the Selection Committee.

Youth Hostels in Maharashtra

3066. Shri D. D. Mantri: Will the Minister of Education be pleased to state:

(a) the amount allotted to Maharashtra State for the construction Youth Hostels in the State during 1965-66:

- (b) the places where such hostels have been constructed during the above period; and
- (c) the amount proposed to be given to the State during 1966-67 for purpose?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Nil, so far.

(b) and (c). Do not arise.

Arrest of Nagas Near Jorhat

3067. Shrimati Renuka Barkataki-Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that a group of Naga hostiles transporting arms and ammunitions by jeep was apprehended near Jorhat in the second week of March, 1966; and
- (b) if so, the quantity of arms and ammunitions seized?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). On the 7th March, 1966 a jeep carrying six Nagas and containing 51 rounds of live ammunition, 11 empty cartridges and 5 chargers was apprehended near Jorhat.

उज्जैन में रात्रि डाकघर सेवा

3068. भी हरूम चन्य कछवाय : क्या संचार मंत्री यह बताने की कृपा करेंगे

- (क) क्यायह सच है कि उज्जैन में कोई राख्नि डाकघर की व्यवस्था नहीं है धीर इसके न होने से जनता की बहुत कठि-नाई हो रही है ;
- (ख) क्या उज्जैन के नागरिकों ने इस सम्बन्ध में सरकार को धम्यावेदन भेजे हैं: चौर
- (ग) यदि हां, तो क्या निर्णय किया गवा है ?

संसद्-कार्य मंत्री तथा संचार विभागों में राज्य मंत्री (श्री जगन्नाच राव): (क) उज्जीन में कोई भी राज्ञि डाकघर नहीं है। इस सुविधा के सभाव में किसी खास कठिनाई की सूचना नहीं मिली है।

- (खा) जी नहीं ।
- (ग) प्रश्नही नहीं उठता ।

बम्बई में कपड़ा कारकानों के मखदूरों की हड़साल के परिणामस्बक्ष्य कपड़े के उत्पादन में हानि

> 306:). श्री सबुक्तिये: डा॰ राग मनोहर लोहिया: श्री किंद्रन पटनायक: श्री मौर्य:

क्या श्रम, रोजगार तथा पुनर्वास मंती यह बताने की कृपा करेंगे कि :

- (क) बम्बई में कपड़ा मजदूरों द्वारा हड़ताल झारम्भ किये जाने के फलस्वरूप कपड़े के उत्पादन में प्रतिदिन कितनी हानि हो रही हैं ;
- (ख) उत्पादन में ग्रव तक कुल कितना घाटा हुन्ना है ;
- (ग) इस हड़ताल के परिणामस्वरूप उत्पादन-गुल्क में कितनी हानि हुई है; ग्रौर
- (घ) घविष्य में इस प्रकार की हानि से बचने के तथा धव तक उटाई गई हानि को पूरा करने के लिए सरकार ने क्या कार्यवाही की है ?

भ्रम, रोजगार तथा पुनर्वास मंत्री (भ्री जगजीवन राम): (क) उत्पादन, में भ्रनुमानित भ्रीसत दैनिक हानि 3.7 लाख मीटर कपड़ा तथा 8 लाख किलो-ब्राम मूल थी।

 (ख) कुल अनुमानित हानि 370 लाख मीटर कपड़ा और 80 लाख किसी-ग्राम मूत थी।

- (ग) उत्पादन शुत्क एक ऐसा कर है जो कि सामान्यतः उत्पादित माल पर उसकी खपत के समय लगाया जाता है। जब तक माल को शुत्क की घरायगी के बिना उठाया नहीं जाता तब तक राजस्व की कोई भी बास्तविक हानि नहीं हो सकती। यह भी निश्चित नहीं है कि उत्पादन में हुई कमी घागामी महीनों में पूरी नहीं हो सकती जिससे कुल उत्पादन शुक्क से हुई भाय पर कोई भसर न पह सके।
- (ष) बम्बई में कपड़ा उद्योग के लिए श्रौद्योगिक सम्बन्ध के विषय में महाराष्ट्र सरकार "उचित सरकार" है और उन्हें पहले से ही इस मामले की जानकारी है।

Financial Assistance to Border States 3670. Shri D. C. Sharma: Shri P. C. Borooah:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state the amount of financial assistance given to the border States which have been affected as a result of the recent undeclared war by Pakistan, for rebuilding of damaged houses and for the relief and rehabilitation of displaced persons and for rebuilding the industries?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): A sum of Rs. 425.30 lakhs has so far been given as financial assistance to the burder States of Jammu and Kashmir. Punjab and Rajasthan for rebuilding of damaged houses, for relief and rehabilitation of displaced persons and for normalizing the industries. Further financial assistance commensurate with requirement will be given during 1966-67.

Extension to I.O.C. Officials

3071. Shri S. M. Banerjee: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that extension of service is being granted to senior officers of the Indian Oil Corporation Ltd.:

Written Answers

- (b) if so, the number of such officers: and
- (c) whether their posts could not be filled up by promotion or recruitment?

The Minister of Petroleum and Chemicals (Shri O. V. Alagesan): (a) to (c). Extension of service has been granted only to one senior officer of the refineries Division and four senior officers of the Marketing Division of the Indian Oil Corporation Limited. These officers have vast experience in their respective fields of work and extension of their services was considered necessary in a developing organisation like the Indian Oil Corporation, in order to take full benefits of the experience of these officers in their specialised fields.

Summer Institutes

3072. Shri R. S. Pandey: Shri Vishwa Nath Pandey: Shri Yashpal Singh:

Will the Minister of Education be pleased to state:

- (a) whether Government proposed to set up Summer institutes in the country for Secondary Schools in the fourth Five Year Plan;
- (b) if so, the total number of such institutes; and
- (c) the total expenditure incurred on the scheme?

The Minister of Education (Shri M. C. Chagla): (a) and (b). Yes, Sir. The Programme of Summer Institutes for secondary school teachers initiated in 1963 will be continued during the 700 Fourth Plan period. About Spmmer institutes are proposed to be held during that period.

Written Answers (c) The tentative estimate is about Rs. 2,266 crores.

Delhi-Rawalpindi direct Telegraphic Circuits

- 3073. Shri Basumatari: Will the Minister of Communications be pleased to state:
- (a) whether it is a fact that the Posts and Telegraphs Board has approached the authorities in Pakistan for two direct telegraphic circuits between Delhi and Rawalpindi to facilitate Indo-Pakistan Ministerial talks;
- (b) if so, the reaction of Pakistan thereto?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes.

(b) Pakistan Telegraph and Telephone Administration also agreed to the proposal but presumably on ac-count of line trouble beyond Lahore, only one circuit was commissioned at 1300 hours on 2nd March, 1966 which worked for about two hours and cleared a few telegrams. Thereafter the telegrams to and from Rawalpindi were cleared via Lahore on the normal New Delhi-Lahore telegraph circuits.

Extra Departmental Employees of P. & T.

3074. Shri Jedhe: Will the Minister of Communications be pleased state:

- (a) whether it is a fact that a large number of Extra Departmental employees of the Posts and Telegraphs Department have no other source of income but are "wholly dependent" on the emoluments drawn as an Extra Departmental Employees; and
 - (b) if so, the number of such emplayees in the Punjab District-wise?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao); (a) and (b). The policy of the Government has been to employ as Extra Departmental Agents only those who have independent means of livelihood. However, there may be some cases where it has not been possible to engage persons fulfilling this condition. The number of Extra Departmental Agents who are wholly dependent on the emoluments received by them as Extra Departmental Agents, in the Punjab Circle, districtwise, is being collected and will be placed on the table of the Sabha in due course.

Pay Fixation of War Service Candidates

3075. Shri Jedhe: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that the initial pay of war service candidates appointed to civil posts on a temporary basis which had already been fixed vide para 2 of Office Memorandum No. 6|14|40-CS, ted 26-8-1949, were later on ixed vide Office Memorandum No. 16|3|50-CS, dated 19-3-1951;
- (b) whether it is also a fact that pre-16-8-1947 incumbents were asked to give their Option in para 2(iii) of the prescribed form under the Central Civil Service (Revision of Pay) Rules, 1947, for Selection of prescribed scales;
- (c) if the answer to parts (a) and (b) above be in the affirmative, the reasons for re-fixation of pay of such employees after such a long period:
- (d) the number of employees who have been put to financial loss as a result of this re-fixation.
- (e) whether Government have recently received any representation in this connection; and if so, the steps being taken in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) No.

(b) Yes.

- (c) Pay was required to be refixed only in those cases where the initial pay fixation was not in accordance with the relevant orders.
- (d) The required information is not available but will have to be collected from various Ministries.
- (e) No representation from the Government servants concerned has been received recently. However, a reference was received from an M.P. The correct position has been explained to the M.P. Reconsideration of any individual case or of the general orders was not found necessary.

Automation in Industries

3076. Shri Dasaratha Deb: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether it is a fact that the Calcutta convention of Trade Unions held recently, has decided to observe All India Day against automation in Industries:
- (b) what are the specific demands put forward by them against the automation; and
 - (c) Government's reaction thereto?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes.

- (b) Main demands relate to banning of imports of expensive machines for automation, and discouraging it by Government in view of unemployment and foreign exchange difficulties.
- (c) The demands have been passed on to the Ministries concerned for consideration.

Examination of India's Fertiliser

Programme by A.I.D. Officials

3077. Shri P. C. Borooah: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether a team of top A.J.D. Officials recently visited India at the instance of the authorities in the

U.S.A. to examine India's fertilizer programme; and

(b) if so, the result of their discussions and the prospects of resumption of A.I.D. assistance for the fertilizer programme as they emerged from their discussions?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). Some A.I.D. officials met officials of the Department of Chemicals a few weeks ago. We have no knowledge whether or not these officials had been sent specifically to examine our fertiliser programme. The meeting was purely informal and such matters as resumption of A.I.D. assistance for the fertiliser programme were not discussed.

National Loan Scholarships Scheme

3078. Shri Maniyangadan: Will the Minister of Education be pleased to state:

- (a) the number of students declared eligible, under the National Loan Scholarship Scheme, for loan, in Kerala State during 1965-66;
- (b) the number of students who were paid scholarship amount and the reasons for the failure to pay to the remaining students;
- (c) whether the scheme is being continued during 1966-67; and
 - (d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) According to received from the the information candidates State Government, 1026 against the State were selected quota of 1026 scholarships. ditional 105 scholarships out of the unutilised quota of other States were recently allotted to this State with instruction to select 105 more candidates out of their waiting list.

(b) Upto 22nd March 1966, payments have been made by the State Government to 553 candidates. The remaining students have not yet executed the agreements prescribed for the release of the loan-money. The State Government are, however, continuously reminding the students to finalise the execution of agreement so that payment of the scholarships may be made to them,

- (c) Yes, Sir.
- (d) Does not arise.

Reservations of Seats in Kerala Colleges

3079. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Education be pleased to state:

- (a) whether Kerala Government have published the report of the Kumara Pillai Commission on the question of reservation of seats in Colleges for Backward Communities;
- (b) if so, whether a copy of the report will be placed on the Table;and
- (c) whether Government have taken any decision on the report?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

- (b) Copies of the report have been placed in the Parliament Library on 29-3-1966.
- (c) No, Sir. The report is under consideration.

चतुर्च अंजी के कर्नचारियों को सेवा पुस्तिकाएं (सर्वितः बुक्तः)

3080. श्री जगदेव सिंह सिद्धान्ती : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्यायह सच है कि चतुर्थश्रेणी के कर्मचारियों की,जो भ्रंग्रेजी नहीं जानते हैं,सेवापुस्तकें भ्रंग्रेजी में रखा जाता है;
- (ख) क्यायह भी सच है कि चतुर्च श्रेणी के कर्मचारियों ने एक प्रभ्यावेदन दिया

है कि जिस में उन्होंने यह मांग की है कि उनकी सेवा पुस्तिका हिन्दी में रखी जायें ताकि वे प्रपनी सेवा पुस्तिकाओं में की गयी प्रविष्टियों का सत्यापन कर सकें;

- (ग) क्यायह भीसच है कि उनका यह भ्रभ्यावेदन भ्रस्वीकार कर दिया गया है: भ्रोर
- (घ) यदि हां, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री पु॰ शे॰ नास्कर): (क) जी, हां ।

- (ख) कृषि विभाग की जूनियर स्टाफ काउंसिल ने उस विभाग को यह प्रतिवेदन दियां या, कि चतुर्थ श्रेणी के कर्मचारियों की सेवा-पुस्तिकाओं की प्रविष्टियां हिन्दी में हों, ताकि वे भ्रपनी सेवा -पुस्तिकाओं को सरलतापुर्वक पढ़ सकें।
- (ग) तथा (थ). सेवा-पुस्तिका का फ़ार्म हिन्दी में भ्रन्दित हो चुका है, तथा नियंत्रक महालेखा परीक्षक के कार्यालय में उसकी विधीक्षा की जा रही है । चतुर्य श्रेणी के कर्मचारियों की सेवा पुस्तिकार्य हिन्दी में रखने के प्रश्न पर विचार किया जा रहा है ।

P. & T. Quarters in Ramakrishnapuram New Delhi

3081. Shri Rajdeo Singh: Will the Minister of Communications be pleased to state:

- (a) whether Ramakrishnapuram Posts and Telegraphs Quarters in Sector No. 6 have not been allotted by the department on the plea that water supply arrangements could not be made by the Corporation;
- (b) whether Government are aware that the Corporation have already supplied water in Sector No. 5 and Sector No. 7 and Sector No. 6 lies in between;

- (c) if so, the reasons for not making water available there; and
- (d) the loss in rent involved as a result of non-allotment of the said quarters?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Majority of the quarters have been allotted, but the possession will be given when the water supply becomes available.

- (b) Yes.
- (c) The Municipal Corporation made water available to the CPWD for 2,000 quarters. The matter of distribution of water was taken up with the W. & H. Ministry requesting them to allot water to some of the P & T quarters in Sector 6 also, but this could not be done, due to inadequacy of supply.
 - (d) About Rs. 38,000 per month.

केरल शिक्षा निषम

3082. भी प्रकाशबीर शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) केरल सरकार को केरल किआ नियमों के प्रध्याय 26 के नियम 6 के घल्लार्गन घोषणा करने में कितना समय लगेगा:
- ख) केरल शिक्षा नियमों के घष्ट्रयाय 26 के नियम के घन्तर्गत घोषणा (जारी करने के बारे में रिट घपील संख्या 129 तथा 137/64 पर दिये गये उच्च न्यायालय के निर्णय में क्या निर्देश दिया गया है : फ्रीर
- (ग) उक्त निर्णय को दृष्टि में रखते हुए इम मामले में सरकार ने क्या कार्यवाही की है ?

शिका मंत्री (श्री मु० क० चागला): (क) से (ग). उच्च न्यायालय ने राज्य सरकार को निदेश दिया कि बहु इस बाग पर विचार करें कि क्या अध्याय ८६ निवस 6 में संकल्पित घोषणा ग्रावश्यक है, ग्रीर यदि हां, तो ऐसा किया जाए । उच्च न्यायालय द्वारा दिए गए निदेश राज्य सरकार के विचाराधीन है।

Written Answers

केरल के प्रध्यापकों के बेतन तथा योग्यतायें

3083. भी प्रकाराबीर आस्त्री : स्या जिल्हा मंत्री यह बताने की कपा करेंगे कि :

- (क) केरल शिक्षा नियमों के भ्राध्याय 26 के नियम 6 के भ्रन्तर्गत किन योग्यताओं वाले ग्रध्यापकों को समान स्तर वाला माना जाता है भीर उसी भनपात में प्रथम बेतन क्रम में पदोन्नति किया जाता है :
 - (ख) दिनांक 28 नवम्बर, 1952 के घादेण संख्या ई० डी० -9-16 5 4 3 1 5 2 1 ई० एच० एल० की पांचवीं ग्रौर छठी कंडि-काग्रों के धनमार किन योग्यताग्रों वाल लोगों को केरल सरकार ने स्नातक के समान मान्यता दी है : ग्रीर
 - (ग) क्या ये योग्यताएं उक्त केरल शिक्षा नियमों के उपबन्धों के भ्रनकल हैं. भौर यदि नहीं, तो इस के क्या कारण हैं ?

क्तिक्षामंत्री (भीमु०क० चागला): (क) स्नातक योग्यता वाले ग्रथवा सरकार द्वारा घोषित स्नातक के समकक्ष भन्य योग्यता वाले हाई स्कलों के भाषा ग्रध्यापकों को ग्रन्य स्नातक ग्रध्यापकों के ममान स्तर वाला माना जाएगा भीर भीर प्रत्येक सहायता-प्राप्त स्कल भ्रथवा एक मात्र शैक्षक्षिक एजेन्सी के धन्तर्गत सभी स्कलों के लिए प्रथम बेतन-क्रम पदों के लिए नम्बर निश्चय करने हेतू स्नातक भ्रष्ट्यापकों की सूची में शामिल किए जाएंगे।

(ख) भीर (ग). राज्य सरकार से मुचना एक ब की जारही है भीर सभा-पटल नर रखदी जाएगी।

Released Emergency Commissioned Officers

3084, Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

- (a) whether there is any proposal to raise the admissible age for released emergency commissioned officers to enable them to appear for Central competitive examinations for various services:
- (b) if so, the nature of the relaxation; and
- (c) if no such relaxation has been made the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) to (c). A certain percentage of permanent vacancies in the All-India Services and the Central Services posts, Class I and Class II (non-technical), which are to be filled by direct recruitment, been reserved for Emergency Commissioned and Short Service Regular Commissioned Officers who have been recruited since 1st November, 1962 and may be released from the Armed Forces. For recruitment against the reserved vacancies, the age limit has been relaxed in favour of such released officers to the extent that they will be considered eligible if, at the time of joining the precommission, training, they were not overage for the relevant service post.

मंत्रालयों के प्रनुवाद कार्य करने वाले कर्मचारी

3085. श्री विश्वाम प्रसादः स्या गह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 26 जनवरी, 1965 से पहले संसदीय प्रश्नों के धनवाद जैसे कार्य तथा धन्य हिन्दी कार्य के लिये भारत सरकार के विभिन्न मंत्रालयों में नियक्त हिन्दी कर्मचारियों की संख्या कितनी यी; भौर

स्यों की

संख्या कितनी है ?

गृह-कार्य मंत्रालय में उपनंत्री (श्रीविद्या वरण मृक्क): (क) तथा (ख). सूचना एकतित की जा रही है और यथा समय सभाः पटल पर रख दी जाएगी।

Grants to Hindi Institutions 3086. Shri Kishen Pattnayak: Shri Maurya: Shri Madhu Limaye:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the grants to Hindi Institutions are not made by the Ministry on uniform basis:
 - (b) if so, the reasons therefor; and
- (c) whether grants to all the Hindi Institutions would be made on uniform basis in future?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Grants to Voluntary Hindi Organisations for propagation and development of Hindi are given on a uniform basis i.e. at the rate of 75 per cent. of the expenditure on approved schemes.

(b) and (c). Do not arfse.

Vacancies in Class I and II Posts

3667. Shri Dhuleshwar Meena: Will the Minister of Home Affairs be pleased to state:

- (a) the number of vacancies in Class I and II posts in various departments of the Central Government proposed to be filled through the I.A.S. etc. Examination conducted by U.P.S.C. in the year 1964;
- (b) the number of appointments made from among the candidates recommended by the U.P.S.C. as a result of LAS. Examination in 1965;

- (c) the number of posts lying vacant with the relevant departments;
- (d) the reasons for not filling up these vacancies?

The Minister of State in the Minister of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) 187 vacancies in the Class I Services and 30 vacancies in the Class II services were proposed to be filled in the various departments of the Central Government on the results of the I.A.S. etc. Examination, 1964.

- (b) 183 to Class I posts and 24 Class II posts.
- (c) A statement giving the information is laid on the Table of the House. [Placed in Library. See No. LT-5953; 66].
- (d) The allotment of candidates to the different services is made on the basis of the ranks of the candidates in the merit list and the order of preferences for the various services expressed by them. If some candidates cannot be appointed for various reasons, such as, refusal to accept an appointment, medical unfitness, etc., consequential adjustments become necessary in the allotments of other candidates on the basis of ranks and preferences. After a certain lapse of time it is administratively not feasible to make such adjustments. Therefore, after a certain date, no further appointments are made and the vacancies are carried forward to the next examinations.

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGNT PUBLIC IMPORTANCE

REPORT STARVATION DEATS IN ORISS.

Shri Kapur Singh (Ludhiana): I call the attention of the Minister of Food, Agriculture, Community Development and Co-operation to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported starvation deaths in Orissa."

श्री रामसेवक यादव (बाराबंकी): इस के पहले कि मिनिस्टर साहब जवाब दें. मेरा निवेदन है. कि कछ लोगों ने इसी पर काम रोको प्रस्ताव दिया था. झ्यान माकर्षण प्रस्ताव नही दिया था, उन सभी लोगों के नाम इस में जोड लिये जायेंगे ।

प्राप्यक्ष महोदय : सभी के नाम नहीं जोड़े जा सकते । यह सवाल पहले भी उठा था. किसी वक्त काम रोको प्रस्ताव भी मा जाता है और काल एटेन्शन नोटिस भी भा जाता है. ग्रगर उन में से एक मंजूर हो जाता है, तो दूसरा रह जाता है । उस के बाद फिर दूसरी डेवेलपमेंट होती है या ऐसे हालात होते हैं कि फिर उसी सब्जेक्ट पर फिर काल एटेन्शन नोटिस ग्राजाता है मन्जर करलियाजाता है

श्री किशन पटनायक (सम्बलपुर) नई डवेलपमेंट कुछ नहीं हुई है । भुख-मरी चल रही है उड़ीसा में।

धाध्यक्ष महोदय : श्री किशन पटनायक ने प्राज सुबह मुझे एक नये एडजार्नमेंट का मोशन दिया था, उनका नाम मैंने इस में शामिल कर लिया था।

भी किशन पटनायक : उस में डा॰ लोहिया का भी नाम था।

ध्राध्यक्ष महोदयः ध्रव इस का जवाब माने दीजिये।

भी रामसेवक यादव : यह बहुत महत्वपूर्ण प्रश्न है, इस पर काम रोको प्रस्ताव दिये हैं, कम से कम उन सभी लोगों को प्रश्न पूछने का मौका दीजिये।

Mr. Speaker: Now, the hon, Food

Shri S. M. Banerjee (Kanpur): want to make a submission. Kindly hear me . . .

Orissa (C.A.) Mr. Speaker: I have called the hon. Minister now.

death in

Shri S. M. Banerjee: I want to make a submission not about the statement but generally about calling-attention notice . . terruptions).

Mr. Speaker: Order, order. I find that hon. Members stand up and hold the House to ransom and they do not allow me even to proceed. Now, I have called the hon, Minister and let him make the statement that he wants to make.

श्री हकम चन्द कछवाय : हमारे कामों में जो ग्रहचन होती है, उस के लिये हम भ्राप से ही निवेदन कर मकते हैं।

श्रम्यक्ष महोदय : ग्रापको ग्रहचन नहीं होती, भाप मेरे लिये भ्रडचन पैदा करते हैं।

The Minister of Food, Agriculture, Community Development and Cooperation (Shri C. Subramaniam): Government have seen reports in the papers of the debate in the Orissa Assembly on the alleged deaths due to starvation in the village of Deoderah in Kalahandi district of Orissa. The information received from the Orissa Government shows that on the matter being raised in the Orissa Assembly, the Deputy Minister. Revenue, Orissa Government and other members of the Orissa Assembly visited the area to check up the conditions. They found that test relief works and other labour intensive works had been taken up extensively in the affected area providing employment to a large number of people. They also found that the able-bodied persons in the village mentioned were working at the test relief works. They, however, noticed that the general conditions of the women and children in the village were not very satisfactory. They were informed by the villagers that nine deaths mostly of children had taken place in the village during the previous fortnight. These deaths were reported to be due to ailments and according to the villagers the deceased persons succumbbed to the ailments because of prolonged mal-nutrition. (algent wa

कडवाय (देवास) : रोग काहें से हुमा पा)
The Orissa Government have taken steps to intensify the relief measures in the area. They have arranged for distribution of cash doles and have also arranged for free distribution of rice. To combat mal-nutrition, a mobile medical health unit with necessary staff, milk powder and medicines has also been sent to the affected area.

Orissa is one of the States which have been affected by drought 1965-66. The rainfall over areas of the State has been deficient and according to the estimate made by the State Government, in Kharif crop area the crops have been damaged almost completely in about 16 per cent and partially damaged in about 36 per cent of the total area. According to a Central Team headed by an Adviser to the Planning Commission which visited the State, the districts which were worst affected, are Bolangir, Korapet, Kalahandi and Sundargarh. Parts of Sambalpur. Cuttack and Dhankanal districts have also been affected by drought. Team has reported that the main problem in the Orissa State is one of finding employment for the lower income groups than of finding food. The State Government have started a number of scarcity relief works in the affected areas by which employment is provided to the people. With regard to supply of food, the people in Orissa are mainly rice-eaters. The State Government have started a system of monopoly procurement and have opened a large number of distribution points for making rice available to the public at reasonable rates. The quantities of wheat which have been asked for by State Government are being available to them. In addition, State Government have also placed

quintals of rice at each block headquarters for free distribution to old and infirm people and to young children who cannot earn wages by working at the scarcity relief works. scheme of distributing milk reconstituted from milk powder to the vulnerable groups namely children from O-5 and expectant and mothers is to be drawn up for Orissa State shortly and as soon as quantities of milk powder which are expected from abroad, become available, the scheme of distribution milk to these vulnerable groups will be started.

थी किशन पटनायक : यह तो घव काल-एटेन्शन खत्म होता है एडजार्नमेंट मोशन शुरू होता ह ।

साध्यक्ष महोवय: श्राप बैट जाइये, मैंने काल एटेन्शन लिया है।

Shri Kapur Singh: Do Government propose to take such steps as might be acceptable to this House to fix overall responsibility for this tragic state of affairs?

Shri C. Subramaniam: Generally, for the purpose of bringing to the notice of the Central Government and also for taking steps, the responsibility is that of the State Government. Whatever resources are asked for from us, in the context of overall responsibility we try to make available those resources to the extent possible.

(Chittoor): What spe-Shri Ranga cial assistance are the Union Government offering to the State Government, and would whatever assistance the Union Government as well as the State Government offer to the people, be channelled not through the usual channels, political and administrative, but through some non-political and entirely scrupulous and honest channels such as the Ramakrishna Mission. which was utilised by my hon. friend, when he was a Minister in Madras, when there was a famine in Rayalaseema?

Shri C. Subramaniam: In this 1 would rather depend upon the State administration than take decisions from here because at the village and various other levels, they have their own agencies; if they think that some other agency should be utilised, it for them to find out and do so.

Starvation

Shri Ranga: It is for him also. He can advise them.

Shri C. Subramaniam: I shall certainly tell them that this arrangement should be made. But ultimately it is their responsibility as to what administrative machinery or other voluntary agencies they would use in their State.

With regard to the assistance which we are giving, first, we are financial assistance for the running of these relief works up to certain limit laid down by the Fourth Finance Commission, the State Government have got to take the liability; after that it is shared on a 50:50 basis.

With respect to despatch of wheat from the central quota, whatever quantities are asked for taking into account the requirements of the other States, we make them available to the State. In January, we gave them 3,000 tonnes in February 7,500 tonnes in March, they wanted more and we are giving them 14,500 tonnes. In addition to this, milk powder and vitamin tablets also are being supplied to various states. These are being obtained on a gift various countries. We making arrangements for distribution of this milk powder and tablets in Orissa also.

Shri Ranga: What steps have Government taken to see that they do not go into the black market?

Maheswar Naik (Mayurbhanj): In the State Assembly, the Deputy Minister, Revenue, made a statement to the effect that 9 children had died in the area he had visited; he had also said that the health of women and children was deteriorating. May I know why prior steps not been taken to scarcity conditions actually developing? What purchasing power are Government trying to give to these people so that there may be no further deterioration in their condition?

Shri C. Subramaniam: To Orissa also, from the Centre we sent a team to make an on the spot investigation of the actual state of affairs arising through draught. On the that, we have made recommendations to the State Government that various steps be taken. Most of these are being taken.

श्री किशन पटनायक : उड़ीसा से चावल एक्सपोर्टकर रहे हैं।

Shri C. Subramaniam: This is a very difficult year. No doubt, it is the responsibility of everybody see that no calamity occurs as a result of this. But in all these matters, the Central Government will have to depend upon the reports from the State Government, and most of the action will have to be initiated them.

श्री बागड़ी (हिसार): राज्य सरकार क्छ नहीं करे, तो बैठे रहोगे क्या ?

श्री किञ्चन पटनायक : मेहरबानी करके मुझे कुछ तथ्यों को रखने की इजाजत दीजिये, क्योंकि मंत्री महोदय ने हिन्दुस्तान टाइम्ज दिल्ली में जो थोड़ी सी न्युज ब्राइटम निकली थी. उसी को पढ दिया। स्टारवेशन के बारे में उड़ीमा पिछड़ा इलाका होने के कारण वहां की खबरें ग्रस्तबारों में ग्रन्छी तरह से छपती नहीं हैं। यह ग्रखबार है भीर इस में फर्स्ट पेज में लिखाहबाहै कि मुखाबस्त इलाकों की सडकों पर मरे हये लोग पाये जा रहे हैं...

भी बागडी : शर्म।

भी सथ लिनमें (मंगेर) : इसको टेबल पर रख्या जाए ।

एक माननीय सबस्य : कौन सा प्रखबार है ?

श्री किशन पटनायक : मास्भूमि । इस में लिखा हुआ है कि दस दिन के अन्दर ग्यारह आदिमियों की भूखमरी से सौत । नवापाड़ा सब-डिबिजन में लोग रास्ते पर पड़े हुए हैं । गाय और बैल काट कर खा रहे हैं ।

कुछ माननीय सदस्यः शेम, शेम । स्रीकिशन पटनायकः सोगपेड़ों के पत्ते स्रारहेहैं।

दैनिक समाज में सर्वोदयी नेता श्रीमती रोमादेवी का विवरण श्राया है । वह कहती हैं कि लोग घर और गांव छोड़ कर चले जा रहे रहे हैं। पत्ते खा ?हे हैं। उनको काम भी दिया जाता है तो उन में ताकत नहीं है कि काम कर के मजदूरी लेने की और भेजे हुए गेहं को खरीदने की ...

ग्रध्यक्ष महोदय : ग्रब ग्राप् सदाल करें। श्री किशन पटनायक : मैं पढ़े दे रहा हूं।

Shri Ranga: He should make the position known to them, Sir. This is what the Government is doing. This information is to be given to the Government. The poor people, the children and the women, are dying even now.

स्त्री किशन पटनायक : कुछ दिन पहले मंत्री महोदय ने बयान दिया था कि इसी .इ.उस में...

> भी मधु लिमये: धाने दीजियेन । धन्यका महोदयः धव वह सवाल करें।

स्ती हुकम चन्द कस्त्रवायः पिछली बार कहाया कि कोई मरानहीं है ।

भी किञ्चन पटनायक : भापको याद होगा कि पिछली बार जब संत्री महोदय ने 24 (ai) LS--5 कहा था कि उड़ीसा में सरपलस राइस है तो मैं ने इन के इस कथन को जुनौती दी थी। प्राप देखें कि उड़ीसा के मंत्री ने क्या कहा है। वह कहते हैं कि उड़ीसा में सरपलस बिल्कुल नहीं है। 52 लाख टन का उत्पादन वहां होता था। लेकिन इस वर्ष सिर्फ 36 लाख टन का उत्पादन हम्रा है। वैस्ट बंगाल को इन्होंने वहां से चावल दिया है। उड़ीसा से राइस तेजी से बहां भेजा जा रहा है। मंत्री महोदय खुद उड़ीसा प्रसीम्बानी में कहते हैं:—

The Centre seems to have a wrong impression that this surplus in Orissa was exportable surplus. It is not exportable surplus; it is marketable surplus. इस तरह से बहां की हालत हो गई है। मैं भव कालिग एटेंशन के ऊपर क्या सवाल पूछूं? भ्राप एडजनेमेंट मोशन को पेश करने की हजाजत दीजिये।

भी बागड़ी: हमारा नाम था इस में।

श्री रामसेवक यादव : क्या मंत्री महोदय इस.के बारे में कुछ भ्रपना उत्तर टेंगे?

श्री बागड़ी: मैं मंत्री महोदय से यह जानना चाहता हूं कि किशन पटनायक ने जो सखबार का ध्रीर बहा के सर्वोदयी नेताका का हवाला दिया है ध्रीर जो तथ्य लोक-सभा में रखे हैं क्या उन के उत्तर में खाद्य मंत्री जी यह बताने की कृपा करेंगे कि वहां ऐसी हालत है या नहीं है ? यदि है, तो इसकी जिम्मेवारी राज्य सरकार पर है या केन्द्र पर है ?

Shri C. Subramaniam: I already read out, and it is not as if . . .

स्त्री किशन पटनायक : भ्रापने तो उस न्यूज भ्राइटम को पढ़ दिया है जो "हिन्दुस्तान टाइम्ब" में भ्राई है। वह मेरे पास भी है भ्रीर मैं भ्री पढ़ देता हूं। Mr. Speaker: Order, order.

Shri C. Subramaniam: It is not as if either the Orissa Government the Orissa Assembly are not taking All these matters notice of this were raised in the Orissa Assembly, and the Minister visited, and on the basis of his visit he has submitted a report also and I have read it out. Therefore, it is not as if no action is being taken. On the other hand. every action is being taken for the purpose of seeing that these unfortunate incidents do not recur. Particularly the women and children are properly taken care of. ((Interruption).

Shri H. N. Mukerjee (Calcutta Central): I beg you to allow some discussion on this matter either by way of an Adjournment Motion or anything which you choose to decide. It is a cruel thing to see that these poor people are dying. The Minister has gone on record. It is a most cruel thing: the infants are dying of malnutrition, which is a cruel thing. Could we not have a discussion? Let us find out the truth. The children cruel than that? And we are proceeding here listening to this kind of thing. Let the Government tell us something about it. Let us have a discussion on the matter and let the Government tell us what the facts re.

Shri S. M. Banerjee: The Adjournment Motion is there.

डा॰ राम भनोहर लोहिया (फल्खाबाद): सवाल तो मैं पूछता हूं लेकिन मैं निवेदन करता हूं कि यह स्थगन प्रस्ताव का विषय है।

भ्रष्यक्ष महोदयः मैंने इन्कार किया है उसके लिये।

९० राम भनोहर लोहिया: प्राप दुबारा खीचें। मैं सवाल पूछ लेता हूं। मेरा स्थाल यह हैं। कि मंत्री महोदय ने लम्बे कम खाने क जिक किया है, प्रोलॉग्ड मैल न्यूट्रिशन का प्रपने ययान में जिक किया है। इस में मौर भुखमरी यानी स्टावेंशन में क्या फर्क है ? मैं खाली शाब्दिक फर्क नहीं जानना चाहता हूं। ग्रगर यह स्टावेंशन शब्द का इस्तेमाल ग्रपने क्यान में कर देते तो उसके कानूनी ग्रौर ग्राधिक क्या क्या नतीजे निकलते, यह वह बतायें ?

Shri C. Subramaniam: Malnutrition is under-feeding; starvation is no feeding at all. It is a fact that in our country, even under normal conditions, 30 per cent of the population is supposed to be suffering from malnutrition It is a fact, and it is unfortunately a very sad fact, and we have to improve the situation further; particularly because of the drought conditions, this situation becomes serious, and that is why are taking all ameliorative measures possible to get aid, even though am maligned or getting this aid from other countries. Taking into account the human conditions prevailing here, we are getting aid for the purpose of meeting the situation.

डा० राम भनोहर लोहिया : मेरे सवाल को भापने सुना लियाथा। स्टार्वेशन शब्द का प्रगर इस्तेमाल हो आए

ग्राष्ट्रयक्ष महोदय: उन्होंने एक्सप्लेन किया है।

डा॰ राम भनोहर लोहिया : उन्होंने बिल्कुल जवाब नहीं दिया है । कानूनी भीर भ्राधिक क्या परिवर्तन हो सकेंगे ? भ्राप मेरे सवाल को पहले सुनें । भ्रापने सवाल तो मेरा समझा न है न ? मुझे भ्रापसे मतलब है या मंत्री जी से मतलब है ?

ध्यष्यकामहोदयः मंत्रीजीसे।

डा० राम भनोहर लोहिया: मैं ने कई बार प्रयत्न किया है कि घापको मैं घपना सवाल समझाऊं।

ध्यप्यक्त महोबय : मैं समझा हूं।

बा॰ राम भनोहर लोहिया: भुखमरी शब्द के झा जाने से कानूनी और झार्थिक क्या-क्या परिवर्तन होंगे ? क्या उससे केन्द्र की जिम्मेदारी बढ़ जाएग धगर वह शब्द इस्तेमाल हो जाएगा? खाली यह सवाल मैंने पूछा है। और बढ़ेगी वो कित-किन दिशाओं में वह बढेगी ?

श्री बागड़ी: इसका क्या जवाब सरकार देरही है?

Shri C. Subramaniam: These are not my words. I have quoted the reports from the Orissa Assembly, I have not sent my team to investigate into it.

Mr. Speaker: The question is hypothetical whether deaths from prolonged malnutrition would be included in starvation deaths, because Dr. Lohia feels that if the minister admits these are deaths from starvation, probably the responsibility of the Centre would be enhanced.

Shri C. Subramaniam: These are not starvation deaths.

डा० राम मनोहर लोहिया: मैं जाने नहीं दूंगा इसका जवाब लिये बगैर । यह सवाल नहीं हैं कि ये भुखमरी की मौतें हैं या नहीं हैं । बिल्कुल यह सवाल नहीं है । सवाल यह है कि धगर भुखमरी शब्द का इस्तेमाल कर दिया जाए तो फिर केन्द्र की जिम्मेदारी कहां भीर किन-किन दिशाओं में बढ जाती है ।

ग्रम्मल महोबय : यह हिपं**यै**टिकल है ।

डा० राम भनोहर लोहिया: पहले से मैं सवाल पूछ रहा हुं। धाप जवाब विलवादये।

भी किशन पटनायक : स्थगन प्रस्ताव को लीजिये ।

अध्यक्ष भहोदयः मैंने इन्कार कर दिया है। भी किशान पटनायक: ऐसे सवाल पर भगर स्थान प्रस्ताव नहीं लेंगे तो फिर किस पर लेंगे?

डा० राज मनोहर लोहिया: धाप मंत्री महोदय की रक्षा कर रहे हैं, यह मैं साफ तौर से कहना चाहता हूं।

12.28 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF IIT, BOMBAY

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): On behalf of Shri Chagla, I beg to lay on the Table a copy of the Annual Accounts of the Indian Institute of Technology, Bombay for the year 1964-65 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Pliced in Library. See No. LT-5939/66].

NOTIFICATION UNDER THE ALL INDIA SERVICES ACT, 1951

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on the Table a copy of Notification No. G.S.R. 307 published in Gazette of India dated the 5th March. 1966, making certain amendment to the Indian Police Service (Probation) Rules. 1954, under sub-section (2) of section 3 of the All India Services Act, 1251. [Placed in Library. See No. LT-5940/66.]

REPORT OF ENGURY OF TOWER BADJINA COLLIERY ACCIDENT

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawas Khan): I beg to lay on the Table a copy of the Report of Enquiry on the fatal accident at lower Badjna Colliery, Dhanbad on the 11th January, 1966. [Placed in Library, See No. LT-5941:66].

12.281 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Raiva Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th March, 1966, and transmitted to the Rajya Sabha for recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1966, which was passed by Lok Sabha at its sitting held on the 24th March, 1966, and transmitted to the Raiva Sabha for its recommendations and to state that House has no recommendations to make to the Sabha in regard to the said Bill."

12.29 hrs.

COMMITTEE OF PRIVILEGES FOURTH REPORT

Shri S. V. Krishnamoorthy (Shimoga): I beg to present the Fourth Report of the Committee of Privileges.

12,291 hrs.

ESTIMATES COMMITTEE

NINETY-SIXTH AND NINETY-SEVENTH REPORTS

Shri A. C. Guha (Barasat): I beg to present the Ninety-sixth and Ninety-seventh Réports (Parts I and II) of the Estimates Committee on the Ministry of Transport—Bombay Port.

12.291 hrs.

JOINT COMMITTEE ON OFFICES

FOURTH REPORT

Shri G. N. Dixit (Etawah): I beg to present the Fourth Report of the Joint Committee on Offices of Profit.

12.293 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Twenty-third Report

Shri K. N. Pande (Hata): I beg to present the Twenty-third Report of the Committee on Public Undertakings on Indian Airlines Corporation, New Delhi.

12.30 hrs.

ELECTION TO COMMITTEE

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): On behalf of Shri Chagla, I beg to move:

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do, proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati for the next term."

Mr. Speaker: The question is:

'That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visya-Bharati for the next term."

The motion was adopted.

12.301 hrs.

RE. FOOD SITUATION IN WEST BENGAL

Mr. Speaker: Members may now put questions on the food situation in West Bengal.

भी यशपाल सिंह (कैराना) : एक तरफ ग्राप कहते हैं कि बंगाल में खाने की कमी नहीं है और इसरी तरफ धाप यह भी कह देते हैं कि जी लैफिटस्ट लोग हैं वे जनता को बहका लेते हैं। जब वहां पर बाने की कमी नहीं है भीर लैफ्टिस्ट लोग जनता को बहका लेते हैं तो यह तो वहां की गवनंमेंट की नालायकी हुई कि खाना रहते हुए भी थोड़े से मटठी भर लैफिटस्ट नोग जनता को बहका लेते हैं भौर सरकार कुछ नहीं कर पाती हैं। क्या सरकार ने कभी यह जानने की कोशिश की है कि इसका भ्रसल कारण क्या है भौर कितना बहां की बिरोधी पार्टियों ने मांगा था भौर कितना सरकार ने दिया भीर बीच में जो गैप है, उसको कब तक पूरा किया जाएगा ?

The Minister of Food, Agriculture, Community Development and Cooperation (Shri C. Subramaniam): Sir, I thought I made it clear. There was a shortage in the production and there is a gap between the supply and demand. That is why we are supplementing whatever is available in West Bengal with wheat which is being supplied from the central reserves. I have also indicated that as far as Calcutta is concerned the ration was reduced during November be-

cause of the difficulties with regard to the availability of wheat due to the pause in the PL. 480 arrivals. It was reduced to a total supply of 1900 grams per week. Now it has stepped up to 2000 grams per week, which is the quantity supplied except in one place, in all the other areas. Only 2000 grams per week is being given in Delhi in Kanpur, in Madras, in Coimbatore and in all the other statutory rationed areas. 2000 grams is the maximum that is being given in all these places, whatever might be the content with regard to wheat and rice. That limit has been now reached in Calcutta. Therefore, from 1900 grams it has been raised to 2000 grams and orders have been issued in regard to that. In modified rationed areas, where there is no statutory rationing, they were giving 1500 grams and now it has been stepped up by another 300 grams and the people there would be given 1800 grams per week. This is the thing. And to meet this demand on this basis, whatever extra wheat is available we are making available to West Bengal Government.

Shri S. M. Banerjee (Kanpur): Sir, on page 5 of the statement the Minister says:

"I am sure that with all these steps taken by the West Benga' Government to increase the availability of foodgrains to 11.2 public the situation in that State should improve considerably."

Then he says:

"Government of India is in constant touch with West Bengal Government and all possible measures will be taken to help the West Bengal Government to meet the difficult situation in that State"

This means, Sir, it is admitted by the hon. Minister that the situation in West Bengal is difficult. I would like to know whether he is aware the on 6th April a call has been given for a day's hartal despite the assummer given by the Chief Minister because

(Shri C. Subramaniam)

the United Leftist Front feel that the quota asked for by the Government of West Bengal, the quota which is actually needed to feed the people of West Bengal, that is not being given by the Centre; if so, I would like to know what is the demand of the Government of West Bengal, what is the demand placed before the Union Food Minister by the United Leftist Front and the actual supply by the Centre to West Bengal. I want to know what is the difference between the two.

Shri C. Subramaniam: I am afraid food is being mixed up with things. As far as food is concerned. the Chief Minister of West phoned me up twice saying that he had discussions with the United Leftist Front leaders and that this increase from 1900 grams to 2000 grams per week in statutory rationed areas, on a par with other statutory rationed areas in other parts of the country, and also the increase by 300 grams, from 1500 grams to 1800 grams per week in modified rationed areas, has given general satisfaction. As far as that is concerned, they would require an additional quantity of 25,000 tonnes of wheat, which they asked for, and I have agreed to give that-it is not only 25,000 tons, on calculation it was found that they would require 30,000 tons and I have agreed to give this extra 30,000 tons needed for the purpose of meeting this requirement. They are asking for the release of all persons who have been charged with murder, arson, looting and all those things. They are asking for the release of these persons who have been arrested for these things and also various other things in which they were involved. As far as food is concerned, I would like to give this assurance to the House that everything possible, particularly with reference to the general food situation in country, is being done and the West Bengal Government also are taking all possible steps to meet the situation.

Shri Indrailt Gupta (Calcutta South West): The Central Government has stated more than once, through the Food Minister, that only one lakh tons of rice can be supplied to West Bengal this year. On page 3 of the statement the Minister has said:

"A quantity of 4.30 lakh tonnes in terms of rice has been so far procured and it is expected that West Bengal will be able to achieve the target set for itself."

I want to know, since the target set is 11 lakh tonnes and only 4.30 lakh tonnes have been procured by the end of March, is it not quite clear to the Food Minister that the State Government's procurement target is going to be reached and. therefore. with one lakh tonnes of rice which is promised from the Centre, based on the assumption that the procurement in the State would succeed, the quantity will now prove to be totally inadequate? Will he, therefore reconsider the question in that light since procurement in the State has failed?

Shri C. Subramaniam: Since West Bengal Government is the best judge on this matter of procurement, they are still confident that would be able to reach this procurement target. The hon, Members belonging to the hon. Member's party and various others have extended their cooperation particularly for procurement from the bigger hoarders who have not yet delivered stocks. I am sure if that cooperation is also coming forward, apart from the efforts of the Government of West Bengal, they will be able to reach the target. If it is not reached, at that time we may have to review the situation and see what further has to be done.

Shri Indraft Gupta: What is the time, what is the target date?

Dr. Ranen Sen (Calcutta East): Previously, last year, the total amount of ration in Calcutta industrial area was

more than 2000 grams, Then there was a cut and it was reduced to 1900 grams and now raised to 2000 grams. The main demand of the ULF leaders in regard to food is to increase this quantum a little more than what has been offered by the State Government. They ask only for wheat and not rice. For some time past the hon. Minister for Food has been saying before us. not only informaly but also in the House, that he can relase any amount of wheat for West Bengal. They do not demand rice, they want only wheat. Of course, they some kind of an assurance in the near future in regard to rice also. Therefore, in view of the statement of the hon. Minister about releasing amount of wheat to West Bengal, I hope a little more wheat, about 100 grams more, will be made available to West Bengal. Since this is the demand of the people, may I ask the hon. Minister to look into the whole thing afresh and see that a deadlock is averted in West Bengal on the 6th April.

Shri C. Subramaniam: I would very earnestly appeal to hon. Members to consider this. We have fixed. as far as the ration quantum is concerned, apart from the question of how much quantity of rice and how much of wheat, that in the statutory rationed areas we should stick to this 2000 grams as the maximum. Because of the very difficult situation we have to restrain consumption and we should have controlled distribution. Now, on what basis should I discriminate in favour of Calcutta and say that they should get more than 2000 grams when in Delhi we give 2000 grams in Madras only 2000 grams, in Coimbatore only 2000 grams and in all the statutory rationed areas only 2000 grams. I have no doubt this will have further repercussions also As far as manual labour is concerned apart from this an aditional quantity is given. That is quite a different sning altogether. Therefore, I would

appeal to hon. Members not to insist on this extra 100 grams. After all, it small quantity compared to 2000 grams being given per week, taking into account the overall situation and the supply position in all the other statutory rationed areas and the great difficulty even for this supply. Even though hon. Members on the other side have been objecting to PL 480, all this is from PL480, supplies and we have to depend upon the arrival of PL. 480 supplies even for the supply of wheat.

Shri H. N. Mukerjee (Calcutta-Central): I am sorry, the ways of Government appear to smack of horse-trading methods, because concession is coming in annoying dribblets only when pressure is there, and that is why there is this question of hartal on the 6th of April. Government waits for this kind of pressure and then gives some kind o. concession. This is a sort of thing which will not work. I ask, why is it even at this point of time Government of India does not exercise its good offices with the Government of West Bengal in terms of the assurance which the Prime Minister had earlier given to some of us, that popular committees would be ret up at different levels in order to assist in the work of procurement as well as the distribution of foodgrains? Without this kind of thing, whatever the Government is trying to do on appear would not produce the right results, and I want an assurance from the Government of India that in regard to the setting up of popular committees at different levels to help procurement and distribution Government of West Bengal would be told what is their duty.

Shri C. Subramanism: I am sure the hon. Member would not charge the Government of India that we have not taken any steps or that we have not moved in the matter. I am sure the hon. Member is aware of [Shri C. Subramaniam]

Re Food

the action we have taken. Now the question is whether all-parties ommittees should be set up. As a matter of fact, a step has been taken by the West Bengal Government and a conmittee at the State level has already been appointed. If further mittees have got to be appointed t the district level, block level and the village level, I am sure the mittee at the State level. when it meets, can take that decision. With reference to the total situation in West Bengal, with reference to procurement and distribution, if constructive suggestions are made in this Committee, I have no doubt in my mind that the West Bengal Government would actually respond to it. I am sorry, the hon. Member said tha: there is horse trading. As a matter of fact, I would like to know which side there is horse trading. The West Bengal Government have increased the ration to the which is available throughout country. Now, after having reached that level, they want 100 grams more, which is not a significant quantity. I would like to know on which side ie horse trading now.

डा० राम मनोहर लोहिया (फुल्डा-बाद): मंत्री महोदय ने सफा 2 पर जनवरी. फरवरी भीर मार्च के भनाज के भनदान बताये हैं। जनवरी में 80 हजार टर्न ी, फरवरी में 1 लाख टन ग्रीर मार्च में 1 लाख 10 हजार टन । इसके मानी फरवरी में 25 सैकडा बढ़ा भीर भार्च में 40 सैकडा बढा भीर उसी के साथ साथ भ्रष्यक्ष महोदय मैं भापका ध्यान दिलाऊं कि फरवरी से तोडफोड भौर गोली जारी है. तो मन्त्री महोदय न्या कार्य-वाही कर रहे हैं जनता को यह बताने के लिए कि इन दोन। में कोई सम्बन्ध नहीं है धौर तोडफोड ग्रार गोली चलने के बाद में ही भ्रम्न की पूबढ़ नही जाया करती। मैं द्यागका च्यान दिलाद 25 सैकडा धीर 40 सैंकडा बढा।

Shri C. Subramaniam: I do not know what answer I have to give tothis. Am I expected to give any opinion on this?

An hon, Member: Answer the ques-

Shri C. Subramaniam: I have no answer to give.

Mr. Speaker: I have not followed:

डा० राम मनोहर लोहिया: ग्रध्यक्ष महोदय, यह क्या कर रहे हैं? यह कुछ-कार्यवाही कर रहे हैं?

भरयका महोवयाः स्नाप फिर दोहराः दीजिए। लिमयेसाहब, मैंने स्नापको बुलायाः स्नाप खड़ेनहींहए।

भी मधु लिमये (मृंगेर): मैंने सुना नहीं।

ब्राय्यक्त महोदयः मैं क्या कर सकताः हुं?

बा॰ राम मनोहर लोहिया: यहः
जनवरी फरवरी और मार्च, में प्रश्न की केन्द्र
की तरफ से बंगाल को जो पूर्ति दी जाती है
वह बढ़री जा रही हैं। 25 सैंकड़ा और
40 सैंकड़ा बढ़ी और उसी के साथ साथफरवरी और मार्च से तोड़फोड़ और गोली
जारी हैं, बड़ा जबदंस्त धान्दोलन जारी
हैं, तो मंत्री महोदय क्या कार्यवाही कर रहे
हैं जनता के मन से इस बात को निकालके
के लिए कि जब गोली चलती हैं, तोड़फोड़
होता हैं, उपद्रव होते हैं, तभी घम्न की पूर्ति
बढ़ायी जाती हैं? कोई कार्यवाही तो
कर रहे होंगे न ? दोनों में सम्बन्ध जुड़

Shri C. Subramaniam: After taking into account the general availability in the country, we make available to the State Government as much as possible according to their demand. If the hon, Member thinks that we are going to yield to pressure or violence alone, then perhaps the hon. Member expects that I should refuse anything they ask for,

श्री मच लिमचे : ग्रध्यक्ष महोदय इनका 'एलोन' शब्द नोट किया जाये।

डा॰ राम मनोहर लोहिया : प्रव देखिए, ग्रध्यक्ष महोदय, 'एलोन' इन्होंने कहा । इसके मानी इनके ऊपर जरूर ग्रसर पड़नाहै उसकाभी। तो जरा मारपीट हो जाया करेतो यह ज्यादा दे दिया करेंगे।

भी रघुनाम सिंह (बराणसी) : मध्यक्ष महोदय, यहां राष्ट्रीय नाविक दिवस

Shri Dinen Bhattacharya (Serampore): This is a very important issue. We must be given a chance,

ग्रप्यक्ष महोदय धापका नाम नहीं है।

Shri Dinen Bhattacharya: We have come only today. We must be given a chance. I am interested in this matter. The hon. Minister has made a wrong statement.

Mr. Speaker: Order, order. I cannot help it

Shri Dinen Bhattacharya: He is giving a wrong impression as if we are demanding discrimination bet-ween one State and another. He is making such statements.

Mr. Speaker: Order, order, He will kindly resume his seat.

Shri Dinen Bhattacharya: I will sit down. But my appeal to you is to give me a chance to correct the statement.

Mr. Speaker: I am sorry, I cannot allow it.

Bhattacharya: He is Shri Dinen creating wrong impression in the country that we in West Bengal are asking something special

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Mr. Speaker: Will he listen to me or not?

Shri Dinen Bhattacharya: I will listen. But, at the same time, Sir. i would request you to listen to mealso

Mr. Speaker: He will kindly down. I will ask him to do it. If he feels that the statement given by the Minister is wrong, he can write to me.

Shri Dinen Bhattacharya: I will write to you and then you will give me a chance. But, in the mean time, everything will appear in the paper, people will read it and a wrong impression will be created.

Mr. Speaker: I am not going to change the procedure for his sake.

Shri S. M. Banerice: Sir, I rise on a point of order.

Mr. Speaker: Order, order. Time is wasted so much

Shri S. M. Banerjee: How is much time wasted?

Mr. Speaker: What is the point of order?

Shri S. M. Banerjee: My point of order is this.

Shri Sheo Narain (Bansi): What is the rule?

Shri S. M. Banerjee: Rule 376.

Mr. Speaker: No, it is not a general rule that every time....

Shri S. M. Banerjee: Sir, hear me.

बी हुकम चन्द कछशाय (देवाम) : यह जिवनारायण जी हमेजा कार्यवाही में डामते हैं, मेरा प्रस्ताव है कि इन्हें निकासा जाय ... (आववान)

भी स० मो० वनर्जी: मेरा प्वाइंट श्राफ शार्डर यह है कि कल यह स्टेटमेंट जब सदन के सामने भाषा था तो हम लोगों ने खाडे हो कर पछा कि हम लोगों ने कालिंग घटेंशन नोटिस दिया है। श्रापने कहा कि कालिंग भ्रटेंशन नोटिस रिजेक्ट कर दिया है लेकिन यह स्टेटमेंट मिनिस्टर दे रहे हैं। श्रापने कृपा की कि नाम बलाने में सहलियत के हिसाब से यह किया कि जिन्होंने कालिंग म्ब्रटेंगन दिया था भौर जिनको रिजेक्ट कर दिया या उनको आपने । तो मेरा निवेदन है कि दिनेन भट्टाचार्य जी एक पार्टी को बिलांग करते हैं तो जिस तरह से भ्रापने स्टेटमेंट के ऊपर कालिंग भ्रटेंशन में जिनका नाम था उनको चांस दिया जब कि वह रिजेक्ट हो गये थे, सुधी मोटो जैसे धापने उनको बलाया वैसे ही इनको भी भ्राप आतंस देसकते हैं।

भ्रम्यक्ष महोदय : उन्होंने जब स्टेटमेंट करने के लिए स्वीकार किया तो मैंने रेस्टोर कर लिया बड़ी जो काल झटेंशन नोटिस मेरे पास ये भौर भाप यह देखिये कि 376 इसलिये नहीं है कि भ्राप उसके नीचे प्वाइंट भ्राफ भाडेर रेज कर सकते हैं। प्वाइंट ग्राफट्र ग्राडंर किसको रिलेट करेगा उसमें यह है।... (क्यबधान) . . मैं ने पढ़ा है। फिर पड़े देता हं:

"A point of order shall relate to the interpretation or enforcement of these rules....

Shri S. M. Baneriee: Kindly read what is mentioned next

Mr. Speaker:"....or such Articles of the Constitution as regulate the business of the House"

ग्रर्शर प्रार्डर । भव मुझे कार्यवाही चलाने दीजिए।

भी हकम चन्द कछवाय : प्रध्यक्ष महोदय, मझे एक सवाल पुछ लेने दीजिए...

श्रीरधनाम सिंह प्रध्यक्ष महोदय. भापसे निवेदन है और सदन से प्रार्थना है कि प्रति वर्ष राष्ट्रीय सामद्रिक नाविक दिवस सेंट्रल हाल में हम मनाते हैं भौर राष्ट्रपति जी उसका उदघाटन करते हैं। भ्रौर इस वर्ष भी राष्ट्रपति जी राष्ट्रीय नाविक दिवस०....

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Interruptions . . .

Mr. Speaker: This will not go on record-four hon. Members talking at the same time and spoiling the record.

श्री रामसेवक यादव (वारावांकी): मध्यक्ष महोदय, मध लिमये साहब का नाम था उसमें। सून नहीं सके।...

महोदय : भ्रद भ्रगर कोई मेम्बर यहां बातों में मसरूफ रहे धीर मैं बुलाऊं तो उस वक्त खडान हो, फिर यह कहें कि मैंने सुना नहीं तो मैं उसकी हेल्प नहीं कर सकता।

श्री मधु लिमये : मैं बातों में नहीं

ध्यन्यस महोदय : धव वह जो सामने मामला है उसकी तरफ ध्यान नहीं देते

भी मध् लिमये : प्रध्यक्ष महोदय लिस्ट होती है तो पता चलता है, सावधान रहते हैं: इसमें तो लिस्ट नहीं थी। हमें पता भी नहीं था।... (ब्यवद्यान)

भ्रष्यक महोदय: भ्रव मोर्य जी, मध् लिमये को भ्रापकी मदद की जरूरत नहीं जो धाप खडे हो गए। द्राप बैठ जाइए । . . (**व्यवधान) . .** यह क्या बात है ? कार्यवाही चलने क्यों नहीं देते ?

भी मधु लिमये : चंकि कोई लिस्ट मेरे सामने नहीं भी इसलि

^{***}Not recorded.

ध्यध्यक्ष महोदय : वह तो खत्म हथा मामला । धव वह नहीं उठ सकता ।

भी रचनाम सिंह: मैं यह निवेदन कर रहा था हाउस से कि हर साल हमारा राष्ट्रीय नार्विक दिवस सेंटल हाल में घायोजित होता रहा है भौर इस बार राष्ट्रपति जी उसका उदघाटन करेंगे। राज्य सभा मेरे विचार में 4 तारीख को 5 बजे उठ जायगी बाक़ी लोक-सभा में हम लोगों ने दो. चार दिन पहले प्रस्ताव पास किया था कि हमारी बैठक 6 बजे तक हमा करेगी इसलिये मेरा निवेदन है कि 4 तारीख को 5 बजे शाम को हमारा हाउस ऐडजोर्न हो जाना चाहिए ।

ध्यम्यका महोदय : यह हाउस की मर्जी है।

Shri U. M. Trivedi (Mandsaur): This is a very good suggestion. If the House agrees and you agree, the House should rise at 5 o'clock on that day. It is a very good occasion.

Mr. Speaker: If the House agrees, we can rise at 5 o'clock.

Some hon Members: Yes.

डा॰ राम मनोहर लोहियाँ: प्रगर श्री रघनाथ सिंह हम लोगों को सिंगापुर भीर टोकियो भादि भूमवा दें तो बढ़ा म्रच्छा हो।

12.51 hrs.

*DEMANDS FOR GRANTS-contd. MINISTRY OF DEFENCE-contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants relating to the Ministry of Defence. 2 hours and 35 minutes remain.

Shri Hari Vishnu Kamath (Hosbar gabed): At 3 o'clock the Minister is to make a statement.

Mr. Speaker: How long will the hon. Minister like to take?

The Minister of Defence (Shri Y. B. Chavan): A minimum of 45 minutes.

Mr. Speaker: I will be calling him at a quarter to three.

Shri Hari Vishnu Kamath: That statement will be after this or before?

Mr. Speaker: We can take that up after this, if the House so desires.

Shri Bhagwat Jha Azad (Bhagalpur): Yes, Sir; that may be taken up after the reply is over.

Shri S. M. Banerjee (Kanpur): Sir, we have not followed, who will reply to what.

Mr. Speaker: The Defence Minister will reply to this debate at a quarter to three and finish by 3.30 Then, there will be the Home Minister's statement. Shri Surendra Pal Singh may continue his speech.

Shri Surendra Pa' Singh (Bulandshahr): Mr. Speaker, Sir, I was saying yesterday that since we have had an opportunity of having a first-hand experience of fighting with Chinese and the Pakistani armies, we shoudd now be able to make a proper assessment of all the strong and weak points of the two arimes and on the basis of that assessment and also on the strength of the information that we may have received from our intelligence and other sources, we should be able to formulate and evolve our own military strategy in order to prepare our armed forces fully to meet the danger from across the borders. After all, it is not necessary that we should always purchase military improvements through boundless waste of human blood. This progress, in my opinion, should come from the power of human thought and reflections.

^{*}Moved with the recommendation of the President

[Shri Surendra Pal Singh]

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Having made these few remarks of a general nature. I would now like to draw the attention of the hon. Defence Minister to two or three matters of importance which vitally concern our defence preparations, and the morale of our armed forces. I will first of all, say a few words on the subject of border roads because do feel that this is a subject of very great importance, particularly now when there is no actual fighting going on on our borders and we should pursue this matter more vigorously than we have done so far.

We have been given statements and assurances in the House on a number ot occasions to say that all was going on well with the Border Roads Organisation and that the work of construction of new roads was proceeding satisfactorily. We have never really felt satisfied with these assurances because side by side with the information provided by the Government we keep on getting news, disquieting and contradictory news, from other sources like the press etc. gives us the information that all is not well with this organisation and that the projects are sometimes held up because of the lack of co-ordination between the various agencies responsible for making which are the roads and sometimes because of the paucity of funds and so on and so forth. So, we cannot really assess what really is the position and we want the Defence Minister to throw more light on the subject and tell us how this work is progressing. Our difficulty in making a proper assessment of the performance of this organisation arises from the fact that from the various reports and other information placed before us we can never really find out whether there is any proper schedule of work laid down for this organisation; whether any annual targets are set for them and whether those targets are achieved or not. For instance, I will just read a few lines from the Report of the Transport Ministry for

year 1965-66 which reveals the position more clearly. On page 60 that Report we are told that the total length of the 20th feet wide new roads to be constructed by this organisation is 5,341 miles but the date by which this task is to be accomplished is not given. Actual length of the roads constructed up to 30th November, 1965 comes to 1.553 miles, that is, roads of the proper specification of 20 feet width. This that during a period of six years only one-third of the actual target has been achieved. This, in my opinion, is rather a slow progress and since we have not got the full information, I do not know whether the Defence Minister will be able to elaborate on this point and tell us whether he himself is satisfied with it or not. At least we feel that the work is going rather slow.

If we just indulge in a bit of arithmetical calculations. something. rather interesting is revealed. I will just quote a few figures. The length of roads constructed up to 30th September, 1964 is 1,133 miles as per information given in the report of the Transport Ministry for 1964-65 and the length of new roads constructed up to 30th November, 1965 is 1,553 miles. If we subtract this 1.138 1,553, the figure comes to from 420. This shows the achievement of this organisation during the year 1965-66, that is, 420 miles-whatever that may mean.

Despite all that is said in praise of this organisation from time to time, I do feel that its work is going very slow and some very important and sensitive parts of our border areas are still without roads. That impedes the work of our armed forces whenever they are called upon to operate in those areas and the pathetic example of the Mizo Hills trouble, which is very fresh in our memory, goes to show how things went wrong in that area. It is within our knowledge that as early as 1963 proper

warning was given to the Government that some trouble was brewing in that area and that may explode at any moment; it was necessary that roads should be built in that area as as possible. Unfortunately, that warning was not headed and the result is before us. Our armed forces contingent had to march on their feet tor as much as 10 to 15 days to reach the trouble spots, It took them, in my opinion, about four to five times more time to quell that rebellion than they would have taken normally if good roads had been there. That is an example of how things can go wrong in those areas if we do not built a proper net-worth of roads.

13.00 hrs.

Apart from the strategic and military importance of these roads, roads are also important in these backward areas for the economic development of these regions. It is, after all, also the right of those people who live there to demand good roads better means of communication for their economic development. If roads are built, it will lead to economic development of those areas and betterment of the living conditions of the poeple who live there and if they are better off and prosperous and happy, naturally they will give more co-operation and help to our armed forces in times of an emergency than they will do it they are povertystricken and backward. More often than not they co-operate with the enemy and not with the Indian armed forces. So, once again I will implore the Delence Minister to give more attention to this matter and expedite the work of the Border Roads Organisation as much as possible.

The second point which I want to refer to is the question of the payment of flying bounty to our fliers in the Air Force. I feel what is being given to them now as flying bounty is most inadequate. I will just quote a few figures. In 1949 our Pilot Officers and Flight Lieutenants etc. were getting Rs. 1,800 per year as

flying bounty, and Squadron Leaders and Wing Commanders were getting Rs. 1,500 per year. In 1962 a revision took place as a result of which this bounty was raised from Rs. 1,800 and Rs. 1,500 in the case of the officers I have just now mentioned to Rs. 3,000. This was a substantial increase. I admit; but then the advantages of this increase were more than offset by the phenomenal rise in the cost of living over this period of 12 years. Therefore, actually this rise did not amount to much, and I feel that whatever they are getting now is hopelessly inadequate and the Government should pay more attention to it. I think, in recognition of the meritorious services rendered by the Air Force in our recent encounter with Pakistan, something ought done for the Force as a whole one way of doing it is that bounty should be substantially creased. It is a matter of when I have to say that even countries like Pakistan and Indonesia and I believe one or two other neighbours of ours, are paying much more than we are paying to our flying men by way of flying bounty. other advantage of raising the flying bounty is this: We will be attracting better human stuff to our Indian Air Force. It is very necessary. Because of technical advancement flying conchanged. have drastically ditions More and more faster planes and the weapon systems too have become more complicated and sophisticated, and as such, therefore more and more intelligent persons are required handle them. It is most desirable that we should make it worth their while to join the Air Force.

The other point I want to bring to your notice is about family accommodation for th; armed forces. In my opinion enough attention has not been given to this subject as is due to it because this is a subject which is very dear to the armed forces personnel. The Government policy on this matter has been very inconsis-

[Shri Surendra Pal Singh]

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tent. They have never actually gone all out to solve this problem and for all. The authorised accommodation for Officers is 100 per cent: in the case of JCOs it is 50 per cent and in the case of other ranks 14 per cent. We know for a fact that the available accommodation is far short of the authorised accommodation. request the Government to make a special note of this fact and do something quickly to make up this deficiency.

In this connection a survey was carried out by the Defence Ministry in 1957-58. The survey revealed that at the rate at which we were pursuing this matter it would take us more than hundred years to provide the requisite accommodation for our armed forces personnel. The progress is very slow indeed. Some more effective steps should be taken to chase this matter. Whenever some big projects were taken up, they were invariably given up due to paucity of funds or for other reasons. This may be a small matter, but it is something which is very dear to the hearts of our Armed forces. I, therefore, request the Government to take up this matter seriously.

The fourth suggestion is about resettling the ex-servicemen honders. I fully support the suggestion made yesterday by the Maharaja of Bikaner that we should inhabit all our border areas with servicemen as early as possible and we should arm those people. matter has been raised several times in the House. We do not know what the Government is doing about it. It is very necessary to do this and I think from this measure three advantages will accrue.

by so doing we will solving the problem of resettlement of ex-servicemen to a great extent. Secondly, it will put an end to the espionage activities by our enemies on our border areas. Thirdly, if these people are provided with arms, we

will have a well-trained and well-disciplined civilian population all along the border which will take care of the border intrusions. They will also give us early warning of such enemy activities on our borders.

Shri Hari Vishnu Kamath: Ex-I N.A. personnel also.

Shri Surendra Pal Singh: I will briefly mention about our Navy also, though the case of the Navy was ably and forcefully put forward by Raghunath Singh yesterday. all that he has said, I have little to add. Navy is still receiving a step-montherly treatment. rances are given to us from time to time that necessary steps are being taken to augment the strength of the Navy and to make it a more balanced force and to give it more teeth etc. But we are not satisfied the progress made so far. Our main difficulty is that of replacement of old ships, as most of our ships have reached a stage when they be discarded as scrap. Apart those assurances, we would like to know from the Defence Minister as to what steps are being taken to procure surface craft from anywhere in the world. Now new ship has been edded to the Navy since 1962. Whatever is being manufactured at Mazagaon Dock is not likely to be available till 1973. The question is, in addition to Mazagaon Dock Frigates project, are we doing anything else to get surface crafts from somewhere?

As far as submarines are concerned, I am sorry to have to observe that the Defence Ministry has not gone very much forward from the days of Up till now Mr. Krishna Menon. there was at least a mention of the 'sumbrarine' in the reports. word Now this word has been completely omitted from the 1965-66 There is no mention of submarine at all in the new Report. I do not know why this matter has been left out of the report. We have a reeling that only lip service is paid to this matter.

I could request the Defence Minister to say once and for all whether any efforts are being made to secure submarines and, if so, what are the results thereof.

About our aircraft carrier Vikrant. I want to say that it sea-hawk planes have become obsolescent and are soon to become obsolete. I will request the Hon Defence Minister to tell us what is happening about the replacement of those planes. The Sea-hawks had become obsolescent when they were purchased by us. I believe that some negotiations were going on with the British Government sometime back for the thin sky -hawk planes. We do not know whether this deal has gone through or not. It is very necessary to provide the aircraft carrier with proper planes, and a proper escort of submarines and smaller crafts like destroyers and frigates. With these words I support the demands of the Defence Ministry.

श्री भागवत हा प्राजाद : प्रध्यक्ष प्रतिरक्षा मंत्रालय की मांगों का समर्थन करते हुए निश्चय ही हर एक भारतवासी का हृदय भीर प्राण प्रफुल्लित होता है। पिछले वर्ष हमारी सेना के बहादरों ने ग्रपने देश के स्वाभिमान ग्रीर सार्वभौमिकता की रक्षा में जो बलिदान दिये. उन का स्मरण कर यह राष्ट्र सदा उनकाऋणी रहेगा। हम उनके प्रति प्रपनी श्रद्धांजलि प्रपित करते हैं. जिन्होंने इस संघर्ष में भ्रपने प्राण दिये। हम उन की सराहना करते हैं, जो घायल हो कर ग्रस्पतालों में भाए भीर स्वस्य होने के बाद पुन: उसी स्वाभिमान भौर मस्तैदी के साथ मपने कर्त्तस्य पर चले गए। हम उन के प्रति बड़े दुखी हैं, जो इस युद्ध में इस प्रकार भ्रपंग हो गए कि भ्रपने हृदय में भावना रहने के बावजुद भ्रपने देश की रक्षा में फिर से सिक्य भाग नहीं ले मकते हैं। घपने नायक, श्री राष्ट्र

चल्लाण को, जो हमारे प्रतिरक्षा मंत्री हैं, भौर उनके ज़रिये भ्रपनी सेना के तीनों बहादुर सिपाहसासारों भौर उन तमाम जवानों भौर प्रफ़सरों को बद्याई मेजता है, जिन्होंने भ्रपने देश के स्वाभिमान भौर सार्वभौतिकता की रक्षा के लिए इतनी कुवानियां की भौर भ्रपने रक्ष्य की भाविदी बूंद तक भी देदी।

हम जानते हैं कि 1965 का वर्ष हमारे लिए बड़ा कठिन वर्ष रहा । इस कठिन वर्ष में पाकिस्तान ने 1960 के समझौते को तोड कर रण भाफ़ कच्छ पर धावा बोल विया, जिस को रोकने में राष्ट्र संघ ग्रममर्थ रहा । राष्ट्र संघ धीर सरक्षा परिवद से, जिन की काल-कोठरी ें न्याय बराबर रहा है, मझे किसी तरह के न्याय की उम्मीदन कभी पहले थी ग्रीरन ग्राज है---ग्रीर माननीय सदस्यों को शायद हो। हमने उस समय भी समझौता कर लिया. लेकिन प्रभी उस समझौते की स्याही सुची भी नहीं थी कि पाकिस्तान ने 5 ग्रगस्त, को अपने घसपैठिये भेज कर पूनः हमारी भूमि, काश्मीर, पर बाक्रमण कर दिया । उसके बाद 1 सितम्बर को उसने भन्तर्रा-ष्ट्रीय सीमाझों को पार कर के भारतीय प्रदेश पर धाकमण किया। तब 6 सितम्बर. को हमें लाचारी में यह निर्णय लेना पड़ा कि हम अपने देश की रक्षा के लिए पाकिस्तान के हमले का मकाबला करें।

13.09 hrs.

[MR. DEPUTY-SPEAKER in the Chair.]
यह प्रमन्नता की बात है कि इस मुकाबले में
हमारी भारतीय मेना ने जिस धदम्य
उत्साह, बहानुरी और हिम्मत का परिचय
दिया, जिस कुर्बानी का परिचय दिया,
वह हिन्दुस्तान ही नहीं, संमार के युद्ध के
इतिहास में स्वर्णाकरों में सिखी जायेंगी।
जैसा कि धाप जानते हैं, धावादी के इन
घटारह वर्षों में भारतीय फीज कहीं भी,
कभी भी, धाकमक फीज नहीं रही है।
इस फीज ने राष्ट्र संघ के कहने पर कई

[श्री भागवत झा ब्राजाद]

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जगहों में शान्ति का काम किया है। अपने देश को बार-बार परेशान किये जाने के बावजद इस फीज ने हमेशा भ्रपनी शान्ति-प्रियता का परिचय दिया है । जब इस देश की सार्वभौमिकता को चनौती दी गई, तो इस ने बता दिया कि पाकिस्तान को उस के मित्रों के द्वारा ध्रच्छे धौर माधनिक हथियार दिये जाने के बावजद हमारी स्थल सेना, हवाई सेना ग्रीर नेवी के जवान किस प्रकार बहादरी से लड सकते हैं। यह हम जानते हैं कि उनको हराने के बाद भी हमने ताशकत्द का समझौता किया । हम ताशकंद समझौते से दखी नहीं हैं। हमें इस वात का गौरव है कि हमारे स्वर्गीय प्रधान मंत्री श्री जबाहर लाल नेहरू ने जिस परम्परा, जिस सिद्धांत को इस संसार के सामने रखा उस सिद्धांत को यद में जीतन के बाबज़द भी हिन्दूस्तान के रक्षा मंत्री ने ग्रीर हिन्दस्तान के स्वर्गीय प्रधान मंत्री, श्री लाज बहादर शास्त्री, पालन का पूरी तरह परिचय दिया। लेकिन ग्राप देखें कि ताशकन्द समझौते को हए ग्राभी दो महीने ही हए हैं फिर ग्रीर पाकिस्तान से तलवारों की झनकार भीर हवाई जहाजों की गज सुनायी पड रही है। हमें इस बात का दःख है कि सभी रावलगिडी में उन्होंने परेड में में चीनी मिग स्रौर चीनी टैंक दिखा कर डराने की कोशिश ी। हम को दुख है कि माज वहा पर चीनी साम्याज्यवाद के उप-राप्टपति भौर विदेश मंत्री ने कहा---यह उन्होंने हमें नहीं कहा बल्कि उन्होंने यह पाकिस्तान के मित्र धमरीका के उपराष्ट्रपति श्री हम्परी को कहा जिन्होंने कहा या कि हिन्दुस्तान घीर पाकिस्तान दोनों चीनी भाकमण के प्रति सजग हैं—-कि जिन्होंने यह कहा है कि चाइनीज बाकमरा के प्रति पाकिस्तान सजः है वे कितने मखं है ग्रव मुखं कौन है पाकिस्तान, या चीन के विदेश मंत्री या हम्फरी साहब, इसका फैसला वे ही करें, लेकिन यह बयान परसों पाकिस्तान में

चीन के विदेश मंत्री ने दिया था। तो हमें इन मब चीजों को देखना है। हमारी जीत के बावजूद, धाकामक के दांत तोड़ने के बावजूद हिन्दुस्तानी फौज ताशकन्द समझौते के अधीन पीछे हट भायी, उसके बाद भाज पित उनकी भाकामक नीति हमारे सामने भा रही है।

ताशकन्द समझौते के बाद भी रक्षा मंत्री ने कहा था, भौर तीन चार प्रश्न जो हिन्दस्तान के मानस पटल पर उटते थे, उनमें एक प्रश्न यह भी था कि सुरक्षा की तैयारी के सम्बद्ध में क्या होगा। उस समय भी इन्होंने कहा था कि सरक्ष की तैयारियां होती रहेंगी ग्रीर श्राज जो उनकी नीतियां है उनको देखने से स्पष्ट होता है कि हमको भ्रपने साधनों भ्रौर भपनी बृद्धि पर भरोसा करना होगा। भाकमण के यमय अमें संसार के कई देशों ने सहायता ग्रीर समर्थन दिया । लेकिन उस समय हमने ध्रमरीका का रुख देख लिया जो कि सदा न्याय की दहाई देता है। श्रमरीका ने बार बार यह कहा कि हम ये सैबरजैट भ्रौर पैटन टैंक चीन के खिलाफ दे रहे हैं। उससे पुछा गया कि ये टैंक किस रास्ते से चीन जाएंगे, तो उसने उत्तर दिया कि हम ये चीन के खिलाफ दे रहे हैं. धौर जब इन तमाम ग्रस्त्र शस्त्रों के साथ हिन्दस्तान पर ग्राक्रमण किया गया तो बार बार इस घोर धमरीका का ध्यान भ्राकवित किया गया. लेकिन धमरीका की धावाज नहीं खली। ग्रीर धाज फिर उपाध्यक्ष महोदय, यह कहा जा रहा है कि नान-लीधल बैपन पाकिस्तान ग्रीर हिन्दस्तान को दिए जाएंगे। हम उनके बडे फ़तज़ हैं कि उन्होंने यह बात कही । हम जानते हैं कि धमेरिकन एडमिनिस्टेशन ला के अन्तर्गत यह जीज है कि धमरीका जिनको सामरिक सहायता देता है उसके साथ यह गर्त रहता है कि वह उस देश के तमाम सैनिक इंस्टालेशन्स को देखेगा। इसीलिए 1965 में अब मैंने बिफेंस डिबट का प्रारम्भ किया था तो मैंने

कहा या कि समरीकी एडमिनिस्टेशन ला के भन्दर हिन्दुस्तान कभी भी भपने डिफेंस इस्टालेशन्स को वेखने नहीं देगा । पाकिस्तान ने उनको ऐसा करने दिया इसलिए उसकी पैटन टैंक भीर सेवरजैट मिले । लेकिन इसरे की महपर कोई भ्राकामक देश देश की जनता के मनोबल को चर नहीं कर सकता। हो सकता है कि उस देश के पास कम अच्छे हथियार हों। हमारी फीज के पास उतने प्राधनिकतम हथियार नहीं थें, लेकिन मनोबल या । उनके हृदय में किसी पर प्राक्रमण करने की भावना नहीं थी। उनके हृदय में उत्साह ग्रौर जोश था भपनी मात्रभूमि को बचाने के लिए । इसीलिए भगरीका के पैटन टैक भीर सेवर औट छल में मिल गए । ग्रीर भगर फिर हिन्दुस्तान पर माक्रमण किया गया तो हम फिर उस चुनौती का मकाबला करेंगे ।

हम इस पुष्ठभूमि में भ्रपने रक्षा मंत्री से एक दो बात कहना चाहते हैं। वह यह कि भापने कहा कि हमारी सुरक्षा की तैयारियां होती रहेंगी । हमें ग्रःधपके इन ग्राश्वासनों पर विश्वास है। लेकिन हम यह चाहते हैं कि इस सुरक्षा की तैयारी में हमें घपने देश पर ग्रधिक निर्भर रहना होगा, भीर उस निर्भर रहने में प्रापको कुछ बातों पर विशेष ध्यान देना होगा । प्रापने प्रपने मित्र ब्रिटेन की इरालत देख ली। हमें दुःख है कि हमारी फीज में कुछ समय पहले तक ऐसे भी मित्र थे जो इस के, जिसको लाल देश कहा जाता है, हथियारों को छने को भी तैयार नहीं ये। लेकिन प्रसन्नता की बात है कि ग्राज हिन्दुस्तान की फौज ने समझ लिया है कि हमारा वास्तविक मित्र कौन है, हिम्दुस्तान की जनता ने समझ निया है कि उसका वास्तविक मित्र कौन है।

ब्रिटेन कामन वैल्य प्राफ नेशन्स का सब से बड़ा सदस्य है। धौर ब्रिटेन की क्वीन एलीजावेथ उस पर प्रीसाइड करती हैं। लेकिन जब हिन्दुस्तान की सार्वभौमिकता और 24 (ai) LS-6.

धवंडता का प्रश्न धाया तो सब से पहले ब्रिटेन ने न केवल हमीर सामान पर प्रतिबंध लगा दिया बहिक ब्रिटैन ने जो कार्ट्स्ट किया या इंटरनेशनल ला के भवीन हमको इंटर हाक और उनके स्पेयर पार्टस देने का उनको भी बन्द कर दियां। यही नहीं, ब्रिटेन ने ती यह भी किया कि दो हजार पाउंड के रेडियी के मामली से स्पेयर पार्ट घा रहे थे उनको भी बीच समृद्र की घार में रोक दिया। इसलिए माज समझ लेना चाहिए हिन्दस्तान के प्रतिरक्षा मंत्री को, हिन्दुस्तान की जनता को भौर हिन्दूस्तान की फीज को कि वह भापका मिल नहीं है। ब्रिटेन कभी नहीं भूल सकता कि उसके साम्राज्य को हिन्दुस्तान ने ध्वस्त कर दिया । ब्रिटेन इस बात को कभी भी नहीं भल सकता भीर इस लिए जब भी सम्भव होगा वह पाकिस्तान को हिन्द्स्तान के खिलाफ सहायता देगा । भीर मैं एक बात स्पष्ट कर देना बाहता हूं कि जब कभी पुनः पाकिस्तान हिन्दुस्तान पर माक्रमण करेगा ता इस देश की जनता समझेगी, भीर ठीक समझेगी कि इस भाकमण में पाकिस्तान की ब्रिटेन की मह है। इस बात को भ्राप जानते हैं। इस सदन में पामस साहब ने बार बार प्रश्नों का जबाब देते में बताया है कि लड़ाई बन्द होने के बाद भी बिटेन ने हमारी सुरक्षा के सामान पर प्रतिबन्ध रखा। भीर जब प्रतिबन्ध उठा भी दिया तो लाइमेंस की एक परम्परा कायम रखी। इस लाइसेंस के ग्रन्दर यह गर्तरखी जाती है कि माप जितनी भी इंडेंट भेजें उसकी सारी डिटेल्स दीजिए भीर उन डिटेल्स का देने के बाद भी उनमें महीनों लग जाते हैं।

स्राज नैट देश में बनते हैं, छोटे छोटे नैट, स्वाभिमानी नैट, जिसने बड़े बड़े सेवरजैट सौर स्टार फाइटमें के दान तोड़ दिए। उसके बनाने में हमें केवल 15 प्रतिशन पार्ट बाहर से मंगान पड़ते हैं, लेकिन नैट की मस्पूर्ण कीमत का साधा भाग इन 15 पर सेंट पार्टम के लिए विदेशों को देना पड़ता है। प्राज हमको इन पार्टम की बाहर से मंगाने की सावस्थकता है। हम जानते हैं कि इस मामले में साप अपने

[श्री भागवत मा भाजाद]

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मित्र ब्रिटेन से सहायता लेते हैं। लेकिन हम ने देखा कि ब्रिटेन ने केवल भ्रपने सामान पर ही प्रतिबन्ध नहीं लगाया, उसने संसार में भपने तमाम मित्र राष्ट्रों को भी यह खबर भिजवा दी भीर इन तमाम चीजों को बन्द करवा दिया /

भ्रमरीका ने कहा कि हम प्रतिबन्ध उठाते हैं, लेकिन साम साथ हम प्रतिरक्षा मंत्री का ध्यान एक बात की म्रोर माक्षित करना चाहते हैं। वाशिगटन पोस्ट भौर न्य्याकं टाइम्स ने लिखा है कि हम भारत भीर पाकिस्तान को नानलीयल वैपन देंगे। नेकिन साथ साथ यह भी कहा है कि पाकिस्तान 🕏 सम्बन्ध में नान-लीयल का इंटरप्रिटेशन पेंटगान करेगा । धर्यात पाकिस्तान के जो सेंबरजैट टूट चुके हैं या जिन चीजों की उसको धावश्यकता है उनके सम्बन्ध में नानबलीयल का इंटरप्रिटेशन पेंटेगान करेगा । भौर धाप इस बात को याद रखें कि चाहे धमरीका पाकिस्तान को सीधे रूप में हिषयार देया बह उसको ईरान भीर तुर्का के जरिए दे निकिन देगा भवश्य, क्योंकि वह देने पर भामादा है। इसलिए हम दोनों मित्रों, भमरीका भीर ब्रिटेन, के रवैये को देख कर यह सोचें कि हम किस प्रकार प्रपनी सहायता प्रपने भाप कर सकते हैं।

बार बार हमको यह डोज पिलायी जाती है कि एशिया में कम्युनिज्म को रोफने के लिये वियतनाम में भ्रमरीका युद्ध लड़ रहा है। बीर उनकी इस नीति को तो हम विदेश नीति पर बहस के समय देखेंगे। लेकिन जहांतक सामान का संबंध है, हम भ्रमरीका से यह कहना चाहते हैं कि मगर मःप एशिया में कम्युनिजम को रोकना चाहते हैं, चीन की धाकामक नीति को तोड़ना चाहते हैं, तो यह काम वियतनाम से नहीं होगा । इसके लिये तो हिन्दुस्तान ही उपयुक्त है जो कि जनतन्त्र का सहज प्रहरी है भौर बहुत मजबूत

देश है। लेकिन धमरीका जो बीच में छोटी छोटी शर्ते घुसाता है यह उचित नहीं है, जैसे कि वह कहता है क हम फरटीलाइजर देंगे लेकिन हमारा पीस कोर उसको बांटेगा, सुपरसानिक के बारे में हम सोच सकते लेकिन हम ग्रापके सारे के सारे इंस्टालेशन देखेंगे हम चीन के खिलाफ भापको बचायेंगे लेकिन न्यूकलियर भ्रम्बेरेल देंगे । भ्रमरीका यह सोचना चाहिये कि भले ही वह भौर जगहों में यह धोखे का पाठ लोगों को पढ़ा ले, लेकिन हिन्दुस्तान के लोग सजग हैं, उन्होंने ब्रिटिश साम्राज्यवाद से छुट्टी पाकर एक नए देश को बनाया है, वे उनकी इन नीति में नहीं भायेंगे। इसलिये ग्रगर वास्तव में उनकी मंशा है कि हमको चीनी साम्राज्य वाद को रोकने में सहायता करें भौर वेहम को बिना शर्त के एक मिल्र की हैसियत से सहायता दें तो हम उसका स्वागत करते हैं, लेकिन शर्तों के साथ नहीं। लेकिन हम जानते हैं कि वे यह नहीं चाहते । उनकी मौर जो बहुत सी नीतियां हैं, जिनका विशव वर्णन मैं यहां नहीं, विदेश नीति पर करूंगा ।

हम तो यह भी कहते हैं कि उनके जो परम मित्र हैं- पाकिस्तान, उनसे लड़ने के लिये हमें उनके शस्त्रों की कोई जरूरत नहीं है, उसके लिये तो हमारी गाजीपुरी लाठी ही काफी हो जायगी। लेकिन प्रक्रम यह है कि इन गैरन्टीज के बाद भी वह यह नहीं चाहते हैं तथा उनका संसार के सामने यह कहना है कि वे शांति चाहते हैं। यह एक दुवाः की बात है।

इसलिये इन बातों को देखते हुये, यह भावश्यक है कि हम भ्रपने उन मिलों को याद करें जिन्होंने थास्तव में हमारी सहायता की । हम रूस के कृतज्ञ हैं, जिन्होंने हमारी उस समय सहायता की भीर भाज भी मैं जानता हूं कि वह क्या सहायता कर रहे हैं। हम ग्रपने छोटे मित्र यूगोस्लाविया के कृतज्ञ हैं, जिस येंगोस्लाविया ने यह कहा कि मेरीः

फीज छोटी है, मेरे पास बड़े शस्त्र नहीं हैं, बेफिन हमारे पास जो भी छोटे घस्त्र हैं .इन **ध**स्त्रों से हम धपने मित्र की सहायता करने के लिये तैयार हैं। इसलिये हम चाहेंगे कि इस पृष्ठभूमि में हिन्दुस्तान भारम निर्भरता पर बोर दे। ग्रात्म निर्भरता के संबंध में हम यह कहेंगे कि हमने सभी देखा कि सापने 20 करोड़ रुपये के कांट्रेक्ट्स प्राइवेट सैक्टर को दिये है। मैं उनके विरोध में नहीं हं. धगर बिरोध करूं भी तो उससे कोई लाभ नहीं. क्योंकि इनकी इस देश में बड़ी चलती है, हमारे जैसा भादमी लाख उनके विरोध में बोले, वे किन उनकी बडी ताकत इस सरकार पर भौर इस देश पर है, लेकिन मैं चहवाण साहब को जानता हं। मैं उनसे निवेदन करना बाहत। हं कि जहां तक सम्भव हो भपने देश की सुरक्षा के लिये जितना सामान प्रपने बहां खद बना सकें, पब्लिक सैक्टर में बना सकें, वह उचित है।

इसके शाय साथ मैं दो महत्वपूर्ण बातों की भोर प्रकाश डालना चाहता हूं भीर वे यह है, उपाध्यक्ष महोदय, कि ग्राज का युग मिसाइल युग है। इस मिसाइल युग में भावश्यकता यह है कि हमारे मिसाइल का विकास हो । हम ने वाश्विगटन-पोस्ट मे डा० भगवन्तम का एक स्टेटमेंट देखा, जिस में उन्होंने कहा है कि हमारे देश ने मिसाइल के संबंध में परीक्षण समाप्त कर लिया है और मब बह फौज के लिये तैयार करेंगे। मैं वानता हं कि उस में कितना सत्य है। मुझे इस पर कुछ नहीं कहना है, मझे सिर्फ यही कहना है कि इस मिसाइल युग में, रक्षा मंत्री जी, भावश्यकता यह है कि भापके डिफेंस बजट का बहुत बड़ा भाग इस में जाये। भापने सिर्फ 26 करोड रुपये की भातिरिक्त मांग इस साल में की है। घाप घगर मिसाइल प्रोक्रम के लिये 50 करोड़ रुपये की मांग करते. यद्यपि भापकी भावश्यकता 100 करांड रुपये की है। भापके सेना भव्यक्षों बे उस मांग को प्रामी 64 के प्राप्रैस तक

इस लिये त्याग दिया कि धापके पास खर्च नहीं है, लेकिन धगले धाने वाले वर्षों में चीनी धानमण को देख कर, पाकिस्तान की स्थिति को देख कर, यह धावश्यक है कि रक्षा मंत्रालय का एक बहुत बड़ा भाग कम से कम 100 करोड़ रुपया इस मिसाइल एक्सपैरिमेंट के लिये रखा जाय धौर यही धापके विशेषकों ने कम से कम है और यही धापके विशेषकों ने कहा है। धाप इसकी मांग कीजिये, हिन्दु-स्तान की पालियामेंट, ध्रपना धाधा पेट रोटी खाकर, धाधा बदन कपड़ा पहन कर, देश की जनता धापकी इस मांग को स्वी-कारेगी, इसलिये मैं इस बात पर जोर देना चाहता हूं।

मैं केवल दो मिनट में समाप्त करूगा। उपाध्यक्ष महोदय, दूसरी बात मेरी-एक प्रश्न प्रतिरक्षा मंत्री जी से इस देश की जनता का है। जहां पाकिस्तान के साथ लड़ने में हवाई जहाओं की जरूरत है, हवाई जहाओं से लकते हैं, बन्दुकों की जरूरत है तो बन्दुकों से सहते हैं, मैं यह पूछता हं कि भाग का सब से बड़ा दूश्मन धाज चीन है, जिस के पास धव एटम-बम ह, उस से धाप कैसे लड़ेंगे ? भाप ने कहा कि हम एटम बम नही बनायेंगे। बडी प्रच्छी नीति धाप ने कही । हैकिन में यह पूछता हं भीर क्या जवाब भापके पास है ? चीन को ग्राप ने देख लिया है कि किस प्रकार का दश्मन है। सम्पूर्ण संसार से त्याज्य चीन ग्राज किसी भी कीमत को देने को तैयार है घगर उस ने एटम बम का प्रयोग किया, भाप कहेंगे कि देखा जायगा । एटम बम भ्राप जाद से तैयार नहीं कर सकेंगे, उस समय थही भ्रमरीका भ्राप के ास फिर धम्बरेला की कर्त देगा धौर मैं समझता ह कि वही मिल प्राक्यपेशन प्रामी लायेंगे। तब भाप कहेंगे कि हम को एटम बम चाहिये। मैं इस प्रश्न का जवाब मांगता है कि किस प्रकार भाप उस का मुकाबला करेंगे, क्या कहेंगे ? क्या यह कहने कि "ग्रहिमा परमो धर्मः" । इसलिये मेरा कहना यह है कि इस

[श्री भागवत झा ग्राजाद]

पर विचार किया जाय घोर एटन से तैवार होने वाले ऐसे भी भस्त हैं, जिन का कन्वेंशमस स्नाम प्रयोग करती है, उन को बनाया जाब, उन को तैयार किया जाय ।

यद्यपि हम ने भाज ताणकन्द समझौते से इन सारे प्रश्नों को हल करने का प्रयत्न किया है, लेकिन मुझे दुख के साथ यह कहना पड़ता है कि पाकिस्तान की सीमा की भूख भाभी नहीं मिटी है। यद्यपि कितने घर बेषर हो गये हैं, कितनी गोदें भाज सूनी हो गई है। भाज बारामूला से, श्रीनगर के पहाड़ों की षाटियों से यह भावाज भा रही है—

हमला-म्रावर खबरदार, हम हिन्दोस्तानी हैं तैयार ।

लहाख और नेफा की बरकीसी कोष्टियों से हमारे जवान यह कहते हैं, हिमालय की पह डियों की तराइयों से, नर्बंदा की कल-कल करती हुई पटों से, कुमारी अम्तरीप की एक एक लहरों से यह आवाज आती है कि प्रतिरक्षा मंत्री जी, इन देश की तैयारी के लिवे आप के साजोसामान तैयार रहें । हमारा शान्ति का उद्योग कमजोर का उद्योग नही, एक मजबूत उद्योग हो जिस से हम आफ्लाण करने वाले का, हम को चुनौती देने वाले का मुकाबाला कर सकें ।

इन शब्दों के साथ धाप की प्रसिरक्ता की इन मांगों को हम स्वीकार करते हैं, लेकिन इन में इन तमाम बातों का मुक्कार हीना चाहिये।

भी काशी राम गुप्त (प्रलंबर): उपाध्यक्ष महोदप, जो हमारे जबानों ने धौर प्रकारों ने बहादुरी दिखाई, उस के लिये हमारा सब का िर ऊंबा होता है। किन्तु यदि हम उस से यह भून कर बैठें कि उस को हम प्रमनी प्रात्म-स्माप का विषय बना लें, प्रमनी बड़ाई का विषय बना लें तो यह सब से बढ़ी भून होगी। एक मानतीय सबस्य : घपनी बढ़ाई नहीं, फीनों की बढ़ाई ।

श्री काशी राम गुप्त: जो हमारी सीमार्बे हैं, जिन से हमारी मुरत्ता का सीधा सम्बन्ध हैं उस की तरफ़ भी भाप का पूरा ध्यान केवस जाना चाहिये। प्राज देश की मुरक्षा हिषयार अववा केवल सैन्य बल बढाने ये नहीं होगी, बल्कि उस के साथ साथ हमारी विदेश नीति, हमारी गृह नीति भोर हमारी भाषिक मीति में समन्वय हो थ्रीर इन सब में मजबूती भाये, तब वह हो सकेगी।

उपाध्यक्ष महोदय, कूट नीति में हमारी यसफलता बहुत स्पष्ट झलकती है । याज तक हम बड़े बड़े देशों को यह समझाने में धसफल रहे हैं कि काश्मीर हमारा है भीर हमारा रहेगा घीर उस का नतीजा है जोफि भाज हम भोग रहे हैं। वह रूस जो हमारा साथी है, उसको भी जब सुरक्षा परिचद में यह प्रस्न जावा, मैं नहीं समझ सकता कि किस दबाब के कारण हुआ, उस ने भी पाकिस्ताज को जाकामक बोबित करने में हमारी भदद नहीं की । इस लिये इन सब बातों की पुष्क भूमि में मुझे एक ही बात लगती है कि जड़ा तक कूटनीति का सवास है, पाकिस्काव हम से पाने हैं। पाकिस्तान ने बीन से साठगांड की, पाकिस्तान श्रव भी श्रमरीका का विश्व होने का दावा करता है और अमरीका भी पाकिस्तान का सित्र होने का दावा करला है, जबकि चीन और धमरीका एक इसरे के दुश्मन हैं । एक तरफ़ इंडोनेशिया, बीन भीर पाकिस्तान एक हुए थे, झाज चीन भीर इंडो-नेशिया में बहुत इल्मनी जैसा हो गया है, किन्तु पाकिस्तान भीर इंडोनेशिया बाज भी एक हैं।

इसी प्रकार फारमूसा जो कम्बूनिस्ट चीव का विरोधी हैं, उसके एक मंत्री इस देव में घाते हैं, उन से प्रका किया जाता है कि कास्त्रीर के बारे में घाप पाकिस्तान के स्व के बारे में क्या कहते हैं, तो वह गोल मोल खबाब देते हैं झौर कहते हैं कि काश्मीर की समस्या का झध्ययन उन्होंने नहीं किया है। बो झादमी इस देश की यूनिवर्सिटी में पढ़ा हो, वह यह कहे कि मैंने काश्मीर की समस्या का झध्ययन नहीं किया तो इसे क्या समझा जाय और जब दूसरा प्रश्न किया जाय तो वह उत्तर दें कि हां मैं यह मानता हूं कि पाकिस्तान को बल प्रयोग नहीं करना चाहिये और आप के साथ बैठकर समझौते की बात करनी चाहिये। इस प्रकार की दशा झाज हमारी मीतर और बाहर हो रही है और हमें इसके मुल कारण में जाना होगा।

इसी प्रकार से, उपाध्यक्ष महोदय, जब ताशकरद समझीता हुआ, उसके कुछ दिन ही बाद ग्रमरीका के ग्रीर कुछ युरोपीय देशों के लोग जो भ्रयने भ्राप को पीसमिनन के भादनी बताते थे. वे करांची में गये। चन को बहां पर यह देख कर हैरत हुई कि बहां के लोगों में यह भावना पैदा की हुई यी कि हिन्द्रसान को पाकिस्तान ने बरी तरह से बीटा है, अगर 10 दिन और रहते हो वह विल्ली को कतह कर नेते । इस तरह की भावना जिस देश में फैलाई नई हो तथा ताशकम्द समझौते के बाद वह हमारी बातों पर चलेगा, इस की सम्भावना सनिक भी विचार्ड नहीं देती । उसके बाद जब वे धमरीकन यहां भाये भीर उन्होंने भपने एक भमरीकन सायी को कहा, भीर जिसने मझे स्वयं बताया कि पाकिस्तान के लोग जिस मनोवृत्ति की दशा में चल रहे हैं उस से आप को बहुत बल्द युद्ध में चसीट ले जायेंगे धीर वे बातें बब प्राहित्ता प्राहिस्ता सामने प्राती जा रही हैं। इसिनये हम को यह देखना जरूरी हो बाता ह कि इमारी कमबोरी कहा है ? हमारी कमकोरी हमारी कुटनीति में कहां है भीर उस को हम कैसे दूर कर सकते हैं बीर इस का सीधा सम्बन्ध हमारी सुरक्षा नीति से होता है। यही दत्ता हमारी विदेश नीति की है। हम तटस्वता के हामी हैं। धनर पाकिस्तान तहस्यता का गीत गाता

है और जीन के साथ भी बात रखता है, धमरीका के साथ भी और इंग्लैंड के साथ भी और सब उस के साथ हो जाते हैं तो इस से तो यही सिद्ध होता है कि हमारी विदेश नीति में कहीं कोई कमी है। यही दशा हमारी धरेलू नीति की है। मिजो विद्योहियों के पास से पत्रध्यवहार पकड़ा गया है जिस से यह सिद्ध होता है कि वे इंडोनेशिया से मदद मांग रहे थे। जब तक हमारी धरेलू नीति इस तरह की रहेगी हमारी सेना भी कोई विशेष काम नहीं कर सकेगी।

जिस समय तामकंद समझौता हुना और हम ने हाजी पीर को खाली किया तब हमारे सैनिक जवान जो हैं वे यह समझ नहीं पा रहे थे कि ग्रम ध्रसपैठियों को रोकने की जिम्मेदारी उन की होगी सा जम्म काश्मीर सरकार की होगी या किसी धौर की होगी। माज भी मही स्थिति है। हमारे सुरक्षा मंत्री महोदय भी स्पष्ट तौर से नहीं बता सकते हैं कि क्या घुसपैठियों को रोकने की जिस्से-दारी माज उन्होंने मपनी सूरक्षा सेनामों को सौंप दी है भयवा उस जम्म काश्मीर सरकार को सौंप दी है जिस की नीति के कारण यह दशा हो गई थी कि श्रीनगर तक घुसपैठिये पहुंच चुके थे । घगर तब समय पर चेता न जाता तो सब कुछ समाप्त हो जाता। ग्राज भी क्या वही भूल होगी? क्या भाज भी काश्मीर सरकार पर भाष इसी प्रकार का भरोसा रख कर चलेंगे या सीधे तौर पर इस जिम्मेदारी को सेना पर डालेंगे ? यह तात्कालिक समस्या हमारे सामने हैं जिस को हमें देखना है।

प्राज यह प्रश्ववारों में प्राया है कि जीन के एक मंत्री ने कहा है कि जब वे पाकिस्तान मैं गए तो वहां की जनता ने किस प्रकार उन का स्वागत किया । हम जब इस तरह की बात पर सोचते हैं तो हमें प्रचम्मा होना है। लेकिन इस में प्रचम्भे की कोई बात नहीं है। कुछ लोग इस बात पर बड़ा धाम्बय करते हैं कि चीनी टैकों धौर विमानों का

[श्री काणीराम गुप्त]

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वहां प्रदर्शन हुआ है । लेकिन मैं कहता हूं कि इन का प्रदर्शित होना बहुत भच्छा है भीर ऐसा कर के उन्होंने भ्रच्छा काम हमारे लिये किया है। उन्होंने कोई बात छिपा कर नहीं रखी है। ताशकंद समझौते में यह कहीं नहीं लिखा था कि चीन से वह कोई चीज या सामान नहीं लेगा । उन्होंने प्रगर सामान लिया है तो हमें चाहिये कि प्रपनी शक्ति को बढायें भीर हम उस से ज्यादा तैयारी करें। भाज हमारी स्थिति यह है कि भमरीका हम को हथियार देगा नहीं और हमारे प्रपने में जो शक्ति है वह बहुत योड़ी है। इस-लिए लाजिमी हो जाता है कि उस शक्ति को किसीन किसी तरह से हम बढ़ाने का प्रयत्न करें। उस मक्ति को बढाने के रास्ते में क्या क्या कमियां भ्राती हैं, क्या क्या वटियां धाती हैं. इस को हम देखें भीर उन को दूर करने का प्रयत्न करें। जसे भी हो हम भपनी शक्ति बढायें।

जब कभी युद्ध होता है तो हमारे जवान कूर्बानी करने के लिए तैयार रहते हैं। लेकिन जब लडाई खत्म हो जाती है तो उन की क्या हालत होती है, इसको भी हमें देखना चाहिये । हम उन्हें कहते हैं कि हम भूमि देंगे। लेकिन जब वे भूमि लेने के लिए पटवारी के पास जाता है तो वहां उस से रिण्वत मांगी जाती है, जो भफसर लोग हैं, वे उससे रिक्वत मांगते हैं। वह जब इस चीज को देखता है तो भौंचक्का रह जाता है। जिस प्रकार का हमारा शासन है, जैसा हमारा भ्रष्ट शासन है भीर जिस प्रकार का भ्रष्टा-चार हमारे सत्तारू उदल में है उस को देखा कर जवान यह सोचने के लिए बाध्य हो जाता है कि किस प्रकार से वह यह मानें कि यह देश उस की खातिर भी कुछ करने को तैयार

यह मेरे पास किताब है। इस में लिखा हुमा क जो लोग सड़ाई में बरेंबे उन

को क्याक्यानकद के रूप में दिया जाएगा। इसके पहले पेज पर यह लिखा हम्रा है कि जनरल धगर मरेगा तो उस को चौदह हजार रुपया मिलेगा । सैकिंड लैपिटर्नेंट भगर मरेगा तो मरणोपरान्त उस को 1335 रुपये मिलेंगे । इसी प्रकार से सिपाही के लिए लिखा हुआ है कि उस को 250 रुपये मिलेंगे भौर सुबेदार भौर सूबेदार मेजर के लिए लिखा हम्रा है कि बारह सौ रुपये मिलेंगे । बीच में घौर लोग भी हैं। जिस प्रकार की पूंजीवादी व्यवस्था हमारे देश में चल रही है उस को हम ने इस फौज में भी भगर लाग रखा तो हमारे देश का पतन होना धनिवार्य है। पतन के सिवा भीर कुछ नहीं होगा । मरने के बाद जो इनाम दिया जाता है, इस में भी उल्टी बात की जाती है। एक जनरल ग्रगर मरता है तो उस के पास तो बहुत से बरसों तक की सर्विस होती है भीर उस के बाब नद भी माप उसको चौदह हजार रुपये दे देते हैं। उसके पास तो काफ़ी जखीरा होता है लेकिन सिपाही धगर मरता है तो उसको केवल ढाई सौ रुपये ही दिये जाते हैं। धौर फिर सिपाही फौज में भरती होने के बहुत ही थोड़े समय के बाद मर सकता है जबकि जनरल एक ही दिन में कोई नहीं बनता है, दस पंद्रह साल की सर्विस करने के बाद ही बनता है भौर तब ही मर सकता है। भाज का बना हमा जनरल नहीं मरता है। भाज ही वह जनरल नहीं बन जाता है। इस प्रकार का जो सोचने का तरीका है, मैं यह कहना चाहता हूं कि यह पूंजीबादी तरीका है । मैं चह्नाण साहब से दूकहना चाहता हं कि जिस प्रकार के समाजवादी विचार बह पखते हैं धौर समाजवादी समाज की स्थापना का भादर्श सरकार ने भपने सामने रका है, इस जीज के रहते वह विचार पनप नहीं सकता है, उस प्रकार के समाजवादी समाज की स्वापना यहां कभी नहीं हो सकती है। इसलिए जहां तक मरने के

बाद की बात है उस में तो हमें यह देखना चाहिये कि कोई मेदमाव न किया जाये। यह बहुत जरूरी है। प्रगर भेदमाव किया जाये तो सब से ज्यादा सिपाही को दिया जाये, सूबेदार भीजर को दिया जाये न कि सब से बड़े जो प्रकसर हैं उनको दिया जाये।

पैशन का जहां तक ताल्लुक है धाप कुछ कह सकते हैं, उसके बारे में सवाल हो सकता है। लेकिन छोटी तनक्वाह पाने वालों के लिए पैशन का जो तरीका है वह भी ठीक होना चाहिये। जनको भी ज्यादा पैशन मिलनी चाहिये। लेकिन पैशन के बारे में धाप यह कह मकते हैं कि जो बड़े लोग हैं वे दिमाग से काम करते हैं धौर ज्यादा जिम्मेवारी का काम करते हैं। उस को तो माना जा सकता है। लेकिन जहां तक मरने के बाद इनाम देने का प्रश्न है धौर उसके मम्बन्ध में धाप ने जो नीति धपनाई है, उस में धामूलचूल परिवर्तन होना चाहिये।

ग्राज जिस प्रकार से शासन में भ्रष्टाचार है, उसकी नकल काफी हद तक हमारी फौज में भी घुस चुकी है। बड़े बड़े भ्रफसर ओ बहां हैं वे भी भ्रष्टाचारी हो गये हैं। एक बमाना या, मंग्रेजों का जमाना था भौर उस में देखा गया है कि किसी का कोर्ट मार्शल होता या तो उसका फैसला बहुत जल्दी हो जाया करता था । लेकिन ग्राज ऐसा नहीं होता है। मुझे मालूम है कि हमारे अलवर में एक लैपिटनेंट कर्नल के खिलाफ जिस का मैं नाम नहीं लुगा, कोर्टमार्थल चम रहा है भीर उसको चलते बड़े दिन हो नये हैं लेकिन धभी तक फैसला नहीं हुआ। है। बड़े बढ़े गवन के घारोप उस पर है मेकिन फिर भी उसका फैसला नहीं हो चहा है। जब सड़ाई चल ग्ही थी तो हो सकता वा कि उसके ग्रसर की वजह से फैसमा न किया जा सकता वा । शेकिन . . .

भी हुकम चन्य कछवाय (देवास) : नाम क्या है ?

धी काशो राज गुप्त : नाम मैं नहीं बताऊंगा । यह फौजी मामला है, कोर्ट मार्शल का मामला है । मैं नाम नहीं ले सकता हूं । लेकिन मैं चाहता हूं कि इसको मंत्री महोदय देखें ।

माप देखें कि क्या हो रहा है। मलकर में ए॰ सी॰ सी॰ सेंटर बनाया गया था। बहां पर करोड़ों रूपया खर्च किया गया है। बहुत जल्दी जल्दी इसको खर्च किया गया है। घाठ महीने के घन्दर ग्रन्दर यह हुमा है। इतनी बरी तरह से उसको खर्च किया गया है कि उस में से धाधे के करीव बरबाद हो गया है। धव उसकी जांच चल रही है भीर वहीं मामला ठंडा पड़ा हुमा है। फिर उस सैंटर को बन्द किया गया। उसकी जगह भाज तक निश्चित रूप से यह नहीं बताया गया है कि कैसी छावनी वह रहेगी। कभी किसी प्रकार की पलटन वहां भेज दी जाती है भौर कभी किसी ग्रन्थ प्रकार की भेज दी जाती है। धगर फीज के अन्दर भी यही नीति चली और यही गोलमाल चलता रहा तो जिस तरह से करोड़ों रूपया धमरीका ने कोमितांग चीन को दिया भौर जैसी दशा उसकी हुई वही दशा हमारी भी होगी। करोड़ों डालर उसने उसे दिया लेकिन चूंकि बहां लोग भ्रष्ट हो चुके वे इसलिए वे टहर नहीं सके । इस वास्ते भ्राप सब से पहला काम यह करें कि फौज को भ्रष्टाचार से बचायें । उसको धाप तभी बचा सकते हैं अब धाप स्वयं ठीक हों।

प्राज जो लोग यह सोचते हैं कि यह तो हमारा राजनीति का सवाल है, राजनीतिक दनों का सवाल है जहां तक गक्तिस्तान का धौर चीन का सम्बन्ध है, उनको मैं कहना चाहता हूं कि इस सवाल के सम्बन्ध में सभी राजनीतिक दलों को एक मा वृष्टिकोण रचना चाहिये। ऐसा नहीं होना चाहिये कि बाम पक्षी कम्यूनिस्ट तौ [श्री काशी राम गुप्त]

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यह कहें कि चीन के साथ पहले समझौता करो भीर स्वतंत्र पार्टी वाले यह कहें---पहले कहा करते थे, मब पता नहीं कहते हैं या नहीं कहते हैं---कि पाकिस्तान के साथ पहले समझौता करो । ग्रभी हमारे ग्राजाद साहब कह रहे थे कि रूस हमारा मिल्ल है। स्स हमारा मिल्र है यह सही है, इस में कोई युगोस्लाविया भी नहीं है। हमारा मित्र है, इस में कोई शक नहीं है। लेकिन जब काश्मीर का मामला सुरक्षा परिषद् में भाया तब उस पर कहां से दबाव पड़ा और क्यों नहीं यह हमारा साथ दे सकता था? कल का ही श्री ब्रेंजनेव का भाषण है जिस में उन्होंने कहा है कि पाकि-स्तान से भी हमारी मिलता बढ़ रही है। हम को भी कूटनीति की भाषा में सोचना होगा भीर उसका तरीका मैं समझता ह यह है कि भगर हम को ठीक से मामला रखना है तो कोई कूटनीति बनानी पड़ेगी। क्या कारण है कि एक प्रजातनीय देश होते हुए भी भगरीका हमारे साथ नहीं भाता है भौर रस एक मिल देश होते हुए भी पूरी तरह से हमारा समर्थन नहीं कर सका है ? इसके भीतर ग्राप को जाना होगा ग्रीर इसको ठीक करना होगा।

उपाध्यक्ष महोदय ः घव घाप समाप्त करें।

श्री काझी राम गुप्त : मैं दो डिमांड्ख पर नहीं बोला हूं, इसका भी खरा ध्राप ध्यान रखें।

पहली बात तो यह है कि हमारे यहां की जो फौज है उसको हमें अपने देख की नीति के बारे में विशेष जानकारी देनी होगी। धाजकल उनको जब अंधेरे में रखा बाता है तो इससे बड़ा भारी खतरा पैदा होता है और बाद में वे समझ नहीं पाते हैं कि क्या किया जाये।

हमारे जो भाई प्रजुबम बनाने की नीति का समयंन करते हैं मैं उन से यह कहना चाहता हूं कि वे जरा इस बात पर भी थोड़ा ध्यान दें कि वे भ्रणु बम सिर्फ इसलिए बनवा रहे हैं क्योंकि चीन ने प्रणु बम बनाना शुरू कर दिया है ? ग्रगर यही दलील है तो मैं समझता हूं कि यह बहुत रही दलील है। चीन ने म्रणुबम बनाना कब शुरू किया है भीर क्या इसका वह केवल हमारे खिलाफ ही इस्तेमाल करेगा ? इससे वह ग्रमरीका के खिलाफ भी लड़ सकता है, रूस के खिलाफ भी लड़ सकता है भौर हमारे खिलाफ भी लड़ सकता है। मैं समझता हूं कि जो माननीय सदस्य यह सोचते हैं कि चूंकि चीन ने प्रणु बम बना लिया है, इसलिए हमें भी बना लेना चाहिये, उन्होंने गहराई से इस विषय पर नहीं सोचा है। प्रगर चीन ने हमारे ऊपर प्रणुबन अस्ताया तो पाकिस्तान पर भी इसका असर पड़ने वाला है भौर वह बचने वाला नहीं है। इसलिये हमें बहुत सोच समझ कर ऐसी बातें कहनी चाहियें। जहां जो मणु बम 🤏 मिजाइल्स होते हैं उन की जानकारी हमें घ्रवश्य चाहिये ।

मंब में इस बात के उपर माता हूं कि जो हमारे कारखाने हैं उन के बारे में यह बतलाया गया है कि उन्होंने कुछ मुनाफा कमाया है। मैं जानना चाहता हूं मंत्री महोदय से कि जब उन का उत्पादन सारा फौज के काम में भाता है तब उत्पादन भौर विकी की जो दरें कायम की गई हैं उन का भाषार क्या है। बिना भाषार बनाये हुए 5 परसेन्ट का मुनाफा लिख दिया या 7 परसेन्ट का मुनाफा लिख दिया या 7 परसेन्ट का मुनाफा लिख दिया तो इस से कोई फर्क नहीं होता।

जहां तक साइकालोजिकल घषवा मनो-वैज्ञानिक रिसर्च की बात है उस के बारे में सूझे यह कहना है कि हमारे यहां धक्सर मार्गल धौर नरन मार्गल रेसेज की बाव उठा करती है धौर श्री सिद्धान्ती धक्सर उस की वर्षा किया करते हैं । इसमें लिखा हुआ है कि मनोवैज्ञानिक रूप से अफसरों और अवानों के बारे में हमें देखना है। इस दृष्टि से सरकार को फैसला करना वाहिये कि अगर मार्शल और नान मार्शल रेसेंज की बात में कोई तथ्य है तो उस को स्त्रीकार कर लिया जाये और उस का पालन किया जाये, भीर अगर तथ्य नहीं है तो उस को समाप्त कर दिया जाये।

हमारी हवाई शक्ति में तेजी से बड़ोतरी होनी चाहिये। जब मिग विमान पाकिस्तान को मिल गये हैं तब हम को यह सोचना होगा कि किस प्रकार से हमारो यह शक्ति बढ़े।

हम लोग प्रक्सर कहते हैं कि फीज का इस्तेमाल हमारे देश की जनता के विकढ़ नहीं होला चाहिये । यह बात सही है, मगर मुझे यह कहते हुए दुःख होता है कि जब पूज्य बापू के जमाने में हम लोग धान्योलन करते ये तब हम शान्तिप्रिय ये और धान्योलन हमारे हाथ में रहता या किन्तु बाज कीई भी शान्तिप्रिय धान्योलन, चाहे वह किसी भी राजनीतिक दल का हो, उक्त के हाथ में नहीं रहता है, उस से बाहर निकल बाता है। इसलिये हमें यह भा जिम्मेदारी उठाना होगी कि हम जनता को काबू में रख सकें और यह किसी भी प्रकार से हिसा पर उताक न हो।

धन्त में मुझे यह कहना है कि चीन धौर चाकिस्तान के मुकाबले में धपने को सफल बनाने के लिये यह जरूरी है कि हम जितना भी हो सके धमरीका धौर रूस को सही दरीके से धपने साथ लें धौर उन को समझायें, बर्ना पूरी तरह, दूना खर्च कर के भी, पाकि-स्तान धौर चीन दोनों का मुकाबला करने भी स्थित में रहें।

Mr. Deputy-Speaker: Shri Manoharan.

Shri Shoe Narain (Bensi): You are not calling those Members who are standing to catch your eye, but you are calling Members who are sitting?

Shri Manoharan (Madras South): I shall finish my speech very soon, and the hon. Member can speak afterwards.

Shri Sheo Narain: You have not called those Members who have been standing up. You say that there is no list, and yet those who are standing are not called but only those who are sitting are are called.

Mr. Deputy-Speaker: Now, Shi Manoharan.

Shri Manoharan: On the basis of certain cut motions that I have moved, I want to make some observations regarding the performance of the Defence Ministry.

At the outset, I extend on behalf of my party, namely the DMK, my glowing tribute to the Armed Forces of this country who have projected the image of this nation sky-high, and secondly my homage to the finest flowers of the Indian soil who have dedicated their lives for the cause of honour, self-respect; sovereignty and the territorial integrity of the nation. Thirdly, I think my congratulations must go to the Defence Minister who has proved himself and established his mettle as a Defence Minister.

I agree with what has been stated at page 4 of the Ministry's Report, namely:

The entire country has admired the performance of our defence forces. This chapter in the history of our Armed Forces contains many instances of unexcelled valour which will shine for all time to come. The Indian jawan has once again established his image in the hearts of the Indian people.'.

I wish you, Sir, to mark particularly the expression:

"The Indian jawan has once again established his image in the nearts of the Indian people".

[Shri Manoharan]

Before proceeding to the subject proper, I want to draw the attention of the Defence Minister to certain conflicting and startling figures, according to me given in the Ministry's report. At page 4, in para 8 it has been stated:

"In operations of this nature, losses are inevitable. To date, our casualties have been 2763 killed"

But, again, in the same report, in paragraph 8 at page 12 we find this. Of course, I may be wrong, and I am subject to correction. The report SRY3:

"In the process, our Army inevitably suffered some losses. 2735 persons were killed."

At page 4, the number given was 2763 but at page 12 the number given is 2735. Within four or five pages, 28 ablebodied jawans have been killed . . ."

The Minister of State in the Ministry of Defence (Shri A. M. Thomas): There is a corrigendum which has been issued which has made the correction.

Shri Manoharan: My copy has not been corrected. I am very glad that it has been corrected.

Shri A. M. Thomas: The corrigendum is there pasted on the very first page.

Shri Manoharan: The jawan established his image in the minds of the Indian people; so, the report goes. Now, the Indian jawan is the darling of the nation. His sacrifice is an inspiring document to be preserved. Every drop of blood that has been shed by the jawan of this country has the capacity to say a lot of stories not only to this generation but to the generations to come. The combined effort of the forces, the forces of

the people as well as of the Armed Forces, is really unique in the history of our country, and hence emerged the slogan rightly from our latelamented Prime Minister Lal Bahadur Shastri: 'Jai Jawan Jai Kisan'. Therefore, let us not demolish the image already projected; let us see that the image is not demolished or tarnished or altogether abolished. The cordial relations that have been established between the Armed Forces of this country as well as the forces of this nation should not be allowed to be strained.

D.G. (1966-67)

Ours is the biggest democracy in the world. 'Military Rule'-the wisdom and genius of this country has discarded it as something alien our basic thinking, to our way of life and to our form of Government. I think that a specific and notable role has been assigned to the Armed Forcees of this country and we are proud of them, and equally we are proud of our democracy. But unfortunate-ly, a curious situation has been allowed to develop in this country by the Government of the day, wherein the specific area allotted to the Armed Forces has been extended and they have been asked and allowed to have their own way in the altogether different fields which fall under the jurisdiction of the civil authorities. I think that this is an explosively dangerous situation.

A jawan who was given a rousing reception by the millions and millions of this country, a jawan who wa; given kumkum on his forehead by a section and cross-section of the society of this nation, a jawan who was garlanded by the lakhs and lakhs of people of this nation, is asked to shoot at those people for whom the unfortunate jawan has his own admiration. The bullets and gun-shot; of our jawans which have penetrated and pierced through the chests of the enemy forces across the border are now piercing through the bosoms of our people in whose hearts the jawan

has established his image. Government composed of minds oblivious of the potent chemistry of social forces are simply closing their eyes before the realities of the situation. The sort of situation which is continuing will, I am afraid, laid the in disaster. The trouble in West Bengal, the altercation in Aijal, the massacre in Madhya Pradesh, the silent revolution which is in the offing in Tamil Nad, the revolution in Kerala and the so-called rebellion in the Mizo Hills area are nothing but the creation of the civil authorities who are noted for their lack of understanding, lack of sympathy and lack of appreciation of the situation. Unless the basic, morose and stupid mentality of the Government changed I doubt very much whether the present situation will have its own change at all. The logical situation ultimately would be 1 think allround agitation and all-out employment of the forces to curb down the socalled disturbances in the country. This would provide, I am afraid, an undesirable, psychological bait as has been pointed out by a front-rank economi t Dr. V. K R. V. Rao and that has been endorsed by no less a person than the President of the Indian National Congress, Mr. Kamaraj, himself. What would happen if foreign aggression started and if the armed forces of this country are engaged in curbing down the disturbances? Who are going to meet and beat down the aggressors of this country excepting the sturdy jawans in the Cabinet and Jhansi Ki Rani, the Prime Minister of this country? Therefore, it is a matter where I request the government of the day to seriously consider and see that democracy which is based on vision and liberality is upheld.

The second point I want to touch upon today is the basis of my cut motion, that is the threatened closure of the Avadi Engineering Store Depot. I will now refer to a question and its answer given by Mr. Thomas day before yesterday. The question was

asked whether it is a fact that the Avadi Depot is being closed down by the Defence Ministry; and if so, the reasons therefor. Mr. Thomas said: Yes, 206 Base Ordnance Depot at Avadi is being colsed down. The reason stated by Mr. Thomas was: The depot was set up during World War II to act as a base depot for feeding troops in the Far East. This depot has now become redundant. I cannot understand why. Because, he says, it is not functioning as a Central Ordnance Depot or as a Command Depot for units in Southern Com-Why? The reasons is not stated. Even its limited role, according to Mr. Thomas, as a holding depot on behalf of other depots, has come to an end. The reason has not been stated. I take strong objection to this view. I want to draw the attention of the Defence Minister to the closure of the Engineering Stores Depot at Avadi. The reason stated by Mr. Thomas was not convinsing. For the understanding and appreciation of the Defence Minister, a brief history on this Engineering Stores Depot at Avadi would, I think enlighten the understanding which is clouded with the misunderstanding of the Defence Minister as well as his colleague. This Engineering Stores Depot was installed in 1944 It is situated at the southernmost corner of our country. Secondly, I want to draw your attention to the fact that we have very great admiration for our army strategy. I would request the Defence Minister to give his personal attention to this matter of closing down the largest depot in the southern border when three corners of our country are facing threat. This depot is strategically situated from all points to keep the front-lin with a continuous flow of stores with out any disruption particularly duing an emergency of the nature which we faced recently. It is understood that stores had to be moved by road during the present emergency were despatched within the shortest possible time. It is ideally and strategically the best. There is a doubt lurking in the minds of people of my

[Shri Manoharan]

part of the country when we hear that this depot is going to be closed down. In 1964 I had put a question to which an answer was given by our Defence Minister, Mr. Chavan, The question was: Will the Minister of Defence be pleased to state whether it is a fact that the Engineering Stores depot, Avadi, is being closed or has been closed? His reply was an emphatic 'No'. and (b) and (c) do not arise. But, Sir, I have got a doubt. In 1962, September 22 a letter had been sent to ESD, Avadi, by the Engineer-in-Chief, Army Headquarters. His letter No. is 29985. In that letter he said that the Avadi Engineering Stores Depot is to be closed down. If the intention of the Government is to close down the Engineering Stores Depot, Avadi, I warn the House sufficiently earlier that the Government is going to invite lot of trouble in that part of the country. The closure will naturally involve 450 families. Lastly, I draw the attention of the Defence Minister to look into the matter and see that justice is done. One more point and I have done.

Before me the Audit Report is winking with squint eyes and an ugly face. I want to quote only one paragraph from it. This is paragraph 38, page 21:

"Loss due to collapse of a hangar.—A contract was concluded by a Commander Works Engineer.."

This shows the incompetence of the Ministry. I am not taking Mr. Chavan to task.

"....in September 1963 for reerection by 3rd December, 1963, of a hangar at an airfield at a cost of Rs. 99,490. On 13 December 1963 when the work was still in progress, the partially erected hangar collapsed. The contractor attributed the collapse to heavy snowfall in the area and defective structural design—and claimed a sum of R3. 34,790 as compensation for the loss."

I will read the following paragraph also.

"The Military Engineering Services authorities did not accept the claim but held that the hangar collapsed due to defective workmanship and the contractor was asked to re-erect the hangar at his own expense."

Now the interesting thing comes.

"While the re-erection work was in progress, the hangar again collapsed on 11 December, 1964 rendering unserviceable tonnes of cement (valued at Rs. 58,857 stored in it). The contractor again attributed the collapse to heavy snow deposits, but the Military Engineer Services authorities held that it was due to the failure of the contractor to take requisite precautions during the erection of the structural work. There has been no further progress in the erection of the hangar. In July 1965, an arbitrator was appointed under the terms of the contract to adjudicate on the disputes arising out of this contract; the award of the arbitrator is awaited (January, 1966)."

Therefore, let me add one thing more. For the gross incompetence of the Ministry, for the gross incompetence of the Government, the verdict of the people is awaited in 1967.

Shri A. M. Themas: Politics had the upper hand towards the end.

भी रणंजय सिंह (मुसाफिरधाना) : उपाध्यक्ष महोदय, प्रापकी बड़ी कृपा है कि मुझे इस पर टाइम दिया गया । मैं तो जब कोई विश्लेष कारण होता है तभी माननीय सबन का समय लेना उचित समझता हूं। मैंने जो बहां पर प्रापण सुते, बढ़े धन्छे धन्छे धाषण सुते,

बहां पर भाषण सूने, बढ़े प्रच्छे प्रच्छे भाषण सुने, बड़े प्रच्छे प्रच्छे सुझाव दिये नए भीर में भी उनका समर्थन करता हं, इसमें सन्देह नहीं। लेकिन कुछ बातें ऐसी भी हुई जिनके लिए मुझे बहुत दुख हुमा। कल एक भाषण मैंने सुना कि सिपा-हियों के क्या दिमान नहीं होता या यह नात नहीं होती ? मैं समझता हं ऐसा बहुना माननीय सदन की पालियावेंटी के भी किरुद्ध है चौर इसका विरोध करना मानस्यक है। हमारे यह जवान चिन्होंने दुनियां को बतला दिया कि इसने दिनों की पराधीनता केबाद भी जब भारत उठा तो प्रव भी उनके मरीर में रक्त का प्रवाह प्रवाहित है, उनके धन्दर जोश बना हुआ है, देश के प्रति उनकी जो भक्ति है धौर उनकी जो शक्ति है वह बहुत प्रपूर्व है। उसका कोई सामना नहीं कर सकता है। देश का गोरव इसमें नहीं है कि हम एकदस विरोध करते रहें। कभी कहें कि सुरक्षा पर मधिक व्यय न किया जाय, भीर विषयों पर किया जाये। जब बहु ऐसा विवार प्रकट करते हैं तो मुझे धाश्चर्य होता है। वह दुनियां को क्यादेख रहे हैं? संसार में भाग जल रही है। हसारे पढ़ोस से भी भाग जल रही है भौर देश में भी उनके सबके दूत का घाकर केयहां पर भी धाग जगाने का प्रयत्न करते रहते हैं। ऐसे समय में हम यही सोचते रहें, हम यही कहें कि नहीं, हमें शस्त्रास्त्रों की धावश्यकता नहीं है, यह ठीक नहीं है। हमारे सिपाहियों का हौसमा पस्त करने के ब्रिप्ट जिस प्रकार से हमने देखा कि जब कच्छ का मामलाया वहां तो हमारे देश के सम्बन्ध में बिदेशी पत क्या क्या समाबार देरहे ये सीर क्याक्याकहरहेथे?

लेकिन जब पाकिस्तान ने आक्रमण कर दिवा और खुल कर सामना हुआ तब बही पद्म को किसी समब में भारत के सम्बन्ध में हंसी उड़ाया करते वे झास्त का सिक्का मान गये गयें और तुनियां मान गई कि भारत संसार में साहस, गैरता और संयम में किसी ते भी कब नहीं है बल्कि एक भ्रादर्ग है। जब से हमारे मानवीय मंत्री ने इस विभाग को सम्हाला है तब से इसमें कोई संदेह नहीं कि बड़ी उन्नति हुई है। यही कारण है कि बीन ने बी धोखा देना जाहा या उस का संसार में भंडा पूट गवा और समझ गये कि भगरत से सक्ता जिड़ना कोई मामूली बात नहीं है। 14 brs.

हमारे यहां जो कार्य हुमा उसके सम्बन्ध में मैं क्या विशेष कहूं क्योंकि उसके लिए तो कल से ही माननीय सदस्य लोग मंत्री जी को बधाइयां देरहे हैं भीर भाज भी बधाइयां दीजा रही हैं। हमारे प्रतिरक्षा मंत्री महोदय, हमारे सेनाध्यक्ष भौर हमारे भूतपूर्व प्रधान मंत्री महोदय खास तौर पर बधाई केपाल है। जब यह संघर्ष हुआ। या भीर उसमें हुमारे जवानों ने जो जोहर दिखलाया वह सदा इतिहास में स्वर्णाक्षरों में ग्रंकित किया जायगा। भाज जरूरत इस बात की है कि हमारा जो जोश है भीर हमारा जो कार्य है, रक्षा तैयारी सम्बन्धी कार्य है उसमें कोई कमी नहीं भानी चाहिए । यह समझना कि हम किसी पीम फाउंडेशन में हस्ताक्षर करवायें कि ऐटम बम नहीं बनना चाहिए तो क्या महज इस तरह के हस्ताक्षर कराने दुनिया से शांति होने वाली है? महज इससे जांति नहीं होनी है। हम तो ऐसी मांति चाहते हैं जो कि चिरस्थायी हो भौरदुनिया भर में शांति कायम रख सके।

हम महुज यह नारा उठा कर कि ऐटम कम हम नहीं बनायेंमे हम सच्ची णांति की स्थापना नहीं कर सकते हैं। बांति सही मायनों में तथी स्थापित हो सकेपी जब हम में बर्फित होगी भीर उस सहित का हम सबुपयोग करना बाहेंगे। उसके इस्टा [श्री रेण जय सिंह] हम शांति की स्थापना करेंगे उसके द्वारा हम प्रशान्ति को दूर करेंगे।

हमारेदेश में श्राज से नहीं ग्रपितु प्राचीन काल से ध्रष्ट्यात्मवाद का बोल-बाला रहा है भीर इतिहास इस बात का साक्षी है कि हमारा देश सदा से संसार का भध्यात्मवाद में गुरु रहा है, सर्वोपरि रहा है किन्तू विगत समय में भी जबकि मध्या-स्मवाद का हम संसार को संदेश दे रहेथे, हमारेदेश में रक्षा व्यवस्था का काफी महत्व था भीर उसकी उपेका नहीं की जाती थी । उस समय भी देश में शस्त्रास्त्र धादि का महत्व कायम था। पाकिस्तान के साथ इस पिछले संघर्ष के भवसर पर भी भ्रपने भाषण में कहा था कि जब कभी भी हमने भ्रपनी प्राचीन रण नीति को भूला कर काम किया है तब तक हम धोखे में रहे हैं। लेकिन जब भी हमने उस प्राचीन रण नीति को प्रपनाया, भपनी उस रामायण भौर महाभारत बाली नीति को भपनाया तो उसका परिणाम यह हुआ। कि हमारे देश का सिर ऊंचा हुआ भीर सब भ्रोर से देश में हमारा जय जयकार होने लगा । हम देश में रक्षा सम्बन्धी भो भी काम करते हैं वह धीर सेना को सुद्द करना, भावश्यक साज मुहैय्या करना श्रीर उसे नवीनतम श्रावश्यक शस्त्राल्त्रों से लैस करना मति मावश्यक हैं। भैसा कि हमारे माननीय प्रतिरक्षा मंत्री ने एक बार घोषित किया था 'स्ट्रॉग प्रामी इक्किप्ट विव मोडनं वर्षसं मैं उनकी इस षोषणा से सर्वया सहमत हूं भौर जब भी मौका मिलता है में इस घोषणा की ग्रीर **अ्यान** दिलाने का प्रयत्न करता हूं ग्रीर यह स्मरण दिलाता हं कि हम एक मजब्त फीज नवी-तम शस्त्रास्त्रों से लैस होकर बनायें। बहा तक हो सके हम भपनी शस्त्रास्त्र की बरूरत भपने देश में ही पूरी करें लेकिन द्मगर द्मावस्थक हो तो बाहर से भी मंगाने में हमें संकोच नहीं करना चाहिए क्योंकि

जैसे भी हो हमें देश की रक्षा व्यत्वस्था को.
सुदृढ़ बनाना है भौर उसके लिए हमें मोर्डन.
वैपंस से लैस एक स्ट्रोंग भ्रामी की जरूरत.
है। देश को सुदृढ़ करके ही हम शान्ति.
लासकेंगे।

विरोधी पक्ष वालों ने इसकी बडी शिकायत की भौर हमारे भाई श्री रघ-नाथ सिंह ने भी कहा कि रक्षा कोष के सम्बन्ध में भी बडी शिकायतें भा रही हैं। मंत्री महोदय को इस भोर भपना विशेष ध्यान देना चाहिए क्योंकि इस शिकायत के मौजुद रहते उसका बड़ा प्रतिकृत ग्रसर देश की जनता पर पड़ता है। मंत्री महोदय के लिए यह मामला भ्रपने हाथ में लेना भ्रनिवार्य रूप से भावश्यक जान पड़ता है। मेरे भी सुनने में इस किस्म की शिकायतें भाई हैं कि लोगों ने सुरक्षा के नाम पर कितना कितना लिया? यहां तक सूनने में भाया है कि बहुत सी रसीदें जो हैं वे भी जला दी गई। कह दिया गया कि वे जल गई भीर उनका पता नहीं चल रहा है। ऐसी ऐसी बातें सुनने में भाती हैं। उन बातों की जांच कराने की ग्राव-प्यकता है। जब लोग देश की सुरक्षा के लिए धपना तन, मन, धन, घपना स्वस्व धर्पण करने के लिए उद्यत होते हैं ऐसे समय यदि कहीं कोई गड़बड़ी होती है तो लोगों का विश्वास कुछ उठता जाता है भीर उस में कुछ उन्हें संकोच होने लगता है । लोग ऐसा सोचने लगते हैं कि वहां तो हम ने पैसा देश के लिए दिया, रक्षा के लिए दिया घौर मैनिकों के लिए दिया, उन के प्रोत्साहन के लिए दिया लेकिन वह उन पर न खर्च किया जा कर उस का दश्ययोग हो रह' है। मैं प्रार्थना करूंगा कि उस की पूरी आंच होनी चाहिए ग्रीर उस की पुरी जाच कर के जो भी लोग इस तरह को गडवडी भौर बेईमानी करने के दोषी पाये जायें उन्हें कठोर इण्ड मिलना चाहिए । मैं चाहता हं ि हमारे देश

की शक्ति बढ़े, वह फिर से धाध्यात्म-बाद में संसार का ग्रग्नणी बने भौर सैनिक विद्या में भी वह किसी से पीछे नहीं रहे । जब ऐसा होगा तभी संसार में गांति होगी भौर संसार का कल्याण होगा । इस तरह खाली मंत्र जपने से केवल बैठे बैठे माला जपते रहने भीर यह कहते रहने से कि शांति शांति हो, उस से शांति नहीं होने वाली है । इस-लिए सुरक्षा विभाग में धन्य विभागों की मपेक्षा मधिक तैयारी करने की भौर उसे सुदुढ़ बनाने की भावश्यकता है । जब भारत का प्रत्येक देशभक्त बच्चा, बच्चा सिपाही बनेगा, जवान बनेगा तभी वह देश की सही मायनों में सेवा करने में समर्थं होगा भौर जब देश इस प्रकार से मजबूत हो कर उठ खडा होगा तो फिर किसी की हिम्मत नहीं होगी किसी का साहस नहीं होगा कि हमारे देश के प्रति उंगली भी उठा सके या वह टेढ़ी भाख से हमारे देश की भीर देख सके। हमारः तो सदा से यह सिद्धान्त रहा है मौर हमारे प्राचीन वेद, शास्त्र भौर मन्स्मृति भी यह कहती हैं । स्वामी दयानन्य के सत्यार्थ प्रकाश ग्रंथ के छठवें समुल्लास म मन्स्मृति का जो श्लोक रक्षा सम्बन्धी उद्धत किया गया है वह विचार-**जीय है । हमारी वैदिक संस्कृति हमें** बतलाती है कि इस प्रकार से हमें रक्षा का प्रबन्ध करना चाहिए धौर इस प्रकार से व्यवहार करना चाहिये भौर यही कारण है कि महर्षि स्वामी दयानन्द ने हमें वह वैदिक काल वाली शिक्षा दी है कि सब से प्रीतिपूर्वक, धर्मानुसार मौर यथायोग्य बरतना चाहिये । वसुधैव कुटुम्बकम का सिद्धान्त ठीक है लेकिन हमें यथायोग्य बरतने की शिक्षा सर्देव स्मरण रखनी है। तुम्हारे साथ जैसा जो बर्ताब करे बैसा ही तुम भी उस से पेश भाषी। भव ग्रगर कोई तुम्हारे साथ धोखाधडी करता है, दृष्टता करता है तो चप

रहना भ्रष्या शांति की रट लगाये जाना उसके दुस्साहस को बढ़ाना होगा।

श्रीमान, मैं ग्राप के द्वारा मंत्री महोदय से यह प्रार्थना करूंगा कि केवल जय जवान भौर जय किसान के नारे लगाने से ही काम बनने वाला नहीं है। **धावश्यकता इस बात की है कि उन्हें** प्रोत्साहन दें, उन के परिवार भौर बाल-बच्चों मादि को सब प्रकार की भावण्यक सविधायें सलभ करें । सोलजर्स बोडसै जोकि हर जिले और प्रदेशों में बनाये गये हैं उन की झोर विशेष रूप से ध्यान दिया जाय भीर उन्हें मजबत बनाया जाय । सोलजर्स बोहर्स की मीटिंग्स में सिपाहियों को सुविधायें पहंचाने धौर उन में धनशासन की भावना भरने का काम सलाह मशविरे के द्वारा किया जा सकता है। जाहिर है कि धनुशासन की शिक्षा जितनी उत्तम वे दे सकते हैं उतनी उत्तम शिक्षा भौर कोई नहीं दे सकता है । धनशासन की व्यवस्था के लिए यह बहुत झावश्यक है कि वे सुखी रहें और इस तरह से देण की रक्षा सफलतापूर्वक कर सकें । देश में एक जागरण व रक्षा का भाव पैदा कर सर्वे।

मैं किसी एक विशेष घपने पड़ोसी देश का नाम नहीं लेना चाहता लेकिन मैं यह जरूर कहूंगा कि हमें सब से प्रीतिपूर्वक, धर्मानुसार, यथायोग्य बरतना चाहिए । इस के लिए हमें पूरी तरह से तैयारी करनी है ताकि हम देश की रक्षा कर सकें, शान्ति रख सकें ध्रीर दुनिया में जहां भी घ्रशान्ति हो उसे दु∙ कर के शान्ति की स्थापना करने में समर्थ हो सकें ध्रीर चारों धीर हम शान्ति की स्थापना कर सकें । इन प्रस्दों के साथ मैं इस मंत्रानय के खर्च मागों का हृदय से समर्थन करता हु धीर धाशा करता हूं कि मेरे मुझावों पर सहानु-

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भतिपूर्वक विश्वार किया जायगा भीर हमारे जवानों का, सिपाहियों का प्रोत्साहन दिन रात चौगुना बढाया जायेगा जिस से कि देश भीर संसार का कल्याण हो । जय भारत ।

Shri Liladhar Kotoki (Nowgong): I rise to support the Demands for Grants of the Ministry of Defence. I join the hon Members who have preceded me in paying our glowing tributes to the defence services personnel who have laid down their lives in the recent conflict with Paki tan. We have lost as many as 2,763 persons who have been killed. We also express our sympathy for the wounded, numbering 8,444, particularly the 462 personnel who have been seriously incapacitated. We also voice our concern for the 502 personnel who are still missing. We hope and pray that they are still alive and they will come back to our country.

I we!come the provisions made in the rule: governing the pensionary and other benefits admissible to the families of defence services personnel killed or reported missing in operations, and of the defence service personnel disabled and invalided as a a result of injuries sustained in the operations. There is room for improvement so far as these benefits are concerned, but I must say that this is a laudable gesture on the part of the Government to recognise the sacrifices of our jawans in these operations.

I also welcome the increase in the budget for defence to the tune of Rs. 29.88 crores for the year 1966-67. I would have hoped that this amount should have further increased: it is because of the fact that this House and also the country are concerned about the threats from China and also the uncertainties from Pakistan. The recent information that has come to us, of the Head of State of China coming to Rawalpindi and also making a gift of MIG 19 aircraft and medium U-59 tanks to Pakistan is ominous. Obviously, India is the only enemy in the mind of Pakistan for which they are making all these Yesterday, the House preparations. was told about the massing of troops by Pakistan on the western borders. What ching will do next it is beyond anybody's guess.

I will only recall what our late Prime Minister, Shasteiji, told this House on the 22nd September last. while referring to the preparations and also some of the activities of China on our borders. I quote from the White Paper No. XII, page 148. He said:

"I must tell the House that we view with grave concern the Chinese activities on the border and the armed intrusions into our territory. We have urged the Chinese Government in our note of September 21 replying to the Chinese note of September 19 to forsake the path of belligerence and intimidation and return to the path of peace and reason in its relations with India. I hope that even at this late hour China will respond to this call and prevent a major crisis."

In this hope, we all share. Our country does not want war with anybody, and much less with our neighbours. This sentiment applies equally in the case of Pakistan also. With China, we had the Panchsheel agreement and with Pakistan Shastrifi before he died as a martyr, concluded the Tashkent declaration. But in spite of this, it is very unfortunate that both these countries are crazy to have conflict with India.

Here again, I will recall what Shastriji said in the same statement; he stated:

"We have no intention of underestimating the gravity of the situation. But we have resolved firmly to meet this challenge to our freedom."

This House and the whole country took the pledge in November, 1962, as soon as the Chinese aggression started, to the effect that we will not rest till we redeem our territories from the aggressors. The national emergency remains; the threat is growing and therefore it is meet and proper that defence should get the highest priority in our budget.

In the matter of our preparations, I fully agree with the view expressed in this House that we should do all that is possible to make our country self-sufficient and self-reliant in the matter of weapons and equipment for our defence. Here, I am sorry to say that while the Minister of State in the Ministry of Defence, Shri A. M. Thomas, was intervening in the de-bate yesterday, and when he referred to the meagre allocations made for research and development and to the report of the Estimates Committee,in doing so-he did not do full justice to himself. I take it that Shri Thomas did not have time enough to go through the entire report and that is why his reference was made out Regarding the shortfall, of context. his argument was, what is the good of having a big allocation if we cannot spend. But the reasons are also there. This is what the Estimates Committee has said at page 21 of the Ninety-fourth Report in respect Defence Research and Development Organisation with particular reference to the Defence Metallurgical Research Laboratory, Hyderabad. I am quoting from the report:

"The Committee are not conwinced by the reasons advanced for the shortfall in expenditure. They are concerned over such shortfalls The Committee feel that such shortfalls at the end of the year do not reflect well as such shortfalls in expenditure will mean shortfall in developmental and research work also. They trust that the Laboratory would be more careful in future in preparing its budget estimates in a realistic way. Having budgeted for a certain amount the Laboratory should ensure that the funds are fully utilised in a planned and economic way."

This is what the Committee observed regarding this shortfall. But then the relevant point is in respect of the allocation for research and development. In the same report, in the concluding chapter, at page 41, the Committee observed as follows:

"The Committee note that the defence research and development effort in the country constitutes a very small fraction the total national and defence budgets. It appears to the Committee that the total magnitude of the effort falls far short the defence needs of the country. They consider that in scientific research, investment of resources has got to be above a certain optimum level before any tangible results can be expected. The Committee have observed in the Report that the defence research and development budget will have to increase before the takeoff level is reached in some of the important fields like radar, guided missile, synthetic materials and metallurgy. With a view to achieve self-reliance in the field of development of defence science in the country also to reduce dependence on import of weapons and equipments the Committee feel the resources of the R & D Organisation will have to be adequately augmented."

This is the view of the Estimates Committee of this House and therefore I can only hope that when the Minister and the Government carefully examine these recommendations, they will take appropriate action so that the Estimates Committee and the House will come to know what action they propose to take.

[Shri Liladhar Kotoki]

Reference has been made regarding the importance of border roads. In this connection, I request the Ministry to consider the situation in the north-east frontier region of our country, comprising NEFA land, Manipur, Tripura and Assam. It is surrounded on all sides by foreign countries. Two of them are going to be belligerents. In NEFA, we had the experience last time, when the Chinese committed aggression. Road Development Border Board has undertaken the construction of certain roads no doubt, but much has to be done. more It is not only necessary to augment our defence preparations in these areas but also to prevent infiltration. Reference has been made by Mr. Surendra Pal Singh to our recent experience in Mizo Hills. It was mainly due to lack of communications. Therefore, my suggestion is that the entire region must be taken up for development of communications from the strategic point of view because it is open on all sides.

Before I resume my seat I will again make another appeal to the Government as a whole and to the Defence Minister in particular because he has to take the initiative in these things that this region must have a fully developed communications system. You may recall, Sir, that we adopted the policy of defence and development after the Chinese aggression. Today, another important thing is development of agriculture in all its aspects. Therefore, our entire economy must be geared up to serve these two purposes-one is defence and the other agriculture. On the eve of Fourth Plan these things have to be borne in mind and serious efforts should be made to augment our development with the concerted objective of strengthening our defence and setting our agriculture on a solid basis. With these observations I again support the demands of the Ministry of Defence.

श्री जगवेष सिंह सिद्धान्ती (झझ्झर) : माननीय उपाध्यक्ष महोदय, मैं कुछ सुझाव प्रपने प्रतिरक्षा मन्त्री के सामने रखता है धापके दारा ।

हमारे राष्ट्र का जो बजट है, इस बजट का कम से कम 60 परसेण्ट सेना के लिये होना चाहिये । ग्राज हमारे राष्ट्र के सामने जो भवस्था है, बह इस बात का तकाजा करती है कि हम ग्रपनी सेना की इतनी बद्धि करें कि हमारी स्टेंडिंग सेना कम से कम 50 लाख तक पहुंच जाय भीर साथ में हमें तमाम नवीन घस्त्रों घौर शस्त्रों के निर्माण के लिये. जिनका माज कल प्रयोग होता है. स्वयं यत्न करना चाहिये । हमारी भाडिनेन्स फैक्टरीज में उत्पादन का जो कार्य चल रहा है, वह भधिक से भधिक बढ़ाना चाहिये । हमारे पास हर तरह के ग्रस्त्र मौजूद होने चाहियें। जिन भाइयों ने महाभारत भौर रामायण को पढ़ा है, वे जानते हैं कि हमारे यहां प्राचीन काल में 150 प्रकार के धस्त्र-शस्त्रों का बर्णन मिलता है। घस्त्र वे होते हैं जो छोड़े जाते थे ग्रीर शस्त्र वे होते हैं, जिनको हाथ में लेकर लड़ा जाता है, ब्रह्मास्त्र जैसे हमारे यहां भनेकों प्रकार के भस्त्र होते थे। इसलिये जब तक हम इनका निर्माण भपने यहां नहीं करेंगे, तब तक हम राष्ट्र की रक्षा करने में समर्घ नहीं हो सकेंगे।

दूसरी बात मुझे यह निवेदन करनी है कि हमारी मार्डिनेन्स फैक्टरीज में हमारे सैनिकों का वहत कुछ ग्राधार चाहिये क्योंकि वे भनुभवी होते हैं। जितने भी कार्य हमारे यहां चल रहे हैं, उनमें सैनिकों को हमें बराबर स्थान देना चाहिये, जिससे कि वे निर्माण के कार्यों में घपने धनुभव के भ्रधार पर पूरा सहयोग दे सकें।

हमारे ऊपर रक्षा का भार दो प्रकार से है. एक भीतरी भीर इसरा बाहरी। जहां तक बाहरी शतु का सम्बन्ध है, वह हमें बिल्कुल विचाई पहता है, हमारे सामने है, उससे हमें

टक्कर लेनी है, लेकिन इनके घलावा कुछ हमारे भीतरी शतु भी हैं जो देश के धन्दर तोड़ फोड़ का कार्य करते हैं भीर शब से सम्पर्क भावना बढाते हैं। इस प्रकार की चीजें भाज देश में चल रही हैं। हमें दोनों तरफ़ ध्यान रखना चाहिये कि राष्ट्र के भ्रन्दर ऐसे लोग किसी प्रकार का विष्लव खड़ा न कर दें, जिससे हमारे राष्ट्र की शक्ति क्षीण होने लगे। बाहर के लिये धापने स्वयं धन्भव कर लिया है कि हमारे सैनिकों ने कितना बड़ा बलिदान किया है। मैं चुकि स्वयं सैनिक परि-बार से सम्बन्ध रखता है, इस नाते बहत सी बातें मेरे सामने घाईं। जब ताशकन्द में यह कहा गया कि हमारी सेनायें 5 घगस्त के स्थान पर लौट भायें. उस दिन भाप यह सच मानिये कि सैनिकों ने शोक दिवस मनाया था। वह बिल्कुल नहीं चाहते थे कि जब यह हमारा क्षेत्र है, उससे हम वापस हटें, इससे बढ़ कर भौर कोई दुर्घटना नहीं हो सकती। साथ में यहां अभी श्री काशीराम जी ने कहा था, मुझे कोई जाति विशेष या मत विशेष से मतलब नहीं है, लेकिन मैं यह भवश्य कहंगा कि जो परिवार सैनिक परम्परा में रहते घाये हैं, वे ही घच्छे जवान दे सकते हैं, जिनकी सात-सात धौर दस-दस पीढियां दकानदारी करती बाई हैं, वे कैसे बच्छे सैनिक दे सकते हैं ? जो बराबर सेना में रहते भाये हैं, बराबर परम्परा से, पीढी दर पीढी सैनिक रहे हैं, उन्हीं परिवारों के लोग बढ़िया सैनिक होते हैं।

स्त्री झ्यामलाल सर्राफं (जम्मूतया काश्मीर): झगर कोई घण्छा हो तो लेलिया जाये।

> श्री जगवेष सिंह तिद्धास्ती: हां, ठीक है। श्री त्यागी (देहरादून): हरयाणा के।

श्री अगवेच सिंह सिद्धान्ती हरयाणा तो अव्वल नम्बर है ही, हरयाणा के 60 हजार अवान हुसैनीवाला तक भड़े रहे, इसमें कोई सन्देह की बात नहीं है। मैंने प्रतिरक्षा स से भी इसके बारे में निवेदन किया था, यह हंसी की बात नहीं हैं, मार्गल रेस का धिमप्राय ही यही है, धीर उन्होंने यह कहा या कि वह इसको एप्रीशियेट करते हैं, यह ठीक बात है। जब एक धन्धा कोई धादमी नहीं करता, तो वह कैसे धच्छा सैनिक बन सकता है? इसलिये सैनिकों के लिये बड़ा धावध्यक है कि वे सैनिक परिवारों से भरती किये जायं।

में माननीय रक्षा मन्त्री जी का ध्यान रिजर्ब फारसेश की तरफ़ दिलाना चाहता हं। उसके मन्दर बड़ी भड़चन यह भाती है कि जब उनको काम से हटा दिया जाता है भौर जब वे गांव में भेज दिये जाते हैं, तो वहां पर उनको कोई धन्धा नहीं मिल पाता । इसलिये मैं यह निवेदन करूंगा कि यद्यपि धापकी रिपोर्ट देखने से पता चलता है कि सैनिकों के लिये घापने बहुत प्रोत्साहन दिया है, यहां मैं भपना सिर झकाता हं क्योंकि यह मानने की बात है। लेकिन फिर भी इस प्रकार की प्रवस्था है कि जैसे इम्पलायमेंट एक्सचेंज में उनके नाम जाते हैं, वहां पर इस प्रकार के लोग बैठे हुए हैं जो उनको प्रोत्साहन नहीं देते । देहात में इस तरह की बातें होती हैं, हमारे प्रतिरक्षा मन्त्री जी घावेण देते हैं, बड़ा भ्रन्छा भावेश देते हैं कि इनको प्रोत्साहन दिया जाय, लेकिन वहां पर इस प्रकार के लोग बैठे हुए हैं जो इस तरफ़ कोई भ्यान नहीं देते । सरकार को इस तरफ़ ध्यान देना चाहिय ताकि उन लोगों को सहा-यता मिल मके।

मैं भ्रभी हाल में मेरठ गया था। वहां हमने ट्रेनिंग सेण्टर देखा। वहां पर एक चीख , यह है, माननीय रक्षा मन्त्री भी मेरी नरक स्थान दीजिये, उम ट्रेनिंग सेण्टर के भ्रन्दर बहुत भ्रन्छा काम हो रहा है लेकिन वहां पर कुछ विभाग ऐसे हैं, जैसे म्यूल-कोर, इस में उन बेचारों को न दिन में छुट्टी मिलती हैं भीर न रात में छुट्टी मिलती है। पहले वे भ्रपना काम करें भ्रीर फिर खच्चरों का काम करें, इसमिये मैं सुझाब देना चाहना हूं कि [श्री जगदेव सिंह सिद्धन्ती] वहां पर दूसरे जवानों को भी लगाना चाहिये जिससे उनको भी धवकाश मिल सके।

कमीशन के बारे में मैं बराबर निवेदन करता आया हूं कई साल से। अगर आप डाइरैक्ट कमीशन देते हैं तो दीजिये, लेकिन कम से कम उनको पांच साल तक सिपाहियों के साथ रहना चाहिये, जिससे वे सिपाहियों की दशा को अनुभव कर सकें कि उनको क्या क्या कष्ट होते हैं। उनमें से अगर आदमी आता है तो उनके बारे में उसको मालूम होता है, लेकिन डाइरेक्ट कमीशन देने से जवानों के रहन-सहन का उसको कोई पता नहीं होता है, ऐसा आदमी तो फिर जब लड़ाई का मौका आयेगा तो अस्पताल में ही नबर आयेगा।

मेरी एक प्रार्थना यह है कि जो चाफ़ बाफ़ दी ब्रामीं स्टाफ़ है, बल सेना का जो स्थान है, झाप उनके जो जैनरल थ्राफिसर कमांडिंग बनाते हैं, तो उस पद पर इंजिनियरिंग लाइन या ट्रांस्पोर्ट लाइन, इधर उधर से प्रमोशन पा कर जैनरल के पद पर लोग पहुंच जाते हैं। क्रपा कर ऐसे लोगों को उस पद पर न लाइये । जिन को ग्रामी का पता ह, जो एयर-फोर्स में हैं उन को एयर फोर्स में लाइये, जो ट्रांस्पोर्ट में योग्य हैं, इन्जीनियरिंग में योग्य है, उन को उसी काम पर लाइये, लेकिन यल सेना का जैनरल धाफिसर कमाण्ड का जो पद है, उस पर ऐसे लोगों को लाना भाहिये, **॰जो इन कामों को जा**नते हों।

रक्षा फण्ड के बारे में मैं कहना चाहता हूं कि मंत्री महोदय प्यान रखें भौर जो पसा भाया है उस का ठीक उपयोग करें । हमारे प्रधान मंत्री जी ने "जय जवान, जय किसान" का नारा दिया था । यह एक ही बात है । जो जवान देता है वह किसान ही देता है । ये भादनी चौंक वाले नहीं देते हैं। रक्षा फण्ड में भी देहात के लोगों ने, किसानों ने भ्राप को भरपूर धन दिया है, बुला बुला कर धन दिया है। ग्रभी हम गए थे जिला मेरठ में एक जगह पर । हम जिस गांव में गए ये उसके पास वाले गांव तक के लोगों ने हमें बलाया ग्रीर बला कर साढे तीन हजार रुपया भेंट किया ग्रीर कहा कि माननीय लाल बहादूर शास्त्री जी को स्वयं दे कर ग्राना, कभी इधर उधर मत दे देना । यह भावना है देहात के लोगों में । मैं कहना चाहता हूं कि जो हमारे भाई व्यापारी हैं, बड़े बड़े या छोटे छोटे व्यापारी या दुकानदार हैं वे कम से कम धन तो दें रक्षा फण्ड में ताकि हथियारों का संग्रह किया जा सके तथा भौर चीजें ली जा सकें। हथियार चलाना तो उन के बस की बात नहीं है। लेकिन इतना तो उन के बस में है कि हथियार चलाने वाले जवानों के लिए वे बराबर धन देते चले जार्ये।

सैनिकों के लिए घाप ने नियम बना रखे हैं। लेकिन जब उन को नौकरी देने का सवाल घाए तो घाप को चाहिए कि घाप सैनिकों को प्रायमिकता दें। किसी घी महकमे की बात हो जिन को घाप योग्य समझें उन को घाप प्रथम स्थान दें। उन को घाप कहें कि यह उन के लिए स्थान है घौर वे उस को पा कर घागे बढ़ सकते हैं।

मैंने जैसे पहले कहा है धाप के पास पवास लाख की सेना होनी बाहिये। पवास लाख की घाप के पास स्टैडिंग धार्मी होनी चाहिये। इसके बिना धाज राष्ट्र का काम नहीं बल सकता है। तीनों प्रकार के सैनिक इस में होंगे। इस बार हम ने डोगराई के मोर्चे पर जा कर धपने जवानों के बढ़े

हुए हौसले देखे हैं। उन के खले हुए चेहरे थे । मैं जब वहां गया तो मैंने पुछ लिया कि यहां कोई हरयाणा का जवान भी है ? एक ग्रफसर भाषा भौर मा कर उस ने मुझे सैल्युट किया मौर कहा मैं हं। मैंने उससे कहा कि कुछ कहना है। उसने कहा कि यह कह दैना कि हम प्रपनी माता के दूध को यों ही नहीं जाने दगे। इसी प्रकार से भीर भी जहां जहां हम गए हमारे जवानों ने यही उत्तर हम को दिया । बे कहने लगे कि हम बराबर तैयार हैं। हम को पाकिस्तान का बिल्कुल भरोसा नहीं करना चाहिये। पाकिस्तान के ळपर भरोसा करना हमारे लिए भयंकर सिद्ध होगा । प्रगर तिलों में घाप घपने हाब को तेल लगा कर डालें भीर जितने तिल भ्रापके हाथ पर लग जायें उतनी बार भी भ्राप पाकिस्तान का भरोसा मत करो । तेल में हाथ दे कर फिर तिलों में दे दो भीर जितने तिल हाथ पर लगते जाएं उतनी बार भी पाकिस्तान का भरोसा मत करो । यह कहा गया है कि शव्यु को जीत लेना धर्म है ग्रीर शतु से हार खा जाना भ्रधमं है । यही हमारे राष्ट्र का धर्म है कि जैसे हो शब्दु को कुचल दो बिल्कुल उस के ऊपर भ्राप को रहक नहीं करना चाहिये । हमारा इतिहास बताता है कि जब जब हम ने इस तरह की भूल की है तब तब हमारे साथ यह हुमा है।

धन्त में मैं यही कहना चाहता हूं कि सेना को जितना धाप बलगाली बनायेंगे जतना ही राष्ट्र का भला होगा।

Shri Ranga (Chittoor): Sir, we are all unanimous in paying our tributes to the Defence Forces of our country for the courage, self-sacrifice, patriotism and efficient service that they have disployed during the last struggle into which we were forced by the Pakistani infiltrators and wrong

leadership on their side. At the same time, let us also express our gratitude and admiration to the people of Punjab, Jammu and Kashmir and Rajasthan who have risen to the occasion and stood by our troops, making all the sacrifices that became necessary and gave a very good account of themselves indeed. They have thus set an example to all the citizens of the country how to behave during such a national emergency.

We are glad that this Tashkent agreement came to be achieved. We are certainly keen and sincere-I am glad the Government also seems to be equally keen and sincere on their part-to implement it. The other side, it may be true, are trigger-happy. But here is something which is binding on both of us as a matter of honour, and in the wide view of all the nations of the world, especially the two greatest nations USSR and USA, this agreement has been reached. Therefore, it will be possible for us to hold up this treaty whenever they begin to go back to their earlier. bad habits.

Having said that, I would like to express my dissatisfaction at what my hon. friend, the Minister for Defence Production, said yesterday in regard to those two factories which had not been started. He wanted us to be satisfied with the assurance that the production to be developed from those two factories would be developed from one of the MIG factories. Shri A. M. Thomas: I did not say

Shri Ranga: Kindly consult your own speech If he has not said it, so much the better. Before it is too long, we want the government to build those two factories as soon as possible to strengthen our defences.

I would like to repeat my earlier suggestion that it is high time we established a separate army for all our border areas and called it the Himalayan Army. We should give it a special status, so that the additional salaries, allowances, leave, housing, ration and other facilities which have to be given to them need not be considered to be any kind of

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discrimination as against all other sections of our defence forces. Let us treat them as a separate wing of our defence forces and the necessary leadership. facilities. training and other must be such that from all over our educated young men. including technically educated young men, will be willing to compete one with the other to join it and face the rigours of harsh living in the Himalayan altitude when they employed in this army.

A part of our army will have to be always kept along the borders— Punjab, Kashmir and Rajasthan borders, and Assam border also. All these people will also have to be given much better facilities than at present.

There is need to constitute a parliamentary committee or a special pay commission to study and report upon the pay scales, allowances and other facilities for different ries of jawans upto the junior noncommissioned officers level. It high time this was done. When Mr. Tyagi was in charge, some effort was made to improve their position. Other Ministers said they had tried to improve their position, but even now I do not think sufficient facilities are provided for them at all Therefore. I want this commission to be pointed as soon as possible, so that they would all be assured that their special needs would be attended to by the Government.

I would like to detail a few of the needs. There is need for increasing the daily allowance of these jawans, raising the annual increments of pay for jawans, chowkidars, sappers and miners and civillan sections of the defence forces also; there is need for providing family accommodation for jawans and officers as early as possible. Something is being done, but more remains to be done specially for the jawans. There is need for improving the facilities for promo-

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tion on an impartial, non-communal basis. Government konws what is happening today and how much dissatisfaction there is in regard to this matter. This demand also has got to be looked into. There is need for enhancing the amount to be reserved for jawans' families and to give compensation to dependants of ceased personnel; need to enhance pension scales for jawans and other armed personnel; need to merge the ration allowance into pay for calof pensions. culation Then there is, reservation of some seats in all technical institutes and colleges for the children of defence personnel; the conduct of a survey of unemployed exservice men and improving rehabilitation and re-settlement facilities available for them; to provide representation for them in concerned study committees bring about uniformity in the additional socio-economic facilities such as housing, granting of government lands and other things; to rehabilitate those who have been discharged on medical grounds; granting of government lands; providing subsidies for wells, manures, seeds etc., among all State programmes and so on, As was rightly pointed out by my hon. friend Shri Sidhanti, most of the people come from rural areas. It is no good granting them some small pieces of land if these additional facilities are also not provided. Then, there is need to start more sainik schools and increase the recruitment centres for all schools at all eastern, southern and western States to bring them on a par with North India.

I would like to caution the Government in regard to their recruitment policy. Even at the highest ranks it is not always safe to allow the present position to continue. Too much of dependence on certain areas only is not correct. We do not want anything to be reduced there, but so much more has got to be done in regard to other areas also. It would be possible for

the Government to make all these concessions and develop the defence forces only when they have plenty of money. Parliament has been unanimous and enthusiastic in granting money to the extent of Rs. 900 crores. We are asking for economy cut in regard to civil expenditure. Just as the Government provides for expenditure, they should also provide the necessary staff, necessary cells in every one of their departments in the defence administration whose duty it would be to see that the maximum possible economy is effected at the stage of making up their demands, at the stage of spending them and also examining and seeing that no wastage is incurred

If this effort is made simultaneously with the other effort of building up our own defence forces, I am sure it would be possible for the Government to save easily Rs. 100 crores and that Rs. 100 crores can be utilised for providing all these additional facilities for the existing defence forces and also to provide for additional ordnance factories.

Lastly, it is high time that my hon. friend, the Minister of Defence would begin to give us periodically reports about the manner in which the recommendations of General Henderson-Brookes are being implemented on the borders. We have not had any report at all. I was expecting that a report would be submitted. I at least expected that there would be a separate chapter in this annual report. But it is not provided there. Therefore, I want that they should look into this matter especially in regard to the strategic areas.

I am very glad, my hon. friend, the other day, was cautious enough to say that there are certain aspects of defence which have to be answered only by the Minister of Foreign Affairs. Similarly, there are certain aspects of foreign affairs which are within the special province of the Defence Minister. That is in regard to the stren-

gthening of our border defences especially in Assam, on the Pakistan borders, here from Rajasthan right up to the Himalayas. The eastern border especially has been neglected so far as communications are concerned. Therefore, I hope my hon. friend will pay attention to these things that the country places before him

Mr. Deputy-Speaker: The hon. Defence Minister.

Shri Sham Lal Saraf: Sir, the hon. Speaker said that the Minister of Defence would be called at 3-15.

Shri Y. B. Chavan: No. at 2-45.

Shri Narendra Singh Mabida (Anand): Sir, I have sent in my name. But I have not been called. Last time also this happened

Mr. Deputy-Speaker: I am sorry the Defence Minister.

भी जिल नारायण : भाज हिमालय की बोटी से लेकर सारेदेश में जो जासूस खूम रहे हैं उन के बारे भी भ्राप कछ जवाब दें।

Shri Y. B. Chavan: Sir, I will answer the question raised by the hon. Member, Shri Sheo Narain also (Interruptions).

Mr. Deputy-Speaker, I must express my gratitude to the hon Members who participated in this debate in a constructive way and I am sure the way the defence debate was conducted here is certainly a tribute to the Parliament and a tribute to the armed forces too. I join all the hon. Members who have paid tribute to the valiant armed forces of this country who stood the test of the time last year when they had to face the Pakistani aggression.

Sir, 1965 will go down in the history as a critical year which provided an opportunity for the armed forces to face the crisis (Interruption). And, it would certainly go down in the history in a glorious way. It also provided a test for the political leadership of this country, and here I must, in all humility and gratefulness, make a mention of our departed leader. Shri

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Lal Bahadur Shastri, who provided that necessary determined leadership to the country faced with crisis.

As far as the debate is concerned, I would certainly go to some of the detailed points a little later, but I must say the context in which the debate has taken place is certainly somewhat significant. I have been replying to the defence debate for the last four years. This is the fourth occasion when I am standing in this hon. House to meet some of the arguments and explain the defence policy of this Government. This year the context is somewhat different. In the first place, there is the atmosphere of confidence in the armed forces. Both the army and the air force had to face difficult times, but the valiant manner in which they gave account of themselves is certainly a tribute to them. Certainly it was an opportunity for them too.

Looking back to the development of the defence forces in the last 18 or 19 years, normally we had to depend upon the experience of the Second World War and the knowledge of wars fought in history in different parts of the world. This certainly was an occasion to draw our own lessons in the terrain of our own country and a country which is nearer to us. As one of the hon. Members, Shri Indrajit Gupta, asked yesterday, have we availed of this opportunity to learn lessons out of this experience? I would like to assure the hon. House this opportunity has been well availed of by the armed forces and we have learnt our lessons.

But we have certainly tested our army leadership, we have tested our equipments, we have tested our leadership, we have tested our training methods. And, generally, I should say, our training methods have stood the test of the time. That certainly has strengthened our confidence in our training methods as well. At the some time, I must say, we

certainly found certain definciencies. It will be wrong for me not to mention that we did find some deficiencies and we will certainly try to remedy those deficiencies in times to come. This is going to be a continuing experience and a continuing process of learning things.

The other thing, which Is very important and which has certainly some sort of long-term bearing on our plans and thinking in this matter. Is where we had to face certain political attitudes of friendly countries during this crisis.

When the aids were stopped suspended, naturally we had to think as to what should be our attitude in this matter. I must say that some of the hon. Members did make a montion that if the aid had stopped and war had continued we would have had to stop fighting within a weeks possibly. Possibly they misinformed about the strength of our country, I do not say that would have been able to fight indefinitely in all the sectors, but the policy that we have adopted in this country in defence production and the building up of industry in our own country has certainly given us some which basic strength would have helped this country to carry on this struggle, if called upon to do so.

But one lesson we have learnt, and I think that will be a permanent lesson for this country. As far as defence production is concerned, as far as production of weapons and necessary equipments is concerned, ultimately we will have to depend on ourselves and nobody else. Therefore, the strategy of production, which is part of the general defence strategy in our country, which was laid down before, has been vindicated by our experience. I know that it is very easily said than done that we must be self-reliant.

Self-reliance has been accepted. But, at the same time, we ought to think about modernisation of the

system, standardisation of the weapon system. Some of these eatch words are very easily and very frequently used in this debate. Some hon, Members say that we are still having a khichri of different types of aeroplanes. I must admit it; yes, it is true. But I do not see any other alternative to this. Really speaking, the principle of standardisation can be practised and implemented only if you are self-reliant in the field of production, you can produce what you want, you can produce what you need and what you require. If you want to standardise a particular weapon system in a certain manner, then you must be in a position to produce all those elements in your own country. Therefore modernisation and standardisation ultimately depend upon the diversification of the industrial and further modernisation of the industrial base in this country. The aeronautics industry in our country is still in its infancy. We have to develop it.

May I say why we have got different types of planes? This vast country has got to be defended in different sectors. The terrain is different, the climate is different and the problems of defence are different. When you take into account these different problems, the roles differ and when the roles differ the planes have to be different. A variety of planes have to be introduced. Even in the case of transport aeroplanes-I do not go into fighter planes—the type of aircraft that you would need for transport. purposes in Ladakh will not necessarily be the type of transport aircraft that you would require in Rajasthan, for example, or possibly it may not be the same type of aeroplane that will be used in the hilly terrain of NEFA for example. Indeed, the roles differ and, therefore the types of planes will have to be different.

Then again, some hon. Members have referred to the frigate that we are building at Mazagoan Docks and MIGs that we are producing with Russian collaboration and said that they are going to be obsolete by the

time they are ready. I must say that they are misinformed about it. Of course, what they basically think is right, Technological development is proceeding so fast in the world that any new development in the manufacture of aeroplanes by the time it is incorporated and the plane reaches the production level, it becomes obsolete in the sense that somebody else has gone ahead. In that sense, yes, we may be lagging behind. But we have to accept that modernisation of planes in this country has ultimately to be judged by our own requirements in this country. Therefore, the MIG 21 that we are producing in this country is going to stay in the seventies this country. I have no doubt about it. By that time, somebody may produce Mach-3 or Mach-3 plus, but the type of aircraft we are producing, MIG 21. I have no doubt will remain in this country for the purpose for which we produce it for at least a decade. I say that it will remain in use in the seventies in this country.

So, in the case of frigates too. It is true that at the rate at which we are going, the first frigate will be in our hands sometimes in 1970 or 1971. While deciding to go in for this type of frigate we have taken into account the type of technological development that is going on in this particular line and how long this will be uble to do the necessary service to our Navy. I have no doubt that these frigates will also remain in service in the seventies. What will be the requirements in eighties will depend on what developments take place in seventies.

The weapon system also changes over a period of time. We find from the different forces in the world, in different countries, that there is some sort of change in the weapon system practically every ten years, and to establish that change in the weapon system takes further time. People sometimes feel or ask why is it that we are not buying or getting these things. I would like the hon. House to recognise one basic fact. The sophisticated weapons required for the defence forces are not just available

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anywhere in the market. Even if you have got the necessary foreign exchange you just do not go and purchase these things in the market. You do not just go and take them off the shelves of those countries. There are political aspects that are taken into account before deciding whether give those equipments or not. It is not enough that you ask for it, it is not enough that you have got the capacity to purchase it; it is necessary that the other party must be willing to give it to you. Therefore, while talking of these equipments and modernisation all these political factors have also to be taken into account. After the experience of the last war, it is not enough that the urmy alone becomes realistic in these matters. I would like this House also to be a little more realistic in these matters. We must know what is feasible, what is possible and what is necessary.

All these things have to be taken into account while offering suggestions or offering criticisms. Criticisms are welcome. Looking at all these factors and the steps that we have taken for the last two or three years-while I do not want to create a false sense of security, at the same time, I do create a false sense want to panic either in this House-realistically speaking I should say that we have added to the striking capacity of the air force, and we have added some more fire power, striking power in the different branches of the army also. And if the army is again called upon to face any aggression from whichever side, I have no doubt in my mind that it will again repeat and give a good account of itself,

Sir, I would just like to give a sort of analysis of the defence budget, I am sorry, we could not give these in the Report itself. We ought to have given them in the Report. I accept some of the criticisms made by the hon. Member, Shri Nath Pai. It sometimes happens that we become conscious of some of the difficulties when some fresh mind is applied to the problem. Being 24 hours in it we sometimes do not see some simple

mistakes. We will try to give this analysis next year.

There are two aspects of the defence budget. If you look at the figure for 1966-67, it is Rs. 918 crores. If you go by the services, the army's requirements would be about Rs. 600 crores. Navy's about Rs. 30 crores and Air Force's about Rs. crores; non-effective, that is, pensions etc. about 23 crores, making in all Rs. 797 crores. The capital outlay defence comes to about Rs. 121 crores. This is the Service-wise distribution of expenditure. But if you go combine all the three services together. according to the different types of requirements-I have got this analysis made and it comes to this:-the expenditure on pay and allowances for all the three services comes to about Rs. 253 crores; rations, which is in addition to the pensions etc., allowances that are made, rations etc. come to about Rs. 64 crores. Clothing and fuel, not the fuel for transport purposes, comes to about Rs. 9 crores. These are the items of the general recurring expenditure.

15 hrs.

The other amenities—domestic accommodation, medical services, pension and miscellaneous amenities—come to about Rs. 75 crores, of which I must say it is rather difficult to classify the medical services because the medical service is not really an amenity as such; it is also necessary to keep the armed forces fighting fit. So, this is not purely an amenity but it is also a service requirement as such.

The expenditure on movement, which is necessary for development as also for training purposes, comes to about Rs. 57 crores. In this, supplies which is a more important thing, capital investment, plant and machinery for factories etc. comes to about Rs. 294 crores. Supplies, that is, equipment, necessary machinery for production etc., comes to about Rs. 294 crores.

So, if you see, generally pay and allowances, rations, clothing come

roughly to one-third and supplies, that is, capital investment for equipment, comes to one-third.

Shri Indrajit Gupta (Calcutta South West): What about research and development? Nowhere.

Shri Y. B. Chavan: Research and development and inspection comes to Rs. 19 crores, I know it is a small amount; it works out to a very small percentage of the total expenditure, but there again there is no unwillingness on the part of Government offer money. In the case of scientific development and reasearch work it is not merely the money that helps. We must develop gradually the capacity to absorb the expenditure also. Sanctioning money and merely building new buildings for research work is not research expenditure. You must have the necessary technical personnel and we must also provide them the necessary technical development to make use of those funds. I would like hon. Member. Shri Indrajit Gupta, who offered this crticism to find out whether there is that healthy growth in this particular expenditure or whether we had reached a stage where we are not giving the additional amount that is required or whether they are growing. The growth, will have to be very gradual; otherwise, it cannot be a growth, it will something wrong. So, this expenditure is gradually growing. We are taking more and more projects and more and more important propositions for research work. Personally I have reason to believe and to be satisfied there is that natural rate of growth in development and research work.

Maintenance of installations is Rs. 38 crores and capital works—new construction of airfields, dockyards, factories, depots etc.—is about Rs 93 crores. I am giving this general expenditure for the information of the House so that they can know what exactly is the composition of the expenditure of the Defence Budget; not marrely on the manpower.

Really speaking, normally in most of the modern armies, if you see the

modern armies of the more advanced countris, the expenditure on supplies is bigger. That is how become more modernised and I find. in our own expenditure also, there is that trend, namely, that the expenditure on equipement and supplice is growing. This is a sign that the army is becoming a little more advanced, more modernised, mecanised, more scientifically thought of and organised. That is one point that I am trying to make. My purpose in giving this analysis of the expenditure is to emphasize this one particular aspect of the problem.

Having said so much I would like to go now to some of the criticism that was offered. That is very welcome criticism because that provides me an opportunity to explain Government's point of view in this particular matter. One of the very constructive speeches I heard yesterday was from the hon. Members, Shri Krishnapal Singh, and Indrajit Gupta. I remember have replied to some of the points that they have made in my previous speeches also, but repetition is sometimes good for my purpose or possibly for those who have made this criticism.

The point made was that there should be a unified command. People think on these lines because they have heard that a unified command is introduced in the UK, by the recent reforms that they have introduced in their administrative matters. Maybe, it is accepted by some other so-called advanced countries.

Shri Krishnapal Singh (Jalesar): USA also.

Shri Y. B. Chavan: Our own experience shows-at least I can go by experience in personal my own matter-that have we this country reached in this vet when we can have the luxury of imitating some other country in In those this particular matter. countries all the three services are manner. developed in a balanced There is some sort of balanced deve[Shri Y. B. Chavan]

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lopment of all the three services-Army, Air Force and Navy-in those countries and perhaps it would be good to have one person selected from any service and to make him the Chief of the Defence Staff leave the matter entirely to him.

Political conditions also differ from country to country. In our own country it is a patent fact that all the three services have not yet reached an equal stage of development. The Army is the oldest service-naturally, it has to be the oldest service, because traditionally it was the army that was considered to be the real armed forces. Our Air Force is a recent service, but 1 must say that it has made very rapid growth and it has justified its growth also in the last 16 years, The Navy, though it is an old service, is still lagging in its growth. I was very happy yesterday and today when I heard very able speeches from wo hon. Members who advocated the cause of the Navy. I was happy that there was somebody to look after the Navy in this House. I will come back to the question of the Navy again.

I am only mentioning that the development of the three services is rather in an unbalanced way and, therefore, this idea of a unified command is something which we cannot just think of now and, maybe, for a few years more. If from the development point of view and also political considerations we can reach this stage, possibly we can think of it.

At the present moment are handicapped because there is no unifled command? That is another aspect which has to be thought of. Is there any handicap in carrying out the defence policy only because there is no unified command? The highest technical advisory body that the Government has, is the Chiefs of Staff Committee which is presided over by the seniormost member of the service. At present the Chief of the

Army Staff is the seniormost member who presides over the Chiefs of Staff Committee which advises both the Defence Minister and the Emergency Committee of the Cabinet. It is also serviced by other sub-committees and expert committees. It is not just in an academic manner but we have seen the functioning of these bodies in the crisis of the last war and I must say that it has worked well. If the experience is some test, then I must say that I do not think that at the present moment, not only at the present moment circumstances. under the present any change in the present set-up is called for.

The other point that the hon. Member made was about the intelligence system and equipment etc. gence is very often discussed in this honourable House and from time to time I have had occasion to give some of the explanations. As I said, certainly there is an improvement in the intelligence work and in the intelligence system; but I can say that as we do in the case of other equipment and other serivces, the intelligence system also is a very delicate instrument and it takes a long time to develop. I cannot say that I am per cent satisfied with hundred done. It will have what we be a dishonest statement to make to this honourable House; but I can only say that we are trying to find out what better methods we can introduce and how we can better or improve system. In the intelligence our light of the experience that we had in the 1962 campaign and in the light of the experience that we had in the 1965 campaign, we are certainly taking some steps. I hope if we pursue this matter with the energy and vitality that we have been showing during the last three years, probably we may reach a stage, not in the far instant future. when we can say that we have got certainly a foolproof Intelligence organisation in our country. But I must say we have to be very watchful and careful in this particular aspect to develop this Intelligence system.

The other point that the hon. Member, Shri Krishnapal Singh, made was that there were a number of more casualties. I should say 'yes'. But when we use the word or 'less', it is always a comparative statement. When this statement was made, I tried to find out what it was being compared with. I find that these comparisons are made with figures and percentages arrived during the Second World War. The Second World War was fought for long four to five years. It was a prolonged war consisting of battles in different parts of the world under different conditions. Those figures and those percentages are now being compared with the war which was fought very intensely in 20 to 22 days.

Shri Krishnapal Singh: I said, in proportion.

Shri Y. B. Chavan: I have got some study made of this and I can yes, certainly, as far as officers' death-rate is concerned, it is somewhat more. But that is the that our officers this time led the army. We had a feeling in previous times that we have got the officers' cadre but ultimately it is the army who do the job. It is the who make the army. This is the proof of the capacity of the officers to lead the army in difficult times and the youngmen of this country who offered themselves as their career for army commissions, etc. They did a marvellous job and you and I have every right to be proud of this. I do not want to burden this House with all the details of percentages other things. The rate of recovery in the hospitals, the rate of invalidment, all these things, are being looked into. We find that we have certainly greater percentages even when compared to the Second World War. Let us not forget again that

this 22-days war was not fought in that sort of a luxury, fight for two hours and rest for four hours. It was an intense fight on all fronts day and night. It was a sort of continuous war. Therefore, some casualties are there, more casualities perhaps—I do not want to hide that fact because it is there. I thought an impression will be created as to whether there was any weakness for casualties. But I should say that there was an attitude to sacrifice and to fight valiantly.

Now, I would like to go to the question that was raised by Shri Indrajit Gupta. He had mentioned about the use of army in aid of civil authorities.

Shri S. M. Banerjee: You better don't touch this point.

Shri Y. B. Chavan: I am not trying to refer to it in a controversial way. I can assure you of that.

It is on very rare occasions that this is being done. It is a painful duty for me if we have to agree to do that. Normally, the army is to be used against the enemy. But I would also, at the same time, say that civil authorities consist not only of Government but the civil authorities consist of the leaders of civil political parties too. It is the responsibility of both these forces. I am not talking in a party spirit....

भी मधुलियथे (मृंगेर) : "एषा-रिटीख" में राजनैतिक दलों के नेता कैसे मा गए ?

Shri Y. B. Chavan: Ultimately, even those who are in Opposition are potential governments. What is the meaning of General Elections? It is an invitation by the ruling Party to the Opposition to defeat them. This is an invitation to them.

भी नवु लिमये : मगर इस वस्त तो विरोधी नेता सिविल एवारिटी नहीं हैं। 1183

Shri Y. B. Chavan: Of course, I know this point was raised in all sincerity and, therefore, I am, as a lover of democracy, raising this question. I can tell you I am the most unhappy person when the army has to be called to deal with our own people.

भी मधु लिमबे : मैं ने मंत्री महोदय की बात सुनी है, लेकिन एथारिटी उसी को कहा जायेगा, जिस के हाथ में पुलिस हो, दमन के साधन हों।

Shri Y. B. Chavan: It is the most unhappy task. It is a very painful duty but it is a duty ultimately. Certainly, you can have agitations by all means-it is your fundamental right; nobody can object to it-but let us observe the rules of the game, the game of running a democracy in this country. That is all I can say.

One or two other suggestions that were made were that we should not have any sort of complex as to from where we get the aid and that we should always have alternatives. As far as the aid is concerned, both in the economic field and in the military field, we are looking to all sides. We are not suffering from any complex in this matter. From wherever we can get the aid and whatever we can get from friendly countries, we are always willing to do that. We are not misguided and we have no complex in this particular matter.

I have referred to the question of R & D budget which was raised by my hon, friend Shri Indrajit Gupta. The question that was raised was about Navy. It is quite true that we have not been able to do as much as the hon. Members of this House wanted us to do. But I can tell them the general formula, the general timetable for building up the army, the navy and the air force. You can perhaps build an army within two years if you get the necessary equipment for it. You can build an air force within five years. In order to build your navy, you will have to think in

terms of decades. It is a very slow growth in the case of navy. I can tell the hon. House that we have certainly taken definite essential steps in this matter of acquiring more ships, of acquiring submarines and of building ships. But this is just the beginning. This is only the first step towards the second step and to a further step and further progress will take some time. The expenditure of this year does not reflect all the efforts that are made because that expenditure is spread over a longer period. So, the hon. Members may not be guided merely by this fact that the expenditure on navy has gone from Rs. 20 crores to Rs. 30 crores and, therefore, we are not doing anything. That is the easiest conclusion to reach and that will be misleading. I quite agree as I have myself said in this House that our navy consists of a large number of older ships and they need to be replaced. But here again we went on begging from different countries and we did not get what we wanted. It is not a question of unwillingness on our part. It is a question of making a systematic effort for a long time and that sustained effort is going to help to build the navy.

I must make a mention here that I am not trying to reply to every point that is made by the hon. Members here. I am only touching important points and some of the good suggestions that have been made. About other points that were made by individual hon. Members, as my usual practice is, I will try to communicate with them and tell them what steps we are taking and I will ask them also to further communicate with me. Now, I am only trying to meet some of the important points which affect the fundamental policy of Defence.

I heard with interest the speech of Dr. Ram Manohar Lohia. I am glad that he is present in this House. I am not trying to reply in the spirit of replying only. I try to be somewhat frank about it.

डा० राभ मनोहर लोहिया (फर्ड-खाबाद) : जरा धौर ग्रागे बढ जाघो ।

Shri Y. B. Chavan: He is one of the farsighted minds of this hon. House, not only of this House but of the country. I have got all respects for him. I have looked to him as our leader in the 1942 days.

डा० राभ मनोहर लोहियाः वह बाज भी हमारे साथ बा जायें । इस से उन का भी भला होगा बौर हमारा भी भला होगा ।

Shri Y. B. Chavan: I am coming to that point.

Unfortunately my complaint is that—I would request his indulgence to take note of that—the farsighted mind is so much absorbed in itself that it does not take notice of other minds.—(Interruptions).

My point is this. Yesterday he made very interesting speech which should catch very fine sentiments of He says, "what is the patriotism. function of a Minister; really speaking, the Chief of Staff can function; the President can give some signals from the Rashtrapati Bhavan and the Army and Air Force can go on". I am not arguing in a legalistic manner or in a constitutional manner. Really speaking, I understood what his implication was: are we making any effort in the political orientation of the Army; are we giving the necessary patriotic motivation to the Armed Forces? This is what I have understood him to have meant. He was not criticising a Defence Minister or he was not criticising the Cabinet system as such. His suggestion was: are we doing anything to give the necessary political motivation for the Army? In that context, he mentioned very popular name, Jumbo Majumdar. It is a very respected name in the Air Force. I can tell the hon. Member that it is a very respected name. I was just discussing this with an Air Force officer this morning; he said that he was a very respected man; he was a very good pilot,

etc. He was a good pilot, but there were many other good pilots too; probably they did not meet Dr. Lohia.

डा० राम भनेहर लोहिया : वह संबेजों से लड़ने के लिए तैयार या उस जमाने में । वह महितीय भादमी था।

भी सञ्चल्त राव चह्नाण : मैं ने माना है। वहीं मैं कह रहा हूं।

I like that man. I want to tell the hon. Member from my own personal experience that, when he was functioning as the leader of the 1942 movement, I was functioning as a worker, as a volunteer at the district level. I know some of those boys who worked with me then and who are now officers in the Air Force. What I am trying to say is that the hon. Member's categorical statement, the blanket statement that the Army of today is the same that was there eighteen years before, is fundamentally wrong.

डा० राम मनोहर लोहिया : कोई फर्क नहीं माया है, कोई फर्क नहीं हुमा है।

जपाध्यक्ष भहोदयः घाडंर, घाडंर। डा० राम मनोहर लोहियाः घाप बतला दीविये क्या फर्क हुमा है।

भी यशवन्त राव चहुना : कुछ फर्क नहीं होगा । माप मायेंगे मेरी जगह ।(स्यवमान) ।

It is not a question of my going away.

15.21 hrs.

[Mr. SPEAKER in the Chair]

डा० राम मनोहर लोहिया : मैं दैसे ग्रासकता हूं।

श्री यशवन्त राव चह्नाण : प्राप मार्थे मैं जाने के लिए तैयार हूं।

श्री मौर्ष (घलीगढ़) : चमार घंगी ग्रंग्रेज भी नहीं लेता या, चमार घंगी को ग्राप भी नहीं लेते हैं। डा॰ राम भनोहर लोहिया : कोई चमार भंगी रसोइयां नहीं है ।

Shri Y. B. Chavan: My only point was this. Maybe, it is the same; from the social angle, things have not changed. If that is the suggestion, I may accept it. But that is also a reflection not on the Army itself. Army again is a reflection of the country as a whole. Really speaking, the most important point, which Mr. Indrajit Gupta made yesterday was this: a new bond has been created between the Army and the country today. What does it mean? It means that the Armed Forces of this country have become the real representatives of the people. If there are certain deficiencies in the social life of this country, probably they are reflected in the Army, but the Army is not to be blamed for that. I can certainly assure the hon. Members that, in order to provide the necessary national orientation, the patriotic orientation-I cannot say political orientation because if I say political orientation and if I try to orient, I might try to do Congress orientation which is a bad thing today

Shri Hari Vishnu Kamath: No party orientation.

Shri Y. B. Chavan: That is why I say national orientation, a patriotic orientation which is more essential...

Shri Hari Vishnu Kamath: We want that.

Shri Y. B. Chavan: I would like to assure this hon. House that the Army Headquarters, supported by the Government, have undertaken an intensive programme of providing this motivation and orientation. In what way those people who fought in the last war are less patriotic than the so-called other patriots of this country? They are equally patriots. People do not easily go and give up their lives for the country in a way in which they did.

डा० राम मनोहर लोहिया : वह भी करते तो भण्डा होता । Shri Y. B. Chavan: As I said, I am not trying to reply in a controversial way. The hon. Member has made certain points and I thought that I must make my own points. Nothing more than that. We can still differ. I think we are in this hon. House because we differ

डा० राम मनोहर लोहिया : क्या कहरहेही। जरासोचसमझ कर बोलो क्या कहतेहो।

मध्यक्ष भहोबय : इस तरह से कुछ नहीं हो सकता । कभी किसी वक्त हो गया यह दूसरी बात है ।

डा० राम मनोहर लोहिया : घपने मुंह से कह चुके हो कि घंग्रेज की लड़ाई हराम की थी घन उसे कह रहे हो कि हलाल की है। जरा सोच समझ कर बोला करो । हराम को हलाल कह रहे हो।

Shri Y. B. Chavan: I have no capacity to convince. I am not trying to convince anybody. I am trying to put my point of view. (Interruptions).

डा॰ राम मनोहर लोहियाः कल उसे हराम कह रहे ये भीर भ्राज हलाल यह रह हो।

There were other points made. Another good speech that I heard yesterday was that of Mr. Nath Pai. He made a mention about nuclear force. He used a very picturesque phrase, nuclear Brahmacharya. I do not want to go into the meaning of Brahmacharya and other things. I would generally mention that as-pect. As far as China is concerned. I am coming to the immediate task country, the immediate of this threat the country has to face. What type of weapons we should have naturally depends ultimately on what is our assessment of the threat the country is going to face. Ultimately what you propose to do must have some relation to the troubles or threats you have to face in days to come. I cannot say that there is no Chinese nuclear threat in a long range. It is there. But this question of nuclear threat has certainly some relationship with the world peace problem as a whole. It has also that angle; that dimension has to be taken note of. If I have to ask for funds as we are discussing Defence in this country. (Interruptions).

I am coming to the specific problem.

I have no doubt in my mind that the immediate and urgent threat to this country from the Chinese side is by the conventional weapons. That is the immediate threat. The urgent and realistic threat to this country from the Chinese side is of conventional weapons. Whatever resources we have must be used and utilised wisely. When I have an urgent and immediate threat from conventional weapons, how can I come to this hon. House and say, "well, spend your money in other fields". (Interruptions).

This is an important branch of science and we should see whether we are making efforts to build up the technical competence in this field. I must say that this country is very well aware of that. The Atomic energy Commission and other allied organisations are doing necessary researches in this field to build a technical competence in that branch of science.

Shri Hari Vishnu Kamath: It can be used for both peace and war.

Shri Y. B. Chavan: Naturally it has to be used for peaceful purposes. So there is no Brahmacharya as far as science is concerned. As far as the technical competence is concerned, as far as the knowledge in that field is concerned, it is being built up. I can humbly state that I have no doubt in my mind that the Government's policy about nuclear weapons is a wise policy, a correct

policy. a policy which we should honestly pursue. (Interruptions).

Shri U. M. Trivedi (Mandsaur): Do not put a dam on the progress.

Shri S. M. Banerjee: Because you are not a Brahmachari

Shri Y. B. Chavan: 1 am sorry I am exceeding the time. I would mention the important points and conclude.

What is the present position that we are facing in this country? We had this conflict with Pakistan. Then, there was the Tashkent Declaration or the Tashkent agreement. There are certainly some conditions after the Tashkent Declaration. The Chinese threat also continues and continues in a rather more menacing way.

What is our assessment about We must look to some Tashkent? conditions before Tashkent. had happened was that the relationship of Pakistan and India had become so tense that it had reached a stage when the Armed Forces of both the countries were fighting with each other. It had reached a point of no return in the relationship between both countries. Tashkent has given an opportunity to both the countries ...

An. hon Member: To return back.

Shr Y. B. Chavan:... to return back from the armed conflicts, an opportunity to keep up peaceful relationship. I have no doubs that if this opportunity is willy-nilly or deliberately thrown away by any country, the consequences of it on both the countries will be terrible, and I have no doubt about it. No country plans for war. I think in the modern world every country plans for peace but peace with preparedness. So, naturally, when this opportunity came, we had to accept the position.

But at the same time we cannot forget what is happening after Tashkent today. Certain new realities are

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[Shri Y. B. Chavan]

appearing on the horizon. We know that China never liked Tashkent because Tashkent was a sort of reversal of the policy that they want to follow in the world, and particularly in this part of the world. If I may say so, the Tashkent Declaration was a sort of slap in their face. But today what we find is that they are trying to incite Pakistan. From the statements and speeches that we hear from some of the leaders of Pakistan, it seems that there is a growing element in Pakistan which does not like Tashkent

Shri J. B. Kripa'lani (Amroha): It began with the signing of the Declaration.

Shri Y. B. Chavan: That may be so, The Chinese are, really speaking, trying to fish in troubled waters nd trying to interfere on Kashmir which is entirely our own internal question.

An hon. Member: That is right.

Shri Y. B. Chavan: It is in the interests of Chinese policy to weaken the forces which led to Tashkent, and it is, therefore, that they are trying to weaken or trying to take away or persuade or tempt Pakistan away from Tashkent. I hope and trust that the Chinese do not succeed: I hope and trust that the Pakistani leadership sees the truth of the game and does not fall a victim to this thing, because peaceful relation between these two countries is in the interests of both the countries. What both the countries need is economic development. What both these countries need is the development of the human material in their countries, and this can be done only on the basis of peaceful relations between these two countries.

As far as we are concerned. I have no doubt in my mind that we want to stand steadfast to the Declaration of Tashkent.

Shri J. B. Kripalani: Whether they do or not.

Shri Y. B. Chavan: But I must sav at the same time that we cannot be complacent; if there are any forces which are going to attempt to cow us down to any position, possibly. they are 'counting without the hosts' as they say. This country would not be forced into accepting any position which it cannot accept. That position will have to be maintained. But we shall have to keep in mind that the threat of the Chinese does continue, and it continues in a more menacing way, as I have said, because they are where they are, and their tendency to fish in troubled waters was repeated again in 1965 when the Pakistan aggression was on. made a childish attempt at sending us an ultimatum, and a further childish effort to withdraw that ultimatum. The second attempt is going on at Rawalpindi today. It is a tragic thing that the Chinese Armed Forces, the Chinese weapons and the Chinese tanks and the Chinese aeroplanes are paraded on the streets of Rawalpindi, but the comedy of the tragedy is that some of the American weapons which were used, and which were manufactured to contain Chinese are also paraded along with them. Unfortunately, that is comedy of the tragedy of it.

But, apart from that, we have to take a realistic picture of this thing, and quietly: I would request this House that after the experience of the last conflict with Pakistan, after the brave work that our soldiers did, after the confident and able manner in which our Army was led last time, we should watch these developments with wide 'awakeness', and I agree there. But we should not allow any excitement or any panic. We should behave as a great nation, a dignified nation and a powerful nation. That is the only request that I can make to this House.

Mr. Speaker: I shall now put the cut motions to vote.

All the cut motions were put and negatived.

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending 31st day of March, 1967, in respect of the Heads of Demands entered in the second column thereof against Demands Nos. 4, 5, 6, 7, 8 and 114 the Ministry of relating to Defence.".

The motion was adopted.

[The motions for Demands for Grants which were adopted by the Lok Sabha, are reproduced below—Ed.]

DEMAND No. 4-MINISTRY OF DEFENCE

"That a sum not exceeding Rs. 63,90,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1967, in respect of Ministry of Defence."

DEMAND No. 5-Defence Services, EFFECTIVE-ARMY

"That a sum not exceeding Rs. 5.35,13,88,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Defence Services.

DEMAND No. 6—DEFENCE SERVICES, EFFECTIVE—NAVY

"That a sum not exceeding R₆, 25,81,75,000 be granted to the

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending 31st day of March, 1967, in respect of 'Defence Services, Effective—Navy'."

DEMAND No. 7—DEFENCE SERVICES.

EFFECTIVE—AIR FORCE

"That a sum not exceeding Rs. 1,22,86,09,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending 31st day of March, 1967, in respect of 'Defence Services.

Demand No. 8—Defence Services --Non-effective

"That a sum not exceeding Rs. 19,91,67,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending 31st day of March, 1967, in respect of 'Defence Services, Noneffective'."

DEMAND No. 114-DEFENCE CAPITAL
OUTLAY

"That a sum not exceeding Rs. 1,03,33,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending 31st day of March, 1967. in respect of Defence Capital Outlay"."

15.36 hrs.

RE: MOTIONS FOR ADJOURNMENT
AND CALLING-ATTENTION
NOTICES

BASTAR INCIDENT-contd.

Mr. Speaker: Now, the Home Minister will make his statement.

The Minister of Home Affairs (Shri Nanda): Several adjournment motions

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[Shri Nanda]

and calling-attention notices on the Bastar incident came up in this House on the 28th March. At the end, I was asked by you, Sir, to make a statement. Whatever I say has, of course, to exclude anything which relates to the genesis of the matter or can otherwise come within the ambit of the case before the Commission set up for a judicial inquiry. The inquiry will thus embrace all relevant circumstances which led to this tragic incident.

I believe that the information sought was intended to touch the wider question of the conditions of the Adivasis of the area. An hon. Member from the Opposition has stated that the Home Ministry was responsible for the welfare of the Scheduled Tribes. It is true that at one time the Home Ministry was responsible for the policy and coordination of all tribal welfare programmes....

Shri Hari Vishnu Kamath (Hoshangabad): At one time?

Shri Nanda: But the hon. Member probably was not aware that almost two years ago this subject was transferred from my Ministry to the Department of Social Welfare....

Shri Hari Vishnu Kamath: It is Central Government still.

Shri Nanda:which is now headed....

Shri Hari Vishnu Kamath: Do not pass the buck.

डा० राम भनेहर सोहिया (फर्ट-खाबाद) : क्या कह रहे हैं यह ? यह केन्द्रीय सरकार की जिम्मेदारी नहीं है ?

एकः मान त्रीय सदस्य: गलतवयानी है।

Shri Nanda: May I be allowed to proceed....(Interruptions).

Shri Hari Vishnu Kamth: Come to the point.

Shri Nanda: It is now headed by my colleague, Shri Asoka Mehta. With your permission, he will make a statement on the subject.

There are one or two points regarding which I shall give information to the House now.

The observations made by some hon. Members contained reflections on the impartiality of the judge nominated by the Chief Justice of Madhya Pradesh High Court, who has been appointed to hold an imquiry. May I submit that such statements are totally unwarranted and regrettable? In addition, I would like to add that it is an absolutely unacceptable contention that a sitting High Court judge cannot be trusted to hold an impartial inquiry into a matter concerning the State in which the High Court is situated.

Shri S. M. Banerjee (Kanpur): Why did you advise the U.P. Government then?

Shri Nanda: I would like to inform the House that when this question came up in the Madhya Pradesh Vidhan Sabha on the 28th March, a prominent Member of the Opposition who was one of the sponsors of the adjournment motion....

An hon. Member: Jan Sangh.

Shri Nanda: ... made it emphatically clear that his party had full confidence in the judge of the Madhya Pradesh High Court who had been appointed to conduct the inquiry.

भी हुकम बन्द कछशय (देवास) : प्रध्यक्ष महोदय, माननीय पटवा जी का केवल इतना भाषण पढ़ कर सरकार प्रपाना पक्ष मजबूत करना बाहती है । उन्होंने यह भी कहा है कि राष्ट्रपति शामन वहां लागू होना चाहिये । पूरा वक्तव्य सामने भाना चाहिए ।

Shri Nanda: I quote the relevant portion of the speech of Shri Sunderlal Patwa:

> "भी सुन्दरलाल पटवा : ग्रध्यक्ष महोदय, मुख्य मंत्री जी ने जो प्रभी कहा है कि हाई कोर्ट के न्यायाधीश पर हमारा विश्वास नहीं है हम बिलकुल जोर के साथ कहना चाहते हैं कि यह बात गलत है । हमारा पूर्ण विश्वास है कि वह जांच न्या-यिक रीति से करेंगे।"

श्रीहरूम चन्द कछकाय: उन का पूरा वक्तव्य पढ़ा जाय जिस से कि सारे तथ्य सदन के सामने द्या सर्वे।

ध्यस्यक्ष महोबय : धव धाप बैट जाइए न । जब धाप की बारी धायेगी तो मधाल पूछिएगा ।

Shri Hari Vishnu Kamath: The Home Minister is addressing Parliament. He cannot take shelter behind what happened there in the Vidhan Sabha.

श्री हुकम चन्द कछ बाय : उन का पूरा वक्तव्य पढ़ा जाय । उन्होंने यह बात भी कही है, यह भी मांग की है कि राष्ट्रपति श्रासन लागू होना चाहिए ।

श्री शिव नारायण (बांसी) : ग्रध्यक्ष महोदय, ग्रगर यह लोग सुनना नहीं चाहते हैं तो मैं होम मिनिस्टर से प्रार्थना करूंगा कि वह बन्द कर दें (व्यवधाण)

Shri Nanda: As a matter of fact, no Member of the Opposition in the State Legislature expressed any lack of confidence in the Judge who has been appointed. I may also inform the House that while parts of Bastar have been notified as scheduled area, Jagdalpur itself does not constitute a scheduled area. (Interruptions),

Before I close, I would like to mention that the Chief Minister, Madhya Pradesh, received information about the death of Shri Bhanjdeo in the afternoon of the 26th March.

श्री बागड़ी (हिसार) : कितने दिन के बाद ?

Shri U. M. Trivedi (Mandsaur): That we do not believe. He is the greatest prevaricator that we know.

Shri Nanda: He immediately decided to order a judicial inquiry and contacted the Chief Justice of the Madhya Pradesh High Court at Jubbalpore requesting him to appoint a High Court Judge for the purpose. At 5 p.m. the same day, he made a statement in the Vidhan Sabha announcing his decision to have a judicial inquiry made by a High Court Judge.

In this context, it is regrettable that an hon. Member....

Shri Hari Vishnu Kamath: Murder in the morning, statement in the evening!

Shri Nanda:of the Opposition should have thought it fit to make serious insinuations against the Chief Minister of Madhya Pradesh.

Shri S. M. Banerjee: He must resign.

Shri U. M. Trivedi: He is a hopeless fellow. He must quit. He is the greatest liar that ever lived.

Shri Nanda: I am sure all of us will deplore this flagrant abuse of the privileges and the immunities of this august House particularly when the Chief Minister had already announced the setting up of the Commission of Inquiry.

I have to say this that while we all are very distressed at what has occurred. we have to proceed within the rules and the Constitution and whatever is applicable to this matter.

Mr. Speaker: Shri Asoka Mehta.

Shri Harl Vishnu Kamath: Planning Minister!

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15.441 hrs.

PAPER LAID ON THE TABLE

STATEMENT re: WELFARE WORK CARRIED ON IN BASTER DISTRICT

The Minister of Planning and Social Welfare (Shri Asoka Mehta): On the previous occasion, some Members of the House had shown interest in the social welfare work carried on in Bastar district. So a report has been prepared and with your permission, Sir, I place it on the Table of the House. [Placed in Library. See No. LT-5943/86].

It is a comprehensive picture of what has been done in Bastar district.

Some hon, Members rose-

Mr. Speaker: This is about what has been done—I suppose about the welfare of the tribes.

Shri Hari Vishnu Kamath (Hoshangabad): In Bastar or all over India?

Shri Asoka Mehta: In Bastar district only.

Shri U. M. Trivedi (Mandsaur): The murder part of the social welfare work? Or what was it?

15.45 hrs.

RE: MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES—contd.

BASTAR INCIDENT-contd.

Shri Ranga (Chittoor): My hon. friend wanted us to believe that the responsibility of the Home Ministry was over once the social welfare side of it was transferred to the social welfare department.

Shri Nanda: All.

Shri Ranga: If he is prepared to amend his attitude to that extent, then there is a regular responsibility placed, on the Home Ministry in regard to their welfare which includes their political position also, their economic

and social status, their general status. That special responsibility was placed clearly on the Home Ministry; and for the past two years—it is—clear now by his admission and what is implied in it—the Home Ministry had washed its hands off this and everything was attended to by the Social Welfare Minister; therefore, all the petitions that were being sent by the late Maharaja and the masses there and the pleading that they had made before the Government were not attended to. That is the only presumption that one can draw....

Mr. Speaker: He can put his question concerning the intimation the Home Ministry had received from the Maharaja of Bastar that he felt concerned or had apprehensions....

Shri Ranga: Thank you for reminding me of what I had said the other day. A few days before that murder had taken place (Interruptions).

Mr. Speaker: The difficulty is this that whether that incident amounts to murder or not is to be determined by the Commission of Inquiry that has been set up.

Shri S. M. Banerjee: Alleged murder.

Mr. Speaker: That has to make a report. Until then we should not try to say anything which might prejudice its inquiry and findings. About that, we have to be careful.

Shri Nath Pai (Rajapur): Let us say 'homicide'.

Shri Ranga: I amend it by saying— What appears to be murder. (Interruptions). My hon. friends opposite may waive their hands. But to me it appears to be murder anyhow....

Shri S. M. Banerjee: It is murder.

Shri Ranga:of the Maharaja who was found dead in his own drawing room with so many bullets in him. According to their admission, it is 3 or 5, but according to us, there were

8 or 9 bullets in his body. And his body was found with all his followers having only bows and arrows and nothing else. That is the reason why I presume that it must have been murder.

Shri Nath Pai: It was murder.

Shri Ranga: Before this thing had taken place, he sent appeals, frantic appeals, to the Government here. Which part of it is for them to say, whether it is the Rashtrapati Bhavan or the Home Minister's office or the office of anybody else. He sent his appeals. In spite of it, they did not take any action. And as for the Chief Minister there, it is clear now from their admission that he had not taken any action. The Chief Minister came into the picture, conveniently or inconveniently for himself, only after the Maharaja was found dead, with all those bullets in him and his followers dead, some say 20, others say 60. We do not know which is true. Now you would caution me and say that it would be for the Judge to find out how many were killed. Anyhow, a large number of them also were found dead. And they were killed, according to me. By whom? It is for the Judge to say.

When all these things were happening the Chief Minister sat tight there. Not as if Bastar was not in the pic-Because the previous Bastar was being discussed and the question was being raised by the Members of the Opposition in the legislature. He was seized of the question, not necessarily with these murders or deaths or any of those things, but of that unrest, of that special situation there which has come to be created, as a result of the measures taken by themselves, the local Government, in regard to the procurement of foodgrains from an area which was deficit in food,

Mr. Speaker: He should formulate his question.

Shri Ranga: Let me try. It was deficit in food and the people were starving, half starving. From them, procurement was demanded. All this was before the Chief Minister and that Government

Then the Chief Minister conveniently came and said, 'I am sorry such and such things have happened. I am appointing a Judge'. With what alacrity! I wish the Government had shown the same alacrity in regard to the more urgent and more emergent things that have faced them. With that alacrity, they appointed a Commission of Inquiry. Then he says 'I am asking the Chief Justice of the High Court to nominate a High Court Judge'.

All these things make us feel that there is some kind of evil genii or genius sifting somewhere, God 'one knows, In the whole of the ranks of this Government and these Ministers who had thought of all these things in such a careful, calculated, planned manner. This is the impression that is left in my mind.

Under these circumstances, I have to place before you this submission. If you cannot allow it, give us freedom from this shackle of putting our questions only. Let us have the freedom to say what we want to say now, for the time being, for his edification. Thirdly, please give as an opportunity, an opportunity to this House, to have a special discussion, as I have already requested, and some others have also supported that request, in our special letter. Please give us a special opportunity to discuss this matter. I am saying this for this reason; millions of them are there; what is going to happen, we do not know. What is happening today, at this moment, we do not know. There is the police terrorism. Can we go? We would like to go. But we have no parachutes and we have no helicopters. They have got them; but will they send us? I do not think so. How is it possible for this House to get any information? My hon, friend has just now said that one Opposition Leader has said that "we are satisfied with

[Shri Ranga]

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this judge, with this Commission of Enquiry". I received aletter, and I am sure other Members have also received a copy of that letter, and I shall not be surprised if he has also received a copy of it, from the Leader of the Opposition, some gentlemen, Sukleja or somebody, saying that they have no faith in the Commission, and that they wanted a Commission to be appointed, an Enquiry Commission to be appointed, by the Government of India. That much faith they still repose in the Government of India. If my hon, friend Shri Nanda wishes to retain even that modicum of faith from those people and also from us, he is in honour bound, with your permission, to assure you and assure this House that he is prepared to take every possible, emergent as well as ordinary action, judicial as well as quasi-judicial, and executive action too, in order to assure us that there would not be terrorism in that area, and not only that, but that there would be real civil life and civil liberty in that area. The people's life and liberties should be protected and this enquiry shall be not a stage-managed one but a real judicial as well as a comprehensive enquiry which would go into the conduct of the Chief Minister and the Ministry there.

Let me conclude by saying that the country would not be satisfied, whatever may be our rules here, whatever may be our attitude—the country would not be satisfied until and unless the Bastar State, and the Bastar District as a whole is taken over by the Central Administratiom.

बा॰ राम मनोहर लोहिया : ध्रष्ट्यक्ष महोदय, मैं यह कहना चाहता हूं कि यह सवाल-जवाब का समय नहीं है, बल्कि यह स्थगन-प्रस्ताव की धनुमति देने का समय है। ध्राप ने स्थगन-प्रस्ताव के सिलसिले में यह सारी बहस छेड़ी हैं: गृह मंत्री जी ने उसी सम्बन्ध में बयान दिया। सब से पहले ध्राप को फ़ैसला करना है कि ध्राप हम को स्थगन- प्रस्ताव पेश करने की भ्रनुमित दें। ख़ास तौर से मैं यह इसलिए कहता हूं कि जो कुछ-गृह मंत्री ने कहा है, उस के बाद यह धौर जरूरी हो जाता है। उन्होंने एक बहुत जरूरी तथ्य इस बयान में भ्राप से छिपाया है, जोकि-उन के पास है।

मैं ग्राप को ख़ाली वह तार पढ़ कर सुना देता हूं, जो रायपुर से ग्राया है।

"S. M. Joshi left for Jagdalpur."
यह जोशी माहब हमारी पार्टी के चेयरमैन.

"Communicating the following information under instruction from Joshi—Vijaya Chandra Bhanjdeo—"

वह वर्तमान महाराजा हैं । इसलिए एक मानी में सरकारी भादमी हैं । वह पुराने महाराजा के भाई हैं ।

"Sent the following telegram to President, Prime Minister and Madhya Pradesh Chief Minister on March 27th—"

27 मार्च का तार गृह मंत्री के पास है:

"Brother, ex-ruler Maharaja,
Shri Pravin Chandra Bhanjdeo,
was mercilessly killed by eight
bullets, on being requested to
come out to facily the
Advisas ."

वह महाराजा साहब बाहर ग्राए ग्रीर शाट-गोलियों से उन को मार डाला गया ।

"I humbly request judicial enquiry—police destroying entire evidence..."

यह बहुत लम्बा तार 🕈 🦫

इस के प्रलावा मुखीर मुकर्जी का तार प्राया है, जोकि कम्युनिस्ट पार्टी के सेकेटरी हैं, कि बारह लागों की हटा भी दिया गया है । ये तो ख़ाली तथ्यों की बातें हुईं। धौर भी तथ्य की बातें मेरे पास हैं।

Baster

इसलिए धव धाप इस स्थगन-प्रस्ताव को पेण करने की धनुमति दें। धगर धाप देते हैं, तो ठीक है, वर्ना धाप मुझे धपनी बात पूरी करने दें कि क्या धाप इस की धनमति दें।

ध्रभ्यक्ष भहोदय : भ्राप ने तो उस दिन भी भ्रपनी बात कह ली थी । यह तो नहीं हो सकता है कि नये सिरे से इस को चलाया जाये । उस दिन सवा घंटा इस पर खुर्च किया गया था ।

डा० राम मनोहर लोहिया: प्राप उस दिन प्रनुमति दे चुके हैं।

ग्रभ्यक्ष सहोदय : मैंने माननीय सदस्य को सुन लिया है। मैं इस को दोबारा तो शरू नहीं करूंगा।

का॰ राम मनोहर लोहिया: भीर बातें भाई हैं। गृह मंत्री ने इस बारे में बयान दिया है।

ब्राध्यक्ष महोदय: चूंकि हाउस ने बयान मांगा द्या, इसलिए उन्होंने वह बयान दिया।

डा॰ राम मनोहर लोहिया : वह बयान स्थगन-प्रस्ताव के सिलसिले में है ।

ग्राप्यक्त महोदय : मुझे उन का बयान सुन कर फ़ैमला देना है ।

डा० राम मनोहर लोहिया: उस से पहले झाप मेरी बात मुन लीजिए।

यहां पर यह सवाल उठाया गया है कि
यह सवाल विचाराधीन है, यह एक धदालत के
पास पहुंच गया है, इशिलए हम उस पर बहस
नहीं कर सकते। मैं इस बात को मानवा हूं कि
इगर किसी पुलिस धक्तर या मैं बिस्ट्रेट के
बारे में यहां पर बहस हो, जोकि बगदलपुर
में गोली चलाते बक्त मौजूद था, तो बह
मामला विचाराधीन हो जायेगा। सगर ऐसे

व्यक्ति के बारे में या घटना के समय या घटना के सिलसिले के बारे में कोई बहस हो. तो बह विषय विचाराधीन होगा । लेकिन जो इतिहास की गति होती है, जो सारे सिलसिले इस में चल रहे हैं, जिस तरह से घराजकता हो रही है, देश में मौजदा शासन की इस वक्त जो गति-विधि है, घगर उस के ऊपर यह संसद इस बक्त विचार नहीं कर पायेगी, तो कब कर पायेगी ? यह एक राजनैतिक प्रश्न है। यह कभी भदालत के विचाराधीन नहीं हो मकता है। घदालत के विचाराधीन यह मामला तब हो सकता है. धगर किसी व्यक्ति, किसी भ्रफ़सर की. चाहे वह सिविल हो भौर चाहे पुलिस वाला, किसी कायंवाही को ले कर हम साबित करना चाहें कि वह प्रक्रसर एक खनी है।

लेकिन हम को हमेशा हक है यह कहने का कि नन्दा साहब खूनी रहे, क्योंकि प्रदासन में उन पर विचार नहीं हो रहा है। हमें हमेशा हक है यह कहने का कि मिश्रा साहब खूनी हैं, क्योंकि उन पर प्रदासत में विचार नहीं हो रहा है। विचार हो रहा है सिर्फ उन अफसरों पर, चाहं वे मिबिल हो या दूसरे हों, जिन्हों ने जगदलपुर में गोली चलाई थी या नहीं चलाई थी, जो वहां पर मौजूद थे।

श्राध्यक्ष महोदय : माननीय सदस्य प्रव कृत्म करें।

डा॰ राम मनोहर लोहिया : घध्यक्ष महोदय, यह समय का सवाल नहीं है।

ग्राप्यक्ष महोदय: समय का सवाल है। समय का सवाल क्यों नहीं है?

का० राम भने।हर लीहिया प्रगर मैं कोई बात दोहराता हूं और ग्राप का समय बरबाद करता हूं, तब तो ग्राप मुझे रोकिए ।

ग्राज्यक्त महोबय : समय बरबाद करने का कोई मवाल नहीं है । समय की कोई हद तो होनी चाहिए । डा० राम मनोहर लोहिया : मैं क्या .करूं ?

ध्यस्य भहोतय : माननीय सदस्य क्या समझते हैं कि इस मोशन को एडिमट किया जाये या नहीं, मैं अपनी कनसेन्ट दूंया नहीं, इस के लिए कितना समय होना चाहिए। इस के लिए दो घंटे तो नहीं हो सकते हैं।

डा० राम भनोहर लोहिया : ध्रगर मैं किसी बात को दोहराऊं, तो ध्राप मुझे रोकिये ।

ब्राध्यक्ष भहोदय : मैंने माननीय सदस्य को सुन लिया है। शायद भीर मेम्बर भी कुछ कहना चाहें।

का० राम मनें हर लोहिया : मैं घपनी बात कहंगा, क्योंकि यह मेरा प्रस्ताव है। घाप ने इस को मान लिया था। घब इस वक्त इस को टाल देना घच्छा नहीं होगा।

प्राप खुद सोचिए कि महल के प्रन्दर से लाग मिली । क्या ऐसी कोई गोली बन गई है, जो निर्देशित हो, जो पेड़, दीवार, खिड़की वरौरह सभी चीजों को प्रार-पार कर के प्रपने निशाने को ढंढती हुई उस तक पहुंच जाये ? यह बिल्कुल नामुमिकन है । इसलिए . . .

ग्रध्यक्ष भहोबय : मैं भ्राप से फिर कहूंगा कि भ्राप इन बातों को इस बक्त नहीं ले सकते । जब तक हम इस बारे में बाकायदा बहस शुरू न करें, तब तक यह सवाल नहीं उठ सकता है । जितना भ्राप उसर्भूपर ज्यादा बर्चा करते चले जाते हैं, उतना ही मुझे...

डा० राथ भनेहर लोहियाः मैं भाप से अनुमति मांगता हूं स्थगन-प्रस्ताव पेश करने की ।

भ्रष्यक्ष भहोदयः भव भाप बैठ जाइये । श्रीमुकर्जी।

हा० राम मनोहर लोहिया: प्रध्यक्ष महोदय, ग्राप देखें कि वहां पर ग्रनाज को ले कर भौर दूसरी चीजों को ले कर भराजकता है। इस के मानी साफ़ हैं कि

incident (Adj. M.

and C.A.)

प्रध्यक्ष महोदय : श्री मुकर्जी ।

डा० राभ मनोहर लोहिया : हमें प्रपनी बात नहीं कहने दी जाती है, चाहे सारे मुल्क में भराजकता फैल जाये ।

Shri H. N. Mukerjee (Calcutta Central): The statement that the Home Minister has made fortifies our argument that the Government India's jurisdiction is certainly and definitely attracted in this matter in that the truth is out (Interruption); the fact of the murder is there. How it happened, in what circumstances and all that is a matter for judicial investigation which I am not concerned with. That would be looked into by the authority concerned. the fact of the murder is there, and the fact that the murder has been committed under certain set of circumstances (Interruption) is also there, and there has been the report and the telegram to which reference has already been made. (Interruption).

Some hon, Members rose-

Mr. Speaker: Order, order. Hon. Members will kindly sit down.

Shri H. N. Mukerjee: The Home Minister has conceded that the question of the Scheduled Tribes is now being looked after by the Minister of Social Security. That is to say, the baby has been passed on to somebody else; he has not repudiated the baby. Government cannot do so. That is to say, that part of the country,-Bastar-which is a most entirely inhabited by Scheduled Tribes is in a most disturbed condition. We have allegations into which I need not go, and already they have been referred to in some detail in the House. They picture a situation which is very serious, and that is why I do not see why the Minister can take shelter behind the appointment of a judicial enquiry by the

incident (Adj. M. 8838 and C.A.)

government concerned. I do not see why the Minister should tell us over and over again in this House that Chief Ministers have such very thin skin that they can get away with the kind of thing which sometimes they appear to be doing.

When the Chief Minister of M.P. has brought about a state of affairs which has become headline news in different parts of the world, when other countries are making all kinds of remarks which are by no means favourable to our situation, we in this House, because of Mr. Nanda's legalistic propensities, are supposed to be precluded from a discussion of the conduct of the Chief Minister. I am not going into detail over the conduct of the Chief Minister. But if the Chief Minister of a particular State in our country has brought about by his own inefficiency-there can be no other reason- a state of things where what happened in Bastar has taken placewe cannot assess the entire accuracy of what we hear, but we hear the most gruesome kind of reports-I do not see why we should not have an opportunity of discussing it in the The Government is totally responsible; whether it is Mr. Nanda's department or the kettle of fish which is the Ministry of Social Security, the Government is responsible and answerable to this House and this House has got to take notice of what is happening in Bastar and those areas just as we do have to take notice of things which happen in Bengal or Kerala. We, therefore, have ample warrant for asking for an opportunity for a full discussion in this House.

16 hrs.

Mr. Speaker: We had a discussion day before yesterday. I gave an opportunity to Members to have their say. Of course, the Education Minister stood up and said, "I even concede"—those were his words—but afterwards, he tried to assure me that "concede" according to the Oxford Dictionary means conceding for the sake of argument and not admission.

The Minister of Education (Shri M. C. Chagla): I have got the record here. I will read out the record. In fairness to me, it should be clarified. The official record says:

"Shri M. C. Chagla: It is important; it is vital; it deals with a weak and vulnerable section of our society. The Centre may have responsibility, I even concede that the Centre has failed to discharge that responsibility, but, this is an important 'but'...... (Interruptions)."

My further argument was drowned in interruptions. As you know, Sir, very often as now, it is impossible to carry on a sustained argument in this House. (Interruptions). You see that, Sir. I cannot finish that sentence. I crave the indulgence of the House to give me two minutes. English is a foreign language; it is a difficult language. (Interruptions).

श्री सबु लिस्से (मुंगेर) : क्यों बोलते हैं श्रंग्रेजी झाप, जब झाप श्रंग्रेजी भाषा का इस्तेमाल जानते नहीं हैं ?

Shri M. C. Chagla: I claim no mastery over it. But I know this that there is all the difference in the world between admission and concession.

डा० राम मनोहर लोहिया : उन्हें उर्दू बोलने के लिये क्यों नहीं कहते, घष्ट्यक महोदय ?

Shri M. C. Chagla: I will explain. When I say I admit a fact, it means I admit the truth of the fact. In this context when I said I concede the fact, it means—my hon friends will look up the Oxford Dictionary—that I make a formal admission. (Interruptions).

भी राजसेकक यादव (वारावंकी) : जब भीर मंत्री में यह फर्क है वो भाप बनला रहे हैं। भी मधु लिमथे : मैं चागला साहब की इज्जत करता हूं, लेकिन वह छोटी प्रदालत के वकील की तरह बोल रहे हैं । हाई कोर्ट के चीफ जस्टिस रह चुके हैं लेकिन जो छोटी प्रदालत के वकील, पेटी कोर्ट लायर, की हैसियत होती है उस हैसियत से बात कर रहे हैं ।

Shri M. C. Chagla: So, when I say in this context that I concede this, it only means I am making a formal admission for the sake of argument; I am not admitting the truth of the fact. It is perfectly clear that is what I meant, because if you read the whole of my sentence, it is perfectly clear that I was building up the argument that even if the Centre has a responsibility, because a tribunal has been appointed, it will be sub judice. Unfortunately, I was interrupted and you said:

"I cannot do anything; Dr. Lohia might ask for permission". Then I said, "May I complete what I was going to say?" But I could not go on. It would be absolutely ridiculous on my part to admit something which is not correct. As has been pointed out by the Home Minister, the Centre has no responsibility for this particular part in M.P.

श्री मधुलिमये: ग्रह्यक्ष महोदय, मेरा श्यवस्था का प्रश्न है।

श्रम्यक्ष महोदय : श्रव श्राप बैठ जाइये ।

Shri Kapur Singh (Ludhiana): On the dictionary meaning, may I point out. . . .

Mr. Speaker: The dictionary has not been produced.

Shri Kapur Singh: His argument is so fallacious.

Mr. Speaker: He should leave it there. When I heard the Education Minister say "I even concede", I was of the opinion that because the failure now is conceded, I might ask Dr. Lohia and I asked him that he might ask for leave. I had gone that far also. That leave was not asked for. -(Interruptions).

भी रामसेवक यादव : इजाजत मांगी या नहीं, यह भी प्रश्न है।

डा० राम भनोहर लोहिया : मैं ने मांगी थी।

प्रध्यक्ष महोदय: आप ने मांगी होगी, चलिये यह भी मैं मान लेता हूं।

I am not precluding him on that account. They should listen to me.

Shri Kapur Singh: If the whole matter hinges on "concede", let us discuss that.

Mr. Speaker: He said, even conceding that there has been failure-the word "even" also is there. The question is, after that what he wanted to say was, as I have said, there is Rule 59 that will come in the way of the adjournment admission . of this motion. What would be the subject that we will discuss? Some members have chosen to call it murder. Somedeath was caused, whatever might be the reason. The enquiry that has been ordered is to decide how was it that so many people died.

Shri S. M. Banerjee: Mass slaughter.

Mr. Speaker: Should I say that? Why should he say so? The more I have heard the hon Members' arguments the more I have felt that probably it is not a matter where we will be able to discuss anything except those matters which would be sub judice.

भ्री मधु स्थिमधे]: नहीं, यह बात नहीं है। मेहरवानी कर के मेरी बात सुन कर फिर बात कीजिये।

प्रध्यक्त महोदय : यह नहीं हो सकता।

श्री मधुलिमये: घाप ने यह नई बात

रक्खी है। इस के बारे में आप ने कुछ सुना नहीं है। मैं सबजडिस के बारे में मर्ज करना चाहता हं ग्राप के फैसला देने के पहले लेकिन भाप सुनने के लिए तैयार नहीं हैं। भव भाप ने इस मामले को नये सिरे से उठाया है।

चार्यका महोदय : ग्रव ग्राप बैठ जाइये ।

श्री मध लिपये: मैं प्रदव से प्रर्ज करना चाहता हं।

धान्यका महोदय : मैं भी घदव से कह रहा हं कि भ्राप बैठ जाइये। नये सिरे से बहम नहीं हो सकती।

श्री मध् लिमये: मैं 59 की बात करूंगा।

प्रव्यक्ष महोदय : 59 की बात परसों हो गई।

श्री भव लिलये : श्री हनमन्तैया ने रूल कोट नहीं किया था, ग्राप ने पूछा भी नहीं

म्रान्यक्ष महोबय : मिनिस्टर ने 59 को कोट किया या।

श्री मद लिन्धे : मैं ने इसी लिये कहा था कि ग्राप सून लीजिये। मेहरबानी कर के ग्राप मेरी बात सुनिये सबजडिस के बारे में।

Shri U. M. Trivedi: Sir, you have tried to point out that this matter which we are anxious to discuss may be a sub judice matter, with regard to the enquiry that may be made about the conditions which led to the murder or slaughter or killing of those various persons who were there. What we are concerned today is this. The Chief Minister of M.P. has been a notorious prevaricator. (Interruptions). The whole question of the conduct of this Chief Minister to be discussed. How did he behave? How that he led to the present position in Bastar? How that so many people were gathered in Bastar? How was it that this Maharaja

was dethroned? How was it that his brother was put on the throne? How was it that this man was implicated in a crime? How was it that he was killed inside his own palace? was it that he was riddled with bul-These are the things which have to be found out and whether the report that has been made here is correct. The demand in the whole of Madhya Pradesh is that this Chief Minister must be dismissed. necessary that he must be dismissed, his conduct must be inquired here. It is necessary that his conduct is censured here. It is not enough if it is said that the matter is sub judice. I think this is the time to inquire into the conduct of this Chief Minister who has acted in such a manner and who has, through the Home Minister here, carried lies to this House. It is not sufficient to say that the matter is sub judice (Interruptions).

भी मधुलिमयेः ग्रध्यक्ष मेरा व्यवस्थाका प्रश्न है।

चाध्यक महोदय : मैं ने राम सहाय पांडेय को बुलाया है।

श्री मधुलिमवे : प्राप व्यवस्था का प्रश्न नहीं सूनेंगे पहले ?

मध्यक्ष महोदय : भव भाप बैठ जाइये मैं पहले उनको मून्गा ।

भी राम सहाय पाण्डेव (गुना) : मध्यक्ष महोदय, गृह मंत्री जी ने सदन के सम्मख जो बयान दिया उसमें दो बातें कहीं। एक नो यह कि चीफ मिनिस्टर ने जैसे ही उनहों ग्रसाबर मिली वैसे ही

एक मानतीय सबस्य : खबर तो पहले मे थी।

भी राम सहाय पाण्डेय : उसकी गम्मीरता को, शान्ति भीर धमन को, ध्यान में रवते हुए, तूरत ही उन्होंने चीफ जस्टिम से सम्पर्क स्यापित किया धौर उसके बाद उन्होंने

श्री राम सहाय पाण्डेय]

Bastar

कहा कि स्राप को चाहिए कि तुरंत ही यह घटना जो घटित हुई है उसकी जांच के लिए कोई जज नियक्त करें ग्रीर उसके बाद जज नियक्त हम्रा । म्राप उनके बयान में यह देखेंगे कि उस समय जो विधान सभा में विचार प्रकट किये गये सम्पूर्ण विश्वास जो जज नियक्त किया गया उसके प्रति प्रकट किया गया विधान सभा के विरोधी दलों के लोगों द्वारा । ग्रब यहां पर श्री रंगा जी ने भौर दूसरे साथियों ने प्रश्न उठाया (व्यवधान) यहां पर यह जो घटना हुई है उसकी जांच निष्पक्षता से होने में सन्देह प्रकट करना यह जडिशियरी या न्यायालय, न्यायालय में बैठ करके निर्णय देने, घटना को देखने, समझने भ्रौर उसके ग्रन्दर एन्क्वायरी करने के प्रति जो एक सैक्टिटी है, जो एक पवित्रता है इसके विरुद्ध इस मदन में बड़ा गम्भीर भारोप लगाया जा रहा है . . . (व्यवधान) श्रीमन, जज चाहे स्टेट का हो, चाहे सुप्रीम कोर्टकाहो जो न्याय की तूला में घटनाम्रों को रख कर निर्णय देगा. उसका निर्णय हमें शिरोधार्य होगा । जहां तक चीफ मिनिस्टर की बात है, क्या भ्राप उसे नोटो-रिश्रम कह सकते हैं. इससे ज्यादा भौर क्या बात हो सकती है कि जैसे ही उन्हें खबर (व्यवधान) ग्रगर मख्य मंत्री ने भपनी किसी एजेंसी का इस्तेमाल किया होता तो उनके ऊपर भारोप लग सकता था लेकिन चंकि उसी समय उन्होंने कहा, कोई विरोधी दल की डिमांड नहीं थी, स्वयं उन्होंने कहा कि हम चाहते हैं कि जो घटना घटो है इसकी निष्पक्ष जांच हो, इसके लिए बह चीफ जस्टिस की शरण में गये धीर चीफ जस्टिस से कहा कि कोई सर्वोत्तम न्यायालय का जज हम को दिया जाय भीर जिसको नियक्त किया गया उसके सम्बन्ध में बिरोधी दल ने स्पष्ट शब्दों में समर्थन दिया भीर कहा कि हमारा पूरा समर्थन है। मैं निवेदन करता हं कि यह प्रश्न चुंकि विचाराधीन है (स्ववधान) . . . मध्यक्ष

महोदय, चंकि यह प्रश्न विचाराधीन है इसलिए सदन में ऐडजर्नमेंट मोशन की स्वीकृति न दी जाय भ्रौर न्यायालय के उस न्यायपति को ग्रिधिकार दिया जाय कि बद ग्रपने काम को सुचारु रूप से चलाये। (व्यवधान) . . .

and C.A.)

श्री मधुलिमधे: मेरा व्वाइंट ग्राफ मार्डर है, प्लाइंट माफ मार्डर मापको सनना पडेगा । . . . (य्**यवधान**) . . क्रपालानी जी बैठ सकते हैं। प्वाइंट भ्राफ भ्राइंर है।

ध्यक्ष महोदय: मैं भापको धवसर दंगा । स्राप बैठ जाइये। इस तरीके से नहीं हो सकता।

श्री मच लिमये: मैं दो दफा खड़ा हो चका । भाष प्वाइंट भाफ भाईर नहीं सुनेंगे ?

ध्राध्यक्ष भहोदय : भाप बैठ जाइये । धाचार्यजी।

Shri J. B. Kripalani (Amroha): May I humbly submit that the Bastar question has a long history behind it? It was a question of controversy between the Madhya Pradesh Government and this prince. It began from the days of Dr. Katju.

Shri Hari Vishnu Kamath: Even before that. During the days of Shri Ravi Shankar Shukla. I know that.

Shri J. B. Kripalani: We knew of it . . .

Shri C. K. Bhattacharyya ganj): Does Acharya require prompt-

Shri Hari Vishnu Kamath: quiet.

Shri C. K. Bhattacharyya: I do not need any prompting from you. . . . (Interruptions).

श्री शिव नारायण : ग्रगर इस तरह से होगा तो घाप बोल नहीं पायेंगे इस हाउस में।

श्री मध लिमग्रे: मेरा जाईट ग्राफ घाडर मन लीजिये।

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Shri J. B. Kripalani: I submit that it has a political background. So far as the judicial aspect of the matter is concerned, that can be looked into by a Judge. But, so far as the political circumstances which led to this tragedy. . . .

Shri J. B. Kripalani: Is this the way the party in power should behave?

Shri Hari Vishnu Kamath: Massacre.

Shri Bhagwat Jha Azad (Bhagalpur): You control your side first . . . (Interruptions).

Shri J. B. Kripalani: Call it whatever name you like. It is tragic. As the Home Minister himself admits, it is tragic. What we want to discuss is the political aspect of this question and not the judicial aspect of the question.

Shri J. B. Kripalani: Do we want to condone murders? People are being murdered in cold blood. . . . (Interruptions).

Mr. Speaker: The circumstances which led to this incident would be the subject of inquiry. All these things have to be looked into during the inquiry

Mr. Speaker: I would appeal to the hon. Members that no discussion can be held in this atmosphere.

Shri Ranga: Let there be a political inquiry.

Shri J. B. Kripalani: We are not accusing the Congress Members of anything (Interruptions).

Shri J. B. Kripalani: Now it has become a custom with our Chief Ministers first to order firing then at once to order an inquiry, which may take twelve months and people may go to sleep. It is not a proper way of doing things. I submit that it is essentially the political question that we want to discuss. If we discuss any judicial question you can take exception to it. If it is a question of procurement, if it is a question of hardship to the people, these are political questions; are not judicial questions. If there

Mr. Speaker: If hon. Members behave in this manner, it would be very difficult for me to conduct the proceedings.

are riots, it is a political question and not a judicial question. I know that the judicial question also-comes in. Mr. Speaker: The Judge will have

Shri Karni Singhji (Bikanar): Sir. I may be permitted to say. . . .

Mr. Speaker: I have called Madhu Limaye.

श्री मध् लिपये : प्रध्यक्ष महोदय, गह मंत्री ने एक बयान दिया जिसमें उन्होंने

to make an inquiry and take account all these matters which led to these incidents.

भ्रध्यक्ष महोदय: कौन सा रूल भ्रापका **?** ?

Shri J. B. Kripalani: How can you preclude the House from discussing the political aspect of the question?

(Interruptions).

की मधु लिस्ये : यह है 376 . . . प्राध्यक्ष महोदय: 376 में तो कोई . . .

श्री मध्र लिक्ष्ये: ग्रब ग्राप स्निये न ! इसके घन्दर मैं कहता हूं नियम 58 है, 59 है, 60 है उनको लेकर (व्यवचान) क्यों हल्ला कर रहे हो । मुझे पूरी बात कहने दीजिये । मैं नियम संस्था बनाये बिना एक **शब्द भी नहीं कहना चाहता** हं।

ग्रध्यक्ष महोदय, मेरा व्यवस्था का प्रशन **ሞ** . . .

Mr. Speaker: Do we want to maintain the dignity of this House or do we want to wreck it?

Shri J. B. Kripalani: It is for the Congress people ... (Interruption).

Mr. Speaker: It is everyone's responsibility on this side or that. I am appealing to both sides.

श्री बागड़ी: भाषायं कृपालाती जैसे
पुराने नेता खड़े होकर कुछ बोलना चाहें भ्रीर
इस तरह से उधर से शोर मचा कर उन्हें
भपनी बात पूरी न करने दी जाय यह बड़े शर्म
की बात है भीर यह शक्ति का दुरुपयोग है।
भाषायं कृपालानी जैसे नेता की बदौलत
भाज उन कुसियों पर बैठे हैं भ्रीर उन्हीं को
भाज सुन नहीं रहे हैं . . .

Shri A. N. Vidyalankar (Hoshiar-pur): Has he got your permission?

श्री जिब नारायण: स्पीकर से बड़ी किस की हैसियत है ? हाउस में स्पीकर से बड़ा कोई भी नहीं है भीर हम सब को उनकी बात माननी लाजिम है।

श्री सञ्चालकाये : मेरा व्यवस्था का प्रश्न 376, 58, 59 और 60 नियमों के घन्दर है तथा संविधान की धारा 244 . . .

ग्रस्थल महोदय: वह तो कल ग्राप कह चुके हैं। 244 ग्रीर 353 की बात ग्राप ने की थी।

भी भवु लिम्प्ये: ग्रव मुझ को बातें तो पेश करने दीजिये ।

ग्रहाक्ष महोदय : ग्रव ग्राप ग्रपना प्वाइंट शाफ ग्राडंर रेज कीजिये ।

श्री सभ्य लिक्षे : एक बात तो गृह मंत्री ने यह कही कि यह मेरे मुहक्ते के झन्दर नहीं धाता है। मैं ने यह कभी नहीं कहा था। मैं ने कल केवल इस कमीशन की रपट से बाक्य उद्भत किया था जिस के धाधार पर मैं केन्द्र की जिम्मेदारी बतलाना बाहता था। गृह मंत्रं का मामला हो या योजना मंत्री का मामला हो उससे मेरा मतलब नहीं है। मैं केन्द्र की जिम्मेदारी को साबित करने के लिए यह जो शेड्यूल्ड एरियाज एण्ड शेड्यूल्ड ट्राइब्ज कमीशन नियुक्त किया गया था उसकी रपट से एक बाक्य को उद्धृत कर रहा था। मैं इस का पहले स्पट्टीकरण करना चाहता हूं। प्रब दूमरी बात नन्दा साहब ने यह कही . . .

एक माननीय सबस्य : प्वाईट ग्राफ़ ग्रार्डर क्या है ?

भी मधु लिमये : धीरज रिखये । मैं बराबर बतलाता जा रहा हूं । नन्दा साहब ने कहा कि जगदलपुर यह गैंड्यूल्ड ऐरिया नहीं है । जब इस वक्त काम रोको प्रस्ताव ...

भ्रष्यक्ष महोदय: यह कल हो चुका।

श्री मधु लिमये: उस के बाद उन्होंने कहा है। जगदलपुर के बारे में काम रोको प्रस्ताव नहीं है। पूरे बस्तर राज्य के बारे में प्रादिवासी इलाक़े के बारे में है। चूंकि बस्तर शैंड्यूल्ड ऐरिया है उस के बारे में गवनंर की जिम्मेबारी है शान्ति धौर सुक्यवस्था पीस एण्ड गुड गवनंमेंट की धौर उस को राष्ट्रपति को रपट देनी पड़ती है धौर केन्द्र सरकार की इस बारे में पूरी जिम्मेदारी है। यह जिम्मेदारी के बारे में हो गया।

घव एक नया मामला आया है 59 नियम का। उस के बारे में यह कहा गया है कि चूंकि यह मामला सबजुडिस है इसलिए इस बारे में बहस नहीं की जा सकती है तो मैं नम्प्रतापूर्वक निवेदन करना चाहता हूं कि 59 नियम को पढ़ा जाय:—

"No motion which seeks to raise discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry appointed to enquire into or investigate, any matter shall ordinarily be permitted to be moved."

on the floor of the House, as far as I remember, although I was not a Member of the Ilouse, I think that itself forms an analogy. The relationship with the former rulers are the responsibility of the Home Ministry

There is no doubt at all in anybody's mind that this is a most brutal and horrible killing, no matter in what way we may call it. The fact was that the moment the Maharaja was killed, the post mortam was done in the quickest possible time and he was cremated even before his wife was allowed to see his body. I think this is highly uncivilised behaviour on the part of our democratic Government.

Shri Hari Vishnu Kamath: Crimi-

Shri Karai Singhji: We would also like to know what happened as a result of the post mortem as to what types of bullets were used, whether they were of rifles or pistols or automatic weapons. If you go by the fact that 8 bullets struck the Maharaja, they must have been from the automatic weapons. What pozsibly could be the other thing? With all this, I am quite sure that there is enough ground for Parliament to discuss this matter and I request that the adjournment motion may be admitted.

Shri Khadi!kar (Khed): Sir, may I submit....

Mr. Speaker: There has been enough discussion.

Shri Khadilkar: I want to say something on the question of admissibility of the adjournment motion.

Mr. Speaker: Now, I may be excused.

श्री मधु लिमये : घध्यक्ष महोदय, टम्सं भौफ़ रेफैस के बारे में मैं कह रहा हं . . .

- ग्रा<mark>प्यक्ष महोदयः यहमेज</mark> पर पड़े हैं। वह दे दिये गये हैं।

श्री मणु विकये: मुझे को दिखा दिया जाय मैं उस के बारे में धर्ज करूंगा।

पहले तो यह है कि साधारणतः भौरडीनैरिली. लेकिन उस के बाद कहा गया है कि भ्रापको यह विवेकाधिकार है कि जो जांच की जाती है उस को ग्रगर प्रभावित प्रैजडिस, किसी तरीके से नहीं किया जायगा तो न्नाप को पूरा ग्रधिकार है इस पर बहस कराने का । भव मैं यह निवेदन करना चाहता है कि जो जांच समिति मिश्रा साहब ने नियक्त की है उसके टर्म्स भौफ़ रैफ़ैंस सदन के सामने धभी तक गन्दा जी ने नहीं रखे हैं तो कैसे बहस हो सकती है कि हमारी चर्चा भीर विवाद का जो दायरा है भौर जांच समिति का जो कार्यक्षेत्र है उस में कहां तक टकराव है कहां तक नहीं है ? इसलिए ग्रभी मेरा प्वाइंट खत्म नहीं हम्रा है। पहले वह सदन के सामने टर्म्स ग्रीफ़ रैफैंस रखें उसके बाद मैं घाप के मामने घर्ज करूंगा कि 59 नियम लाग, घटैक्ट, नहीं हो सकता है भौर इस मामले पर बहस हो सकती है। मेरा कहना सभी पूरा नहीं हमा है। पहले टर्म्स ब्रीफ़ रैफ़ैंस रखे जायं उस के बाद में ही इस बारे में फैसला हो सकता है।

Shri Nanda: I had laid it.

Shri S. M. Banerjee: rose-

Mr. Speaker: I had promised to call Maharaja Karni Singhji.

Shri Karni Singhji: I wish to make my submission on the question of admissibility that all relations with the former rulers is the excusive responsibility of the Union Home Minister. I believe that Shri Pravin Chandra Bhanjdeo was receiving Rs. 20,000 in the shape of a privy purse. Therefore, the Union Minister of Home Affairs cannot wash his hands off this subject.

Sir. I would refer to what happened about 15 years ago when the late Maharaja of Jodhpur was killed in an air crash under similar circumstances. Nobody really knows what happened. There was a great dea! of suspicion that he was probably killed as a result of, whoever it was, somebody putting a time bomb in the acroplane. Anyway, that matter was discussed 24(ai) LS—9.

धाष्यक्ष महोबय : परसों मेज पर रखे गये हैं।

Bastar

Shri S. M. Banerjee: This should have been circulated. It should be circulated. It is a very fishy deal. . . (Interruptions).

र्था स्थ लिमये : मनी विद्याया जाय। मैं समय भी नहीं मांगता । श्रभी हमें दिया जांय ।

प्राध्यक्ष महीवय : ब्रार्डर, ब्रार्डर ।

भी मध् लिमये : ग्रध्यक्ष महोदय, ग्राप मेहरबानी कीजिये। भ्राप के साथ हमारा कोई विवाद नहीं है लेकिन इस तरह से . . .

द्मध्यक्ष महोदय : घ्राप बैठ जाहये ।

श्री मब जिस्में: मैं बैठने के लिए तैयार हं लेकिन मैं यह ऋजें करमा चाहता हं कि मेरी दलील तो धाप ने नहीं मानी कि टर्म्स भौक़ रैफैंस मुझे दिखलाये जायं तो कम से कम नन्दा साहब से ही वह टर्म्स ग्रीफ़ रैफैंस पढवा दें . . .

भ्रम्बक्ष महोदय : ग्राप नहीं बैठेंगे ?

भी मधु लिमये: बैठ जाने ग्रीर उठने का यह मामला नहीं है। यह एक बहुत गम्भीर मामला है। मैं बैठने के लिए तैयार हं लेकिन . . .

ध्रम्यक्ष महावय : परसों भाप को समय दे दिया था।

श्री भव लिम्पे : मैंने मांग की है कि टम्सं भौक रैफैंस उनसे पढवा दिये जायं . . .

ध्यध्यक्ष महोदय : प्रार्टर, प्रार्टर ।

भी रामसेवक मादवः वहां पर हत्या की गई है धौर उस के लिए मध्यप्रदेश की सरकार जिम्मेदार है।

भी मधु लिमबे: 59 के मातहत इस पर . . .

द्माप्रवक्त महोडव : द्माप ने कह लिया । **भव दूमरे की भी राय सूनेंगे कि नहीं**?

भी मन लिमने : टर्म्स प्रीफ़ रैफैंस पढ जाये बिना उसके सदन कैसे निर्णय कर सकेगा ?

श्री बागडी: टम्सं ग्रीफ़ रैफीस ग्राने चाहिएं बिना उसके सदन कॅसे फैसला कर पायेगा ? इस तरह से मनमानी नहीं चलेगी ।

श्री मधु लिमये: यह मामला 59 के भन्दर भाता है या नहीं ?

Mr. Speaker: The other day, I certainly had expressed my inclination and I had almost given my consent-I had given that. But after hearing other speeches, I am now convinced that the matter cannot be discussed under the adjournment motion under Rule 59. Rule 59 debars it. There is a commission of inquiry. . .

र्था मधु लिमये : प्रध्यक्ष महोदय, मझे भापत्ति है।

Mr. Speaker: . . . and the matter that is now raised and the Members want to discuss it cannot be divorced from those facts that are to be determined by the commission of inquiry. Therefore,

श्री मध् लिम्पे : टर्म्स ग्राफ़ रैफैस सामने भायें । मेरी बात छोड दीजिये भाप ने टर्म्स श्रीक रैफीस पढे हैं ?

Mr. Speaker: Therefore, I feel that this adjournment motion cannot be discussed here. I agree that matter is of an urgent importance and of public interest. But the discussion can be had if another separate notice is given. Then, I shall have to inform the Members that a separate notice might be given.

भी मध सिमये : यह प्रविश्वास के प्रस्ताव समान है, सेन्शर मोशन लेने की बात है। भ्रलग से नोटिस देकर बहस उठावे की बात नहीं है।

Shri Ranga: We have already given that notice.

Mr. Speaker: That I will see.

Shri S. M. Banerjee: How can this be done? I want your guidance, Sir. How can we discuss it? Suppose you allow a discussion (Interruptions).

Mr. Speaker: I will see whether I can allow it. (Interruptions).

Shri S. M. Banerjee: If you allow a discussion, in that case also. (Interruptions).

Mr. Speaker: Order, order,

Mr. Manubhai Shah: (Interrup-

श्री मबु लिन्धे: हम उन की बात नहीं सुनेंगे । वह बैठ जायें । (Interruptions).

16.30 hrs.

PAPER LAID ON THE TABLEcontd.

IMPORT TRADE CONTROL POLICY FOR APRIL 1966-MARCH 1967

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table a copy of the Import Trade Control Policy for the period, April 1966—March 1967. [Placed in Library. See No. LT-5942/66].

Mr. Speaker: Now the House will take the Demands for Grants under the control of the Ministry of Law. (Interruptions).

16.304 hrs.

DEMANDS FOR GRANTS—contd.
MINISTRY OF LAW

DEMAND No. 75—MINISTRY OF LAW Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 59,55,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Ministry of Law'."

DEMAND No. 76-ELECTIONS.

Mr. Speaker: Motion moved:

"That a sum not exceeding

Rs. 2,82,53,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1967, in respect of 'Elections'."

DEMAND NO. 77-OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 39,46,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

भी स॰ मो॰ बनर्जी: (कानपुर) : यह डिस्कशन कैसे होगा?

भी सन् लिमवे (मूंगेर) : ये लोग सारे वेश को मिजोलैंड भीर नागालैंड बना रहे हैं। यह बगावत सैविधान के दायरे में है। इसलिए हम बाह्वे हैं कि इस सदन में इस पर बहुस की जाये। (Interruptions).

बा॰ राम मनोहर लोहिबा (फर्टबाबाव): ये एक तरफ गोली चलाते हैं, लोगों को कल्ल करते हैं और यहां पर बहुस नहीं करना चाहते हैं। शर्म नहीं झाती है? (Interruptions).

श्री मचु लिमके: यह बहस नही हो सकती हैं। ग्राप सदन की कार्यवाही की स्पणित कर विजिए। हम बस्तर पर सुनेंगे न कि ग्रनुवान पर। (Interruptions).*

Mr. Speaker: This will not go on record.

Anybody wants to speak on the Demands for Grants in respect of the Ministry of Law?

Shri U. M. Trivedi (Mandsaur)

Not recorded.

H. N. Mukerjee (Calcutta Shri Central): Some of us had given notice of the motion about the discussion on this subject; you have been good enough to accept it. I, therefore, expect that we will have the discussion next week. (Interruptions).

Shri U. M. Trivedi rose-

Mr. Speaker: Mr. U. M. Trivedi. Except the utterance of that Member whom I have called, no other utterance or speech might be recorded. (Interruptions).

Mr. Speaker: Nobody is prepared to speak? In that case I will have to put the Demands of the Ministry of Law to vote. (Interruptions) *.

Shri U. M. Trivedi rose-

Mr. Speaker: Only Mr. Trivedi's utterances will be recorded. (Interruptions) .

भ्रध्यक्ष महोदय : भगर माननीय सदस्य कार्यवाही को नहीं चलने देंगे, तो मुझे हाउस को एडजार्नकरनापडेगा।

Shri U. M. Trivedi might start his speech now. (Interruptions) .

Shri U. M. Trivedi: I am not being allowed to speak. (Interruptions) .

Mr. Speaker: This has never happened in this House before. (Interruptions) .

चन्यक महोदय: घव मैं श्री मध लिमये को कहंगा कि वह सदन से बाहर चले जायें। (Interruptions) .

ग्रध्यक्ष महोदय : मैं श्री रामसेवक यादव को कहुंगा कि भगर वह नहीं बैठते हैं, तो वह हाउस से बाहर चले जायें।

भी रामसेवक बादव (बाराबंकी) : बाहर नहीं जायेंगे । बहुत बाहर निकल चुके हैं, लेकिन धव नहीं जायेंगे।

(Interruptions) .

चन्यक्ष महोदयः मैं श्री रामसेवक यादव को कहता हूं कि वह हाउस से बाहर चले जायें।

भी रामसेवक यादवः बहुत हो चुका

सदन से बाहर जाना । मैं बाहर नहीं आऊंगा । मेरा प्रस्ताव है कि नन्दा साहब बाहर जायें।

भी मय लिमये: ग्राज चाहे मेरी जात भी चली जाये. मैं सदन छोड़ कर नहीं जाऊंगा । (Interruptions) . यह नन्दा **भ्राखिर क्या करने वाले हैं**? क्या वह इमें गोली से मार देंगे ? कभी तो मरना ही है। ग्रध्यक्ष ग्राप हमारे ग्रौर सरकार के बीच में न ग्राइये (Interruptions) .

म्रध्यक्ष महोदय : श्री व्रिवेदी। Shri U. M. Trivedi; Mr. Speaker. (Interruptions).

मध्यका महोदय: मैं श्री किणन पटनायक को कहता हं कि वह हाउस से बाहर चले जायें।

श्री किञ्चन पटनायक (सम्बलपुर) : हम सदन से बाहर नहीं जायेगें। (Interruptions) *.

ध्रव्यक्ष महोदय: मैं श्री किशन पटनायक भीर श्री राम सेवक यादव को नेम करता हं। (Interruptions) .

The Minister of Parliamentary Affairs and Communications Satya Narayan Sinha): Five Members or six Members cannot hold the whole House to ransom (!nterruptions) . Is this the way to conduct our proceedings? So many Members are standing up and shouting. disciplinary action must be taken against them. How can we go on like this? (Interruptions).

Shri Kishen Pattnayak: How can it be conducted?

ध्यध्यक्ष महोदय: मैंने मि॰ रामसेवक यादव, मि॰ पटनायक ग्रौर मि॰ मधु लिमये से कहा एक एक करके, यके बाद दीगरे, कि वह बाहर चले जायें।

भी मध लिमये: ग्राज कोई जाने वाला नहीं है। ग्राप बीच में न श्रायें।

*Not recorded.

ग्राच्यक्ष महोदय : मैं क्यों न ब्राऊं। यह कैंस हो सकता है। (व्यवधान)

Maharani Gayatri Devi has come and pleaded with me saying that the House should be adjourned. (Interruptions).

Shri Satya Narayan Sinha: No, no. (Interruptions).

Mr. Speaker: I am very sorry for what has happened today. This is a new history made at this moment (Interruptions).

म्राप मुझे कोई बात नहीं करने देते हैं (Interruptions).

मैंने श्री किशन पटनायक को नेम किया है लेकिन वह मेरी बान मानने के लिये तैयार नहीं हैं। स्पीकर को डिफाई कर रहे हैं। मैंने उनसे कहा है कि वह बाहर चले जायें।

भी मध् लिमये: यह हो नहीं सकता।

Shri Krishnapal Singh (Jalesar): The Chair had permitted Dr. Lohia to ask for leave for his motion. Now the Chair has refused permission. This is most unfortunate (Interruptions).

धायक्ष महोवय: मैंने इन तीन मेम्बर साहब न को नेम किया है। इन तीनों ने चेग्नर को डिकाई फिया है। चेग्नर का कहना नहीं माना है। मैंने कहा कि वह बाहर चले जायें लेकिन वह नहीं जाते। वह धाम्मदुबर कर रहे हैं, हाउस को प्रांसीड नहीं करने देते हैं।। (व्यवधान)

Shri Satya Narayan Sinha: I move that those Members should be suspended from the service of the House for two weeks (Interruptions).

Shri Kapur Singt (Ludhiana): I would plead with you that whatever be the merits of the case, this time, on this occasion, no formal disciplinary action should be taken against these delinquent Members (Interruptions).

Mr. Speaker: A motion has been moved that Shri Kishen Pattnayak. Shri Ram Sewak Yadav and Shri Madhu Limaye, who have been named by the Speaker, be suspended from the service of the House for two weeks. (Interruptions).

Shri Kishen Pattnayak: That will be a shame.

Mr. Speaker: Those who are in favour will kindly say 'Aye'.

Several hon, Members: 'Aye'.

Mr. Speaker: Those who are against will kindly say 'No'.

Some hon. Members: No.

Mr Speaker: The 'Ayes' have it; the 'Ayes' have it

Some hon, Members: The 'Noes' have it.

Mr. Speaker: These Members are suspended from the service of the House for two weeks. Now I will ask them, in pursuance of the order, to leave the House (Interruptions). They should leave the House

हा० राम मनोहर लोहिया: झध्यक्ष महोस्य इस पर बहस की जाये। भाप गलत काम कर रहे हैं। झगर यह नहीं जायेंगे तो क्या होगा । झाप सुन कर, जरा सोच कर काम की जिये । भाप को बांका गुस्सा झा गया है। झाप ठंडे हो जाइये । पहले इस सदन को स्थागत कर वीजिये, उस के बाद कांई रास्ता निकास कर कुछ की जिये, यह मैं झाप से झर्ज कर रहा है।

Mr. Speaker: Now I will ask them to leave the House (Interruptions).

बा॰ राम मनं।हर लौहियः : यहापर पहली दफे हिन्दुस्तान में करल हम्मा है, इस की साम मन भूल जाइये । राजनीतिक करला।

मध्य त महोदय : प्रव प्राप बैठ जाइते।

्रहा० राज्य सनीहर कोहिया: मैं तो बैठ आरकेगा। केकिन प्राप उन को निकाल नहीं सकेगें। फिर क्यानतीजा होगा। इस से ज्यादा ग्रन्का होगा

ध्यस्यक्त सहोबयः देखा केंगे क्या होगा। मैं कह रहा हूं, इतनी कोकिश कर रहा हूं, इतनी मिन्नतें कर रहा हूं. . .

डा॰ राज जनोहर लीहिया : मैं आप को रख्या बसासा हूं। अब आप क्या करेंगे। आप ... (क्याबान) ... आर जाओ, कस के छोकरे आये हो ... आप जन को निकालना बाहुते हैं। आप जनके पास सिपाही बेजेंगे निकाकों के किये। उस से क्या फायदा होगा। क्या आप समझते हैं कि सिपाहियों के आ जाने से बहु निकल जायेंगे? आप लोगों के पास क्यूकों हैं, सिपाही हैं, हम लोगों के पास नहीं हैं। (क्याबाल)

ग्रध्यक्त सहोध्यः क्या श्रव यह तीन मेन्दरनही जार्येगे ।

डा॰ राम मनोहर लोहिया: इसलिये मैं भ्रापसे कहता हूं कि भ्रगर भ्राप सिपाही बोर्जेंगे तो भ्राप हटा नहीं सकेंगे। क्या फःवदा होगा।

क्षम्यक महोदय : मन मुझे यह करना है कि हाउस ने वो रेजोल्यूक्षण पास किया है उसे एज्जिक्यूट करना है । मैं मार्कल से -कहूंगा कि वह मदद ले वाच पेंड बार्ड स्टाफ की भौर इन तीनों मेम्बर साहबान की बाहर निकास दे।

डा॰ राम मनीहर लोहिया : क्या यह लोक-समा का कायदा है ? लोक-समा को ऐसा मत बनाइये । इसलिये में म्रापको रास्ता बतला रहा हूं । भ्राप सिपाही मत मेंजिये ।

Shri Dinen Bhattacharya (Serampur): There is no law and order. There is no protection (*Interruptions*).

डा॰ राम मनोहर लोहिया: क्या हम यहां जबर्दम्ती करेंगे ? यह बाजार नहीं है. यह लोक-सभा है।

ब्रह्म सहेद्धः : ठहर जोप्रीत मार्गल ।

डा॰ राम भने।हर लें।हचा : अवर्यस्तं। यहां त्रहीं हो समती (स्यवचान)

प्रध्यक्ष भहोदय : मार्शल की दुश्यका जरा . (ध्यवद्यान)

Dr. L. M. Singhvi (Jodhpur): Sir, the House should be adjourned.

Mr. Speaker: Order. order. (Interruptions).

The House stands adjourned till 11 a.m. on Friday, the 1st April.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 1, 1966/Cheitra 11, 1888 (Saka)